

SCHEME INFORMATION DOCUMENT



CORPORATE BOND FUND

An open-ended debt scheme predominantly investing in AA+ and above rated corporate bonds. A relatively high interest rate risk and moderate credit risk

This product is suitable for investors who are seeking*:	Scheme Riskometer	Benchmark Riskometer
		First Tier Benchmark - NIFTY Corporate Bond Index A-II
- Regular income for medium term - Investment predominantly in corporate bond securities rated AA+ and above	 RISKOMETER Investors understand that their principal will be at moderate risk	 RISKOMETER The benchmark riskometer is at moderate risk

*Investors should consult their financial advisers if in doubt about whether the product is suitable for them.

Potential Risk Class Matrix			
Credit Risk → Interest Rate Risk ↓	Relatively Low (Class A)	Moderate (Class B)	Relatively High (Class C)
Relatively Low (Class I)			
Moderate (Class II)			
Relatively High (Class III)		B-III	

Continuous offer for Units at NAV based prices

Mutual Fund	Trustee Company	Asset Management Company
SBI Mutual Fund	SBI Mutual Fund Trustee Company Private Limited ('Trustee Company') CIN: U65991MH2003PTC138496	SBI Funds Management Limited ('AMC') (A joint venture between SBI and AMUNDI) CIN: U65990MH1992PLC065289
Corporate Office	Registered Office:	Registered Office:
9 th Floor, Crescenzo, C-38 & 39, G Block, Bandra-Kurla, Complex, Bandra (East), Mumbai- 400 051	9 th Floor, Crescenzo, C- 38 & 39, G Block, Bandra-Kurla, Complex, Bandra (East), Mumbai- 400 051	9 th Floor, Crescenzo, C- 38 & 39, G Block, Bandra-Kurla, Complex, Bandra (East), Mumbai- 400 051

The particulars of the Scheme have been prepared in accordance with the Securities and Exchange Board of India (Mutual Funds) Regulations 1996, (herein after referred to as SEBI (MF) Regulations) as amended till date and circulars issued thereunder filed with SEBI, along with a Due Diligence Certificate from the AMC. The units being offered for public subscription have not been approved or recommended by SEBI nor has SEBI certified the accuracy or adequacy of the Scheme Information Document.

The Scheme Information Document sets forth concisely the information about the scheme that a prospective investor ought to know before investing. Before investing, investors should also ascertain about any further changes to this Scheme Information Document after the date of this Document from the Mutual Fund / Investor Service Centres / Website / Distributors or Brokers.

The investors are advised to refer to the Statement of Additional Information (SAI) for details of SBI Mutual Fund, Standard Risk Factors, Special Considerations, Tax and Legal issues and general information on www.sbimf.com.

SAI is incorporated by reference (is legally a part of the Scheme Information Document). For a free copy of the current SAI, please contact your nearest Investor Service Centre or log on to our website.

The Scheme Information Document (Section I and II) should be read in conjunction with the SAI and not in isolation.

This Scheme Information Document is dated November 29, 2024.

Part I. HIGHLIGHTS/SUMMARY OF THE SCHEME

Sr. No.	Title	Description
I.	Name of the scheme	SBI Corporate Bond Fund
II.	Category of the Scheme	Debt - Corporate Bond Fund
III.	Scheme type	An open-ended debt scheme predominantly investing in AA+ and above rated corporate bonds. A relatively high interest rate risk and moderate credit risk
IV.	Scheme code	SBIM/O/D/CBF/18/08/0057
V.	Investment objective	The investment objective will be to provide the investors an opportunity to predominantly invest in corporate bonds rated AA+ and above to generate additional spread on part of their debt investments from high quality corporate debt securities while maintaining moderate liquidity in the portfolio through investment in money market securities. There is no assurance that the investment objective of the Scheme will be achieved.
VI.	Liquidity/listing details	The scheme being offered is an open ended scheme and will provide redemption / switch facility to investor on every business day at applicable NAV subject to prevailing exit load.
VII.	Benchmark (Total Return Index)	NIFTY Corporate Bond Index A-II The composition of the aforesaid benchmark is such that it is most suited for comparing performance of the scheme. The Trustees reserves the right to change the benchmark in future if a benchmark better suited to the investment objective of the scheme is available.
VIII.	NAV disclosure	11.00 p.m. on same business day 10:00 a.m. on following business day – In case the scheme invests in foreign securities.
IX.	Applicable timelines	Timeline for - Dispatch of redemption proceeds - within 3 working days from the date of redemption or repurchase (under normal circumstances) Further, in exceptional situations additional timelines in line with AMFI letter no. AMFI/35P/MEM -COR/74/2022-23 dated January 16, 2023 will be applicable for transfer of redemption or repurchase proceeds to the unitholders. - Dispatch of IDCW (if applicable) - Within 7 working days from the record date.

X.	Plans and Options Plans/Options and sub options under the Scheme	Plan- Direct Plan/Regular Plan Both plans provide two options for investment – Growth Option and Income Distribution cum capital withdrawal (IDCW) Option. Under the IDCW option, Reinvestment of Income Distribution cum capital withdrawal option (IDCW Re-investment), Payout of Income Distribution cum capital withdrawal option (IDCW Payout) & Transfer of Income Distribution cum capital withdrawal plan (IDCW Transfer) is available. Between “Growth” or “IDCW” option, the default will be treated as “Growth”. In “IDCW” option between “IDCW Reinvestment”, “IDCW Payout” or “IDCW Transfer”, the default will be treated as “IDCW Reinvestment”. Investor can select only one option either IDCW Payout or IDCW Re-investment in IDCW plan at a Scheme and folio level. Any subsequent request for change in IDCW option viz. IDCW Payout to IDCW Re-investment or vice-versa would be processed at the Folio / Scheme level and not at individual transaction level. Accordingly, any change in IDCW option (IDCW Re-investment/ IDCW Payout) will reflect for all the units held under the scheme / folio. Default option: For detailed disclosure on default plans and options, kindly refer SAI.
XI.	Load Structure	Entry Load: Not applicable Exit Load: Nil The AMC reserves the right to modify / change the load structure on a prospective basis.
XII.	Minimum Application Amount/switch in	Rs. 5000/- & in multiples of Re.1 thereafter Note – For investments made by designated employees of SBI Funds Management Limited in terms of paragraph 6.10 of the SEBI Master Circular for Mutual Funds dated June 27, 2024, requirement for minimum application/ redemption amount will not be applicable
XIII.	Minimum Additional Purchase Amount	Minimum Amount for additional purchase: - Rs. 1000 and in multiples of Re. 1/- thereof.
XIV.	Minimum Redemption/switch out amount	Rs.500/- or 1 Unit or account balance whichever is lower Please note that as a result of redemption, if the outstanding balance amount falls below the minimum redemption amount, as per the scheme features, the Fund reserves the right to redeem the balance units at applicable repurchase price. Note – For investments made by designated employees of SBI Funds Management Limited in terms of paragraph 6.10 of the SEBI Master Circular for Mutual Funds dated June 27, 2024, requirement for minimum application/ redemption amount will not be applicable

XV.	New Fund Offer Period This is the period during which a new scheme sells its units to the investors.	Not applicable
XVI.	New Fund Offer Price: This is the price per unit that the investors have to pay to invest during the NFO.	Not applicable
XVII.	Segregated portfolio /side pocketing disclosure	The scheme can create a segregated portfolio. For Details, kindly refer SAI
XVIII	Swing pricing disclosure	The Scheme has a provision for swing pricing. For Details, kindly refer SAI
XIX.	Stock lending/short selling	The Scheme shall not engage in Stock lending/short selling.
XX.	How to Apply and other details	Investors are advised to refer SAI & application form for instructions. Please note that Applications complete in all respects together with necessary remittance may be submitted at any OPAT of SBIMF. The application amount in cheque shall be payable to “SBI Corporate Bond Fund”. The Cheques should be payable at the Centre where the application is lodged. No outstation cheques or stock invests will be accepted. Investors are requested to note that application form is available with Investor Service Centres(ISCs)/Official Points of Acceptance (OPAs) of SBI Mutual Fund or can be downloaded from https://www.sbimf.com/forms. The list of the Investor Service Centres (ISCs)/Official Points of Acceptance (OPAs) is also available on https://www.sbimf.com/contact-us. For details kindly refer section II.

XXI.	Investor services	Details of Investor Relations Officer of the AMC: Name: Mr. C A Santosh Address: SBI Funds Management Ltd., Investor Relations Officer) Address: 9th Floor, Crescenzo, C– 38 & 39, G Block, Bandra-Kurla, Complex, Bandra (East), Mumbai- 400 051 Telephone number: 022 61793537 Fax: 022- 67425687 e-mail: customer.delight@sbimf.com
XXII	Specific attribute of the scheme (such as lock in, duration in case of target maturity scheme/close ended schemes) (as applicable)	Not applicable
XXIII	Special product/facility available during the NFO and on ongoing basis	The Scheme offers following facilities on an ongoing basis: (i) Systematic Investment Plan For investors, the fund offers a Systematic Investment Plan (SIP) at all our Official point of acceptance of SBI MF's locations. Under this Facility, an investor can invest a fixed amount per frequency. This facility will help the investor to average out their cost of investment over a period of six months or one year and thus overcome the short-term fluctuations in the market. The Scheme offers daily, weekly, Monthly, Quarterly, Semi-Annual & Annual Systematic Investment Plan. (ii) Systematic Withdrawal Plan Under SWP, a minimum amount of Rs. 500/- can be withdrawn every month or quarter or weekly or half yearly or on an annual basis by indicating in the application form or by issuing advance instructions to the Registrar at any time. The Scheme offers Day based and Date based SWP. (iii) Systematic Transfer Plan Systematic Transfer Plan is a combination of systematic withdrawal from one scheme and systematic investment into another scheme. Therefore the minimum amount of withdrawals applicable under SWP would be applicable to STP also. Similarly the minimum investments applicable for each scheme under SIP would be applicable to STP. For further details of special products / facilities, kindly refer SAI and section II of the SID.

XXIV.	Weblink	Weblink in TER for last 6 months, Daily TER as well as scheme factsheet shall be made available. TER for last 6 months/ Daily TER: https://www.sbimf.com/total-expense-ratio Scheme factsheet https://www.sbimf.com/factsheets
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DUE DILIGENCE BY THE ASSET MANAGEMENT COMPANY

It is confirmed that:

- (i) The Scheme Information Document submitted to SEBI is in accordance with the SEBI (Mutual Funds) Regulations, 1996 and the guidelines and directives issued by SEBI from time to time.
- (ii) All legal requirements connected with the launching of the Scheme as also the guidelines, instructions, etc., issued by the Government and any other competent authority in this behalf, have been duly complied with.
- (iii) The disclosures made in the Scheme Information Document are true, fair and adequate to enable the investors to make a well informed decision regarding investment in the Scheme.
- (iv) The intermediaries named in the Scheme Information Document and Statement of Additional Information are registered with SEBI and their registration is valid, as on date.
- (v) The contents of the Scheme Information Document including figures, data, yields etc. have been checked and are factually correct
- (vi) A confirmation that the AMC has complied with the compliance checklist applicable for Scheme Information Documents and other than cited deviations/ that there are no deviations from the regulations
- (vii) Notwithstanding anything contained in this Scheme Information Document, the provisions of the SEBI (Mutual Funds) Regulations, 1996 and the guidelines there under shall be applicable.
- (viii) The Trustees have ensured that SBI Corporate Bond approved by them is a new product offered by SBI Mutual Fund and is not a minor modification of any existing scheme/fund/product.

For and on behalf of the Board of Directors,

**SBI Funds Management Limited
(The Asset Management Company for SBI Mutual Fund)**

sd/-

Name: **Nand Kishore**
Managing Director & CEO

Place: Mumbai
Date: November 29 , 2024

Part II. INFORMATION ABOUT THE SCHEME

A. HOW WILL THE SCHEME ALLOCATE ITS ASSETS?

Under normal circumstances, the asset allocation pattern will be:

Asset Allocation		
Instruments	Min	Max
Corporate Bonds rated AA+ and above only	80%	100%
Debt instruments other than above, Central and State Government(s) dated securities and Money market instruments	0%	20%
Units of REITs and InVITs [^]	0%	10%

[^]The exposure will be in line with SEBI/AMFI limits specified from time to time.

The scheme may invest in securitized debt to the limit of 50% of its net assets.

The scheme may also invest in Derivatives like Interest rate swaps, Forward Rate agreements and other such instruments as permitted by RBI / SEBI. The scheme may invest in derivatives upto 100% of its net assets.

The Scheme shall not engage in Stock lending and short selling activities.

The Scheme may indulge in 'Imperfect hedging' using IRFs upto maximum of 20% of the net assets of the scheme. The scheme shall invest in repo in corporate debt.

The scheme may invest in foreign debt securities to the limit of 50% of its net assets.

Pursuant to paragraph 12.19.1.3(c) of SEBI's Master Circular for Mutual Funds dated June 27, 2024, on an ongoing basis the scheme will have an investment headroom of 20% of the average AUM in Overseas securities / Overseas ETFs of the previous three calendar months for that month to invest in Overseas securities / Overseas ETFs subject to maximum limits.

The scheme may invest in units of mutual funds.

The cumulative gross exposure through equity, debt, derivative positions (including commodity and fixed income derivatives), repo transactions and credit default swaps in corporate debt securities, Real Estate Investment Trusts (REITs), Infrastructure Investment Trusts (InvITs), other permitted securities/assets and such other securities/assets as may be permitted by the Board from time to time should not exceed 100% of the net assets of the scheme in accordance with Paragraph 12.24 of SEBI Master Circular for Mutual funds.

However, pursuant to paragraph 12.25 of SEBI Master Circular of Mutual Funds dated June 27, 2024 and SEBI letter no. SEBI/ HO/ IMD – II/ DOF3 / OW/ P/ 2021/ 31487/ 1 dated November 3, 2021 addressed to AMFI, it has been mentioned that cash or cash equivalents like Government securities, T-Bills and repo on Government Securities with residual maturity of less than 91 days may be treated as not creating any exposure.

In case a debt instrument is not rated, mutual funds may constitute committees who can approve such proposals for investments in unrated instruments subject to the approval of the detailed parameters for such investments by the Board of Directors and the Board of Trustees.

In accordance with the requirement of regulation 43A of SEBI (Mutual Funds) Regulations, 1996 read with SEBI circular no. SEBI/HO/IMD/PoD2/P/CIR/2023/129 dated July 27, 2023 on Investment by Mutual Fund Schemes and AMCs in units of Corporate Debt Market Development Fund, scheme shall invest 25 bps of its AUM as on December 31, 2022 in the units of the Corporate Debt Market Development Fund ('CDMDF') within 10 working days from the request of CDMDF. Further, an incremental contribution to CDMDF shall be made every six months within 10 working days from the end of half year starting from December 2023 to ensure 25 bps of scheme AUM is invested in units of CDMDF. However, if AUM decreases there shall be no return or redemption from CDMDF. Contribution made to CDMDF, including the appreciations on the same, if any, shall be locked-in till winding up of the CDMDF.

However, in case of winding up of contributing Scheme, inter-scheme transfers within the same Mutual Fund or

across Mutual Funds may be undertaken.

Further, investments in CDMDf units shall not be considered as violation while considering maturity restriction as applicable for various purposes (including applicable Investment limits) and the calculations of Potential Risk Class (PRC) Matrix, Risk-o-meter, Stress testing and Duration for various purposes shall be done after excluding investments in units of CDMDf.

Indicative Table (Actual instrument/percentages may vary subject to applicable SEBI circulars)

Sl. no	Type of Instrument	Percentage of exposure	Circular references
1	Securitized debt	Upto 50%	Clause 12.15 of SEBI Master Circular dated June 27, 2024
2.	Foreign debt securities	50%	Para 12.19. of the SEBI Master Circular dated July 27, 2024 read with SEBI Circular No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/149 dated November 04, 2024
3.	Repo in Corporate Debt	Upto 10%	Para 12.18 of the SEBI Master Circular dated July 27, 2024
4.	Mutual Fund units	Scheme may invest in another scheme under the same asset management company or any other mutual fund without charging any fees, provided that aggregate inter-scheme investments made by all schemes under the same management or in schemes under the management of any other asset management company shall not exceed 5% of the net asset value of the mutual fund	Clause 4 of Schedule 7 read with Regulation 44(1),
5.	Derivatives	Upto 100% of the net assets of the scheme	Para no. 12.24 & 12.25 of SEBI Master Circular dated July 27, 2024
6.	Imperfect hedging using IRFs	20%	12.25 of the SEBI Master Circular dated July 27, 2024
7.	Units of CDMDf	25 bps of its AUM as on December 31, 2022 in the units of the Corporate Debt Market Development Fund ('CDMDf') within 10 working days from the request of CDMDf. Further, an incremental contribution to CDMDf shall be made every six months within 10 working days from the end of half year starting from December 2023 to ensure 25 bps of scheme AUM is invested in units of CDMDf.	Regulation 43A of SEBI (Mutual Funds) Regulations, 1996 read with Chapter 16A of SEBI Master circular dated June 27, 2024

8	Credit Default Swaps	Upto 10% of AUM of the scheme and shall be within the overall limit of the derivatives	Para 12.28 of SEBI master circular dated June 27,2024 read with SEBI circular no SEBI/HO/IMD/PoD2/P/CIR/2024 /125 dated September 20,2024
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The scheme shall not invest in below securities/instruments:

S. no.	Type of Instrument
1	The Scheme shall not engage in Stock lending and short selling activities.

Change in Asset Allocation:

The above investment pattern is indicative and may be changed by the Fund Manager for a short-term period on defensive considerations, keeping in view market conditions, market opportunities, applicable SEBI (Mutual Funds) Regulations 1996, legislative amendments and other political and economic factors, the intention being at all times to seek to protect the interests of the Unit Holders. If the exposure falls outside the above-mentioned asset allocation pattern, the portfolio to be rebalanced by AMC within 30 days from the date of said deviation.

Portfolio Rebalancing:

Pursuant to Paragraph 2.9 of Master Circular for mutual funds in case the fund manager for any reason is not able to rebalance the asset allocation due to passive breaches (occurrence of instances not arising out of omission and commission of AMC) within 30 business days from the date of deviation, justification in writing, including details of efforts taken to rebalance the portfolio shall be placed before Investment Committee. The Investment Committee, if so desires, can extend the timelines up to sixty (60) business days from the date of completion of mandated rebalancing period. Further, it will follow timelines for rebalancing of portfolios of Mutual Fund Schemes, reporting & disclosure requirements in pursuant to Paragraph 2.9.4 of Master Circular for Mutual Funds. The funds raised under the scheme shall be invested only in transferable securities as per Regulation 44(1), Schedule 7 of the SEBI (Mutual Funds) Regulations, 1996.

There can be no assurance that the investment objective of the scheme will be achieved.

B. WHERE WILL THE SCHEME INVEST?

I. Debt Instruments & Money Market Instruments:

Debt securities and Money Market Instruments will include but will not be limited to:

1. Certificate of Deposits (CDs)
2. Commercial Paper (CPs)
3. Treasury Bills (T-Bills)
4. Triparty Repo
5. Central Government/State Government securities created and issued by the Central Governments and/or State Governments as may be permitted by RBI, securities guaranteed by the Central Governments (including but not limited to coupon bearing bonds, zero coupon bonds and treasury bills). Such securities could be fixed rate, fixed interest rate with put/call option, zero coupon bond, floating rate bonds, capital indexed bonds, fixed interest security with staggered maturity payment etc.
6. Non-convertible Debentures as well as bonds issued by companies / institutions promoted / owned by the Central Governments and statutory bodies, which may or may not carry a Central Government guarantee, public and private sector banks, all India financial institutions, private sector companies. These instruments

may be secured or unsecured against the assets of the Company and generally issued to meet the short term and long-term fund requirements. These instruments include fixed interest security with/without put/call option, floating rate bonds, zero coupon bonds.

7. Floating rate debt instruments issued by Central Government, corporates, PSUs etc. with coupon reset periodically. The Fund Manager will have the flexibility to invest the debt component into floating rate debt securities to reduce the impact of rising interest rate in the economy.
8. Repo (Repurchase Agreement) or Reverse Repo
9. Securitized Debt (SD)/Pass Through Certificate (PTC).
10. Debt derivative instruments like Interest Rate Futures (IRFs), Interest Rate Options (including Call and Put options), Interest Rate Swaps, Credit Default Swaps (CDS)
11. Bill Rediscounting (BRDs) is the rediscounting of trade bills which have already been discounted by banks with their customers. BRDS is an approved money market instrument of tenure less than 90 days and are issued by banks as per the applicable RBI guidelines. These instruments may supplement other short-term investments.

II. Foreign Securities - Foreign securities including ADRs / GDRs / Foreign equity and debt securities as may be permitted by SEBI/RBI from time to time.

III. Real Estate Investment Trusts (REITs) & Infrastructure Investment Trusts (InvITs)

IV. Mutual Fund units

V. Fixed Deposit

Any other instruments / securities, which in the opinion of the fund manager would suit the investment objective/asset allocation of the scheme subject to compliance with extant Regulations. The Scheme may invest in other Schemes managed by the AMC or in the Schemes of any other Mutual Fund(s), provided such investment is in conformity to the investment objectives of the Scheme and in terms of the prevailing Regulations.

VI. Investment in CDMDF

In accordance with the requirement of regulation 43A of SEBI (Mutual Funds) Regulations, 1996 read with SEBI circular no. SEBI/HO/IMD/PoD2/P/CIR/2023/129 dated July 27, 2023 on Investment by Mutual Fund Schemes and AMCs in units of Corporate Debt Market Development Fund, scheme shall invest 25 bps of its AUM.

C. WHAT ARE THE INVESTMENT STRATEGIES?

The scheme aims to generate attractive returns through high quality corporate debt securities which are rated AA+ and above. Performance will depend on the Asset Management Company's ability to accurately assess the financial position of the security issuers regarding paying off its debt. The investments may be made in primary as well as secondary markets. The portfolio will be sufficiently diversified to minimize credit risk. The Scheme being open-ended, some portion of the portfolio will be invested in money market instruments to meet the liquidity requirements.

The Scheme will use an "active" approach to endeavor to achieve scheme's investment objective.

Derivatives Strategy:

The Scheme may take exposure to derivatives for hedging and/or non-hedging purpose as permitted by regulations from time to time. Such exposure to derivative instruments will be in line with the investment objective and overall strategy of the scheme.

Derivative products are leveraged instruments and can provide disproportionate gains as well as disproportionate losses to the investor. Execution of such strategies depends upon the ability of the fund manager to identify such opportunities. Identification and execution of the strategies to be pursued by the fund manager involve uncertainty and decision of fund manager may not always be profitable. No assurance can be given that the fund manager will be able to identify or execute such strategies.

The risks associated with the use of derivatives are different from or possibly greater than, the risks associated with investing directly in securities and other traditional investments.

For detailed derivative strategies, please refer to SAI.

For details pertaining to Risk Controls Strategies refer Point no. C in section II of the Scheme Information Document.

D. HOW WILL THE SCHEME BENCHMARK ITS PERFORMANCE?

The First Tier benchmark of the Scheme is NIFTY Corporate Bond Index A-II.

The composition of the aforesaid benchmark is such that it is most suited for comparing performance of the scheme.

The Trustees reserves the right to change the benchmark in future if a benchmark better suited to the investment objective of the scheme is available.

E. WHO MANAGES THE SCHEME?

Name of the Fund Manager, Age, tenure of managing the scheme	Educational Qualifications	Experience
Mr. Rajeev Radhakrishnan Age : 47 Years Tenure of managing the scheme: 5.10 Years Managing since February 2019	B.E (Production). MMS (Finance), CFA (CFA Institute, USA)	Total experience of around 21 years in funds management. Around 13 years in Fixed Income funds management and dealing. Previously he was associated UTI Asset Management Company Ltd. as Co - Fund Manager Past experiences: • SBI Funds Management Ltd - (From June 09, 2008 onwards • Co- Fund Manager - UTI Asset Management Company Limited (June 2001-2008) Various funds being managed by Mr. Rajeev Radhakrishnan are SBI Dynamic Bond Fund, SBI Magnum Children's Benefit Fund – Savings Plan, SBI Magnum Children's Benefit Fund - Investment Plan (Debt portion), SBI Magnum Gilt Fund, SBI Savings Fund, SBI Liquid Fund, SBI Magnum Low Duration Fund, SBI Equity Hybrid Fund (debt portion), SBI Banking & PSU Fund, SBI Short Term Debt Fund , SBI Corporate Bond Fund, , SBI Floating Rate Debt Fund (Co-Fund Manager) and SBI Balanced Advantage Fund (Debt portion Co-Fund Manager).
Mr. Ardhendu Bhattacharya (Co-Fund Manager) Age: 36 years	PGDM-Goa Institute of Management	Mr. Ardhendu Bhattacharya (Fixed Income Dealer) joined SBIFML in April 2019. He has over 12 years of experience in finance sector. Prior to joining SBIFML, he was previously associated with following entities. ICICI Bank Limited (June 2014 – April 2019) - Primarily involved in trading in money markets and short term corporate bonds Citibank N.A. (April 2010 – June 2013) - Principally handled currency and trade sales

Name of the Fund Manager, Age, tenure of managing the scheme	Educational Qualifications	Experience
Tenure of managing the scheme: 1 year Managing since – December 2023		Currently he is managing debt portion of SBI Retirement Benefit Fund - Aggressive Plan, SBI Retirement Benefit Fund - Aggressive Hybrid Plan, SBI Retirement Benefit Fund - Conservative Hybrid Plan and SBI Retirement Benefit Fund - Conservative Plan, SBI Floating Rate Debt Fund and Co-Fund Manager of SBI Corporate Bond Fund, SBI Banking & PSU Fund, SBI Magnum Ultra Short Duration Fund, and SBI Nifty 10 yr Benchmark G-Sec ETF.
Mr. Pradeep Kesavan, Fund Manager for managing investments in Foreign Securities. Age: 44 years Tenure of managing the scheme: 1 year Managing since December 2023	B.com, MBA (Finance), CFA (USA)	Mr. Pradeep Kesavan joined SBIFML in July 2021. He has over 18 years of experience in financial services sector. Prior to joining SBIFML, he was associated with following entities:- • Elara Securities Private Limited (from September 2017 to April 2021) –Primarily involved in top down equity strategy • Accenture Solutions Private Limited (from October 2013 to August 2017) – Responsible for Strategy Consulting. • Morgan Stanley India Private Limited (from March 2005 to September 2013) –Primarily responsible for corporate finance strategy He is also managing SBI International Access - US Equity FoF.

F. HOW IS THE SCHEME DIFFERENT FROM EXISTING SCHEMES OF THE MUTUAL FUND?

The investment objective of SBI Corporate Bond Fund is to provide the investors an opportunity to predominantly invest in corporate bonds rated AA+ and above to generate additional spread on part of their debt investments from high quality corporate debt securities while maintaining moderate liquidity in the portfolio through investment in money market securities. SBI Corporate Bond Fund is an open ended scheme offered by SBI Mutual Fund that will invest in portfolio of corporate debt rated AA+ and above only. Other Debt-Oriented schemes offered by SBI Mutual Fund are as follows:

Reference list of other existing open ended debt schemes are as follows

Name of Scheme	Category of Scheme
SBI Savings Fund	Money Market Fund
SBI Magnum Income Fund	Medium to Long Duration Fund
SBI Short Term Debt Fund	Short Duration Fund
SBI Overnight Fund	Overnight Fund
SBI Credit Risk Fund	Credit Risk Fund
SBI Long Duration Fund	Long Duration Fund
SBI Magnum Constant Maturity Fund	Gilt Fund with 10-year constant duration
SBI Dynamic Bond Fund	Dynamic Bond Fund
SBI Corporate Bond Fund	Corporate Bond Fund
SBI Floating Rate DEBT Fund	Floater Fund
SBI Banking & PSU Fund	Banking and PSU Fund
SBI Magnum UltraShort Duration Fund	Ultra Short Duration Fund
SBI Magnum Gilt Fund	Gilt Fund
SBI Liquid Fund	Liquid Fund
SBI Magnum Medium Duration Fund	Medium Duration Fund
SBI Magnum Low Duration Fund	Low Duration Fund

For comparative details of other schemes of SBI Mutual Fund, please refer to our website <https://www.sbimf.com/offer-document-sid-kim>

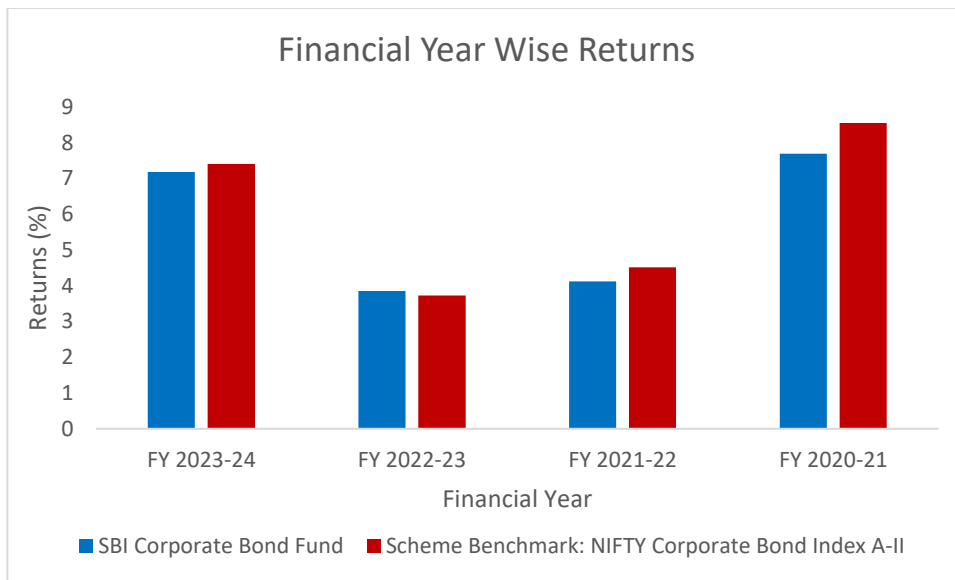
G. HOW HAS THE SCHEME PERFORMED

i) Performance of the Scheme (in %) as on October 31, 2024:

Compounded Annualised Returns	Scheme Returns % SBI Corporate Bond Fund - Regular Plan – Growth	Benchmark Returns % (NIFTY Corporate Bond Index A-II)
Returns for the last 1 year	8.02	7.81
Returns for the last 3 years	5.69	5.78
Returns for the last 5 years	6.13	6.36
Returns since inception	6.87	6.94

Date of Inception: January 16, 2019

Financial Year Wise Performance



Absolute Returns for each financial year for the last 5 years

H. ADDITIONAL SCHEME RELATED DISCLOSURES

- i. Scheme's portfolio holdings (top 10 holdings by issuer and fund allocation towards various sectors) Please refer to website : <https://www.sbimf.com/sbimf-top-holdings/566>
- ii. Disclosure of name and exposure to Top 7 issuers, stocks, groups and sectors as a percentage of NAV of the scheme in case of debt and equity ETFs/index funds: Not applicable
- iii. Website link for Portfolio Disclosure - Fortnightly / Monthly/ Half Yearly.: Please refer to our website : <https://www.sbimf.com/portfolios>
- iv. Portfolio Turnover Rate: Not applicable.
- v. Aggregate investment in the Scheme by:

Sr. No.	Category of Persons	Net Value as on October 31, 2024		Market Value (in Rs.) as on October31, 2024
		Units	NAV per unit	
	Concerned scheme's Fund Manager(s)			
1	Mr. Rajeev Radhakrishnan Direct Plan Growth	96,869.39	15.0533	14,58,203.96
2	Mr. Ardhendu Bhattacharya	32,426.57	15.0533	4,88,126.83
3	Mr. Pradeep Kesavan	NA	NA	NA

For any other disclosure w.r.t investments by key personnel and AMC directors including regulatory provisions in this regard kindly refer SAI.

- vi. **Investments of AMC in the Scheme –**
Please refer to website : <https://www.sbimf.com/offer-document-sid-kim>.

In accordance with Regulation 25(16A), the asset management company shall invest such amounts

in such schemes of the mutual fund, based on the risks associated with the schemes, as may be specified by the Board from time to time. But the AMC shall not be entitled to charge any management fees on this investment in the scheme. Investments by the AMC will be in accordance with Regulation 25(17) of the SEBI (MF) Regulations, 1996 which states that:

"The asset management company shall not invest in any of its schemes unless full disclosure of its intention to invest has been made in the Offer Document (presently Scheme Information Document), provided that the asset management company shall not be entitled to charge any fees on its investment in the scheme."

Pursuant to regulation 43A of SEBI (Mutual Funds) Regulations, 1996 and SEBI circular no. SEBI/HO/IMD/PoD2/P/CIR/2023/129 dated July 27, 2023 on Investment by Mutual Fund Schemes and AMCs in units of Corporate Debt Market Development Fund, AMC shall make a one-time contribution equivalent to 2 bps of the AUM of the specified debt oriented schemes as on December 31, 2022 in the units of the Corporate Debt Market Development Fund ('CDMDF') within 10 working days of request from CDMDF. Contribution made to CDMDF, including the appreciations on the same, if any, shall be locked-in till winding up of the CDMDF.

In case of delay in contribution by the Scheme and AMC, the AMC shall be liable to pay interest at fifteen percent (15%) per annum for the period of delay.

Part III- OTHER DETAILS

A. COMPUTATION OF NAV

The Mutual Fund will value its investments according to the valuation norms, as specified in Schedule VIII of the SEBI Regulations, or such norms as may be specified by SEBI from time to time. The NAV under the Scheme would be rounded off four decimals as follows or such other formula as may be prescribed by SEBI from time to time:

$$\text{NAV} = \frac{\text{Market or Fair Value of Scheme's investments} + \text{Current Assets} - \text{Current Liabilities and Provision}}{\text{No of Units outstanding under Scheme on the Valuation Date}}$$

NAV will be disclosed in the manner as specified under SEBI (Mutual Funds) Regulations, 1996. NAV can also be viewed on www.sbimf.com and www.amfiindia.com.

The AMC shall update the NAVs on the website of Association of Mutual Funds in India - AMFI (www.amfiindia.com) by 11.00 p.m. on every business day. In case of any delay, the reasons for such delay would be explained to AMFI and SEBI by the next day. If the NAVs are not available before commencement of business hours on the following day due to any reason, the Fund shall issue a press release providing reasons and explaining when the Fund would be able to publish the NAVs.

Whenever the Scheme invests in foreign securities, the NAVs of Scheme shall be updated on daily basis on the website of the AMC and on the website of AMFI by 10:00 a.m. of the following business day in line with Paragraph 8.2 of SEBI Master Circular for Mutual Funds dated June 27, 2024.

In case of non-availability of price/valuation for the underlying overseas investments before aforementioned timeline, consequent to which there would be inability in capturing same day price/valuation for such underlying investments, then NAV of the Scheme will be declared as and when the price/valuation for such underlying securities/ Funds is available.

In case NAV of Corporate Debt Market Development Fund ('CDMDF') units is not available by 9:30 p.m. of same Business Day, NAV declaration timing for Mutual Fund Schemes holding units of CDMDF shall be 10 a.m. on next business day instead of 11 p.m. on same Business Day.

Further, as per SEBI Regulations, the repurchase price shall not be lower than 95% of the NAV

Illustration on computation of NAV: If the net assets of the Scheme are Rs.10,45,34,345.34 and units outstanding are 10,000,000, then the NAV per unit will be computed as follows: $10,45,34,345.34 / 10,000,000 = \text{Rs. } 10.4534$ p.u. (rounded off to four decimals)

Methodology for calculation of sale and re-purchase price of the units of mutual fund scheme:

Let's assume that an investor has invested Rs. 100,000 in a Mutual Fund Scheme on April 01, 2018, at a NAV of Rs. 10/- per unit and the exit load structure of the scheme is:

- a. For exit on or before 12 months from the date of allotment – 1.00%
- b. For exit after 12 months from the date of allotment – Nil.

Purchase of mutual fund units

At the time of purchase of units, no. of unit allotted =
$$\frac{\text{Amount invested}}{\text{NAV of the scheme on the date of investment}}$$

Therefore, no. of unit allotted =
$$\frac{100,000}{10} = 10,000 \text{ units.}$$

As per existing Regulations, no entry load is charged with respect to applications for purchase / additional purchase of mutual funds units.

Redemption/Re-purchase of mutual fund units

In case of redemption, the amount payable to the investor shall be calculated as follows:

(Current value of the holding) – (Exit Load applicable)

where,

Current value of the holding = No. of units as on the date * NAV as on the date

Exit Load applicable = Current value of the holding * Exit Load %

Scenario 1: Redemption is done during applicability of exit load

Assume that the investor has requested for redemption of all the units (i.e. 10,000 units), on or before 12 months from the date of allotment i.e. on or before March 31, 2019, the redemption amount payable to investor shall be calculated as follows:

Say in this example the redemption request is done on December 1, 2018; when the NAV of the scheme was Rs. 12/- and the exit load applicable is 1%, so the Redemption amount payable to investor shall be calculated as follows:

Current value shall be = $10,000 \text{ units} * \text{Rs. } 12/-$
= Rs. 120,000/-

Exit load applicable = $\text{Rs. } 120,000 * 1\% = \text{Rs. } 1200/-$

Redemption amount payable to investor = Current value of the holding – Exit Load applicable
= $\text{Rs. } 120,000 - \text{Rs. } 1200$
= Rs. 118,800/-

Scenario 2: Redemption is done if the exit load is NIL

Assume that the investor has requested for redemption of all the units (i.e. 10,000 units), after 12 months from the date of allotment i.e. after March 31, 2019, the redemption amount payable to investor shall be calculated as follows: Say in this example the redemption request is done on April 1, 2019; when the NAV of the scheme was Rs. 12 and the exit load applicable is NIL, so the Redemption amount payable to investor shall be calculated as follows:

Current value shall be = 10,000 units*Rs. 12/-
= Rs. 120,000/-

Exit load applicable = NIL

Redemption amount payable to investor = Current value of the holding – Exit Load applicable
= Rs. 120,000 – NIL
= Rs. 120,000/-

The aforesaid example does not take into consideration any applicable statutory levies or taxes. Accordingly, the redemption amount payable to investor shall further reduce to the extent of applicable statutory levies or taxes.

B. NEW FUND OFFER (NFO) EXPENSES

These expenses are incurred for the purpose of various activities related to the NFO like sales and distribution fees paid marketing and advertising, registrar expenses, printing and stationary, bank charges etc. Details of source for meeting these expenses may be disclosed. AMC to ensure that no NFO expenses will be / were charged to the Scheme. Not Applicable

C. ANNUAL SCHEME RECURRING EXPENSES

These are the fees and expenses for operating the scheme. These expenses include Investment Management and Advisory Fee charged by the AMC, Registrar and Transfer Agents' fee, marketing and selling costs etc. as given in the table below:

The AMC has estimated that upto 2% of the daily net assets of the scheme will be charged to the scheme as expenses (For the actual current expenses being charged, the investor should refer to the website of the mutual fund. Investors can refer <https://www.sbimf.com/total-expense-ratio> for Total Expense Ratio (TER) details.

Expense Head	% of daily Net Assets
Investment Management and Advisory Fees	Upto 2.00%
Trustee fee	
Audit fees	
Custodian fees	
RTA Fees	
Marketing & Selling expense incl. agent commission	
Cost related to investor communications	
Cost of fund transfer from location to location	
Cost of providing account statements and Income Distribution cum capital withdrawal redemption cheques and warrants	
Costs of statutory Advertisements	
Cost towards investor education & awareness (at least 2 bps)	
Brokerage & transaction cost over and above 12 bps and 5 bps for cash and derivative	

market trades resp.	
Service tax on expenses other than investment and advisory fees	
Service tax on brokerage and transaction cost	
Other Expenses^	
Maximum total expense ratio (TER) permissible under Regulation 52 (6)	Upto 2.00%
Additional expenses under regulation 52 (6A) (c)*	Upto 0.05%
Additional expenses for gross new inflows from specified cities	Upto 0.30%

^ Any other expenses which are directly attributable to the Scheme, may be charged with the approval of the Trustee within the overall limits as specified in the Regulations except those expenses which are specifically prohibited.

*Pursuant to paragraph 10.1.7 of SEBI Master Circular for Mutual Funds dated June 27, 2024, additional expenses under regulation 52 (6A) (c) shall not be levied if the scheme doesn't have exit load.

The AMC has estimated that upto 2.00% (plus allowed under regulation 52(6A)(c)) of the daily net asset will be charged to the scheme as expenses. The maximum annual recurring expenses that can be charged to the Scheme, excluding issue or redemption expenses, whether initially borne by the mutual fund or by the asset management company, but including the investment management and advisory fee shall be within the limits stated in Regulations 52 read with chapter 10 of SEBI master circular for Mutual Funds dated June 27, 2024. The AMC may charge the investment and advisory fees within the limits of total expenses prescribed under Regulation 52 of the SEBI (Mutual Funds) Regulation.

Direct Plan shall have a lower expense ratio excluding distribution expenses, commission, etc. as compared to Regular Plan and no commission for distribution of Units will be paid/ charged under Direct Plan. Both the plans viz. Regular and Direct plan shall have common portfolio. However, Regular Plan and Direct Plan shall have different NAVs.

These estimates have been made in good faith as per the information available to the Investment Manager based on past experience and are subject to change inter-se. Types of expenses charged shall be as per the SEBI (MF) Regulations.

For investor education and awareness initiative, the AMC or the Schemes of the Fund will annually set apart at least 0.02 percent of daily net asset of the Schemes of the Fund within the maximum limit of the total expense ratio as per SEBI Regulation.

The mutual fund can charge expenses within overall limits, without any internal cap on the aforesaid expenses head. Types of expenses charged shall be as per the SEBI (Mutual Funds) Regulation, 1996.

Pursuant to SEBI Notification dated December 13, 2018, the maximum total expenses of the scheme under Regulation 52(6)(c) shall be subject to following limits

Assets Under Management Slab (In Rs. crore)	Total expense ratio limits
On the first Rs.500 crores of the daily net assets	2.00%
On the next Rs.250 crores of the daily net assets	1.75%
On the next Rs.1,250 crores of the daily net assets	1.50%
On the next Rs.3,000 crores of the daily net assets	1.35%
On the next Rs.5,000 crores of the daily net assets	1.25%

On the next Rs.40,000 crores of the daily net assets	Total expense ratio reduction of 0.05% for every increase of Rs.5,000 crores of daily net assets or part thereof.
On balance of the assets	0.80%

The scheme may charge additional expenses incurred towards different heads mentioned under regulations (2) and (4), not exceeding 0.05% of the daily net assets.

In addition to the above, the following expenses will be charged to the scheme:

- The Goods & service tax on investment management and advisory fees would be charged in addition to above limit
- Brokerage and transaction costs which are incurred for the purpose of execution of trade up to 0.12 per cent of trade value in case of cash market transactions and 0.05 per cent of trade value in case of derivatives transactions. Further, in terms of paragraph 10.1.14 of SEBI Master Circular for Mutual funds dated June 27, 2024, any payment towards brokerage and transaction cost, over and above the said 12 bps and 5bps for cash market transactions and derivatives transactions respectively may be charged to the scheme within the maximum limit of Total Expense Ratio (TER) as prescribed under regulation 52 of the SEBI (Mutual Funds) Regulations, 1996. Goods & Service tax on brokerage and transaction cost paid for execution of trade, if any, shall be within the limit prescribed under regulation 52 of the Regulations.
- Expenses not exceeding of 0.30 per cent of daily net assets, if the new inflows from such cities as specified from time to time are at least –
 - 30 percent of gross new inflows in the scheme, or;
 - 15 percent of the average assets under management (year to date) of the scheme, whichever is higher:

Provided that if inflows from such cities is less than the higher of sub-clause (i) or sub- clause (ii), such expenses on daily net assets of the scheme shall be charged on proportionate basis:
 Provided further that expenses charged under this clause shall be utilised for distribution expenses incurred for bringing inflows from such cities:
 Provided further that amount incurred as expense on account of inflows from such cities shall be credited back to the scheme in case the said inflows are redeemed within a period of one year from the date of investment.
- Further, GST on expenses other than investment and advisory fees shall be borne by the Scheme within the maximum limit of annual recurring expenses as prescribed in Regulation 52.

The Mutual Fund would update the current expense ratios on the website atleast three working days prior to the effective date of the change. Investors can refer <https://www.sbimf.com/total-expense-ratio> for Total Expense Ratio (TER) details.

The additional TER in terms of Regulation 52(6A)(b) of SEBI (Mutual Funds) Regulations, 1996 shall be charged based on inflows from Retail Investors from beyond top 30 cities (B-30 cities). Accordingly, the inflows of amount upto Rs 2,00,000/- per transaction, by individual investors shall be considered as inflows from “Retail Investors”.

Note: SEBI vide its letter no. SEBI/HO/IMD-SEC-3/P/OW/2023/5823/1 dated February 24, 2023 and AMFI letter dated No. 35P/ MEM-COR/ 85-a/ 2022-23 dated March 02, 2023 has directed AMCs to keep B-30 incentive structure in abeyance with effect from March 01, 2023 till further notice.

ILLUSTRATION OF IMPACT OF EXPENSE RATIO ON SCHEMES RETURNS:

Particulars	Regular Plan	Direct plan
Opening NAV (INR Rs) -> (a)	100	100
Scheme's Gross return for the year -> (b)	10%	10%
Closing NAV before charging expenses -> (c)	110	110
Total Expense charged in (INR Rs) -> (d)	1.0	0.75

NAV after charging expenses -> (e) = (c) - (d)	109.0	109.25
Net Return to the investor	9.00%	9.25%

- 1) The above computation assumes no investment/ redemption made during the year. The investment is made in the Growth option of the scheme.
- 2) The above computation is simply to illustrate the impact of expenses of the scheme. The actual expenses charged to the scheme will not be more than the amount that can be charged to the scheme as mentioned in this SID.
- 3) It is assumed that expenses charged are evenly distributed throughout the year. Tax impact on customers has not been considered due to the individual nature of this impact.
- 4) Calculations shown in the above table are for illustrative and understanding purposes only and actual returns may differ from those considered above
- 5) Above illustration is a simplified calculation to show the impact of the expense charged on the performance to the scheme. In the above illustration, total expense charged to the scheme has been mentioned in INR. As per the SEBI regulation, expense to the scheme is charged on daily basis on the daily net assets and within the percentage limits specified in the SEBI regulations.

D. LOAD STRUCTURE

Load is an amount which is paid by the investor to subscribe to the units or to redeem the units from the scheme. Load amounts are variable and are subject to change from time to time. For the current applicable structure, please refer to the website of the AMC (www.sbimf.com) or contact your distributor.

Load	As a % of the NAV
Entry Load	Nil
Exit Load	Nil

No Exit Load shall be charged for Switch from Direct Plan to Regular Plan under the Scheme; however, in case of switch from Regular Plan to Direct Plan under the Scheme shall be subject to applicable exit load if any. Units issued on reinvestment of IDCW shall not be subject to entry and exit load.

The AMC reserves the right to introduce a load structure, levy a different load structure or remove the load structure in the scheme at any time after giving notice to that effect to the investors through an advertisement in an English language daily that circulates all over India as well as in a newspaper published in the language of the region where the Head Office of the mutual fund is situated.

The upfront commission on investment, if any, shall be paid to the ARN Holder directly by the investor, based on the investor's assessment of various factors including service rendered by the ARN Holder.

For any change in load structure AMC will issue an addendum and display it on the website/Investor Service Centers.

Any imposition or enhancement in the load shall be applicable on prospective investments only. At the time of changing the load structure, the mutual fund may consider the following measures to avoid complaints from investors about investment in the schemes without knowing the loads:

- i. The AMC shall be required to issue an addendum and display the same on its website immediately.
- ii. The addendum shall be circulated to all the distributors/brokers/Investor Service Centre (ISC) so that the same can be attached to all KIM and SID already in stock till it is updated.
- iii. Latest applicable addendum shall be a part of KIM and SID. (E.g. in case of changes in load structure the addendum carrying the latest applicable load structure shall be attached to all KIM and SID already in stock till it is

updated).

iv. Further, the account statements shall continue to include applicable load structure.

In accordance with SEBI Regulations, the repurchase price will not be lower than 95% of the NAV

The investor is requested to check the prevailing load structure of the Scheme before investing.

Section II

I. Introduction

A. Definitions/interpretation

Please refer to our website: <https://www.sbimf.com/offer-document-sid-kim>

B. Risk factors

Scheme specific risk factors

- a) The Trustees, AMC, Fund, their directors or their employees shall not be liable for any tax consequences that may arise in the event that the scheme is wound up for the reasons and in the manner provided under the Scheme Information Document.
- b) In the event of an inordinately large number of redemption requests, or of a restructuring of the scheme's investment portfolio, these periods may become significant. In view of the same, the right to limit redemptions (including suspending redemptions) under certain circumstances will be in accordance with Paragraph 1.12 of SEBI Master Circular.
- c) The liquidity of the Scheme's investments is inherently restricted by trading volumes and settlement periods.
- d) Redemption by the unit holders due to change in the fundamental attributes of the Scheme or due to any other reasons may entail tax consequences. The Trustees, AMC, Fund, their directors or their employees shall not be liable for any tax consequences that may arise.
- e) The tax benefits described in this Scheme Information Document are as available under the present taxation laws and are available subject to relevant condition. The information given is included only for general purpose and is based on advice received by the AMC regarding the law and practice currently in force in India and the Investors and Unit Holders should be aware that the relevant fiscal rules or their interpretation may change. As in the case with any investment, there can be no guarantee that the tax position or the proposed tax position prevailing at the time of the investment in the Scheme will endure indefinitely. In view of the individual nature of tax consequences, each Investor / Unit holder is advised to consult his/her/its own professional tax advisor.
- f) SBI Corporate Bond Fund would be investing in corporate bond rated AA+ and above only, debt instruments, central and state government securities and money market instruments, foreign debt securities and Units issued by REITs and InVITs. The liquidity of the scheme's investments is inherently restricted by trading volumes and settlement periods. In the event of an inordinately large number of redemption requests, or of a restructuring of the scheme's investment portfolio, these periods may become significant. In view of the same, the Trustees may redemptions (including suspending redemptions) under certain circumstances as specified in this document.
- g) Debt & money market securities investments under the scheme may also be subject to the following risks:
 - i. Credit risk: Credit risk is risk resulting from uncertainty in counterparty's ability or willingness to meet its contractual obligations. This risk pertains to the risk of default of payment of principal and interest. Government Securities have zero credit risk while other debt instruments are rated according to the issuer's ability to meet the obligations.
 - ii. Liquidity Risk pertains to how saleable a security is in the market. If a particular security does not have a market at the time of sale, then the scheme may have to bear an impact depending on its exposure to that particular security.
 - iii. Interest Rate risk is associated with movements in interest rate, which depend on various factors such as government borrowing, inflation, economic performance etc. The values of investments will appreciate/depreciate if the interest rates fall/rise.
 - iv. Reinvestment risk: This risk arises from uncertainty in the rate at which cash flows from an investment may be reinvested. This is because the bond will pay coupons, which will have to be reinvested. The rate at

which the coupons will be reinvested will depend upon prevailing market rates at the time the coupons are received.

- v. Risk associated with unrated debt instruments – Investments in unrated instruments are subject to the risk associated with investments in any other fixed income securities such as credit risk, interest rate risk etc. However, investments in unrated instruments are subject to greater risk of loss of principal and interest than rated instruments.
- h) Risk factors associated with imperfect hedge using Interest Rate Futures
 1. The cost of hedge can be higher than adverse impact of market movements
 2. Price / change in price of a security may or may not be the same in spot/cash and futures segment of the market. This may lead to the hedging position not giving the exact desired hedge result.
 3. Derivatives will entail a counter-party risk to the extent of amount that can become due from the party.
 4. Efficiency of a derivatives market depends on the development of a liquid and efficient market for underlying securities.
- i) Risks associated with Investing in ADR/GDR/Foreign Securities
 - Subject to necessary approvals and within the investment objectives of the Scheme, the Scheme may invest in Foreign Securities including foreign equities. Such investments carry risks related to fluctuations in the foreign exchange rates, the nature of the securities market of the country, repatriation of capital due to exchange controls and political circumstances.
 - It is the AMC's belief that investment in Foreign Securities offers new investment and portfolio diversification opportunities into multi-market and multi-currency products. However, such investments also entail additional risks. Such investment opportunities may be pursued by the AMC provided they are considered appropriate in terms of the overall investment objectives of the Scheme. Since the Scheme would invest only partially in Foreign Securities, there may not be readily available and widely accepted benchmarks to measure performance of the Scheme.
 - Overseas investments will be made subject to any/all approvals, conditions thereof as may be stipulated under the SEBI Regulations or by RBI and provided such investments do not result in expenses to the Scheme(s) in excess of the ceiling on expenses prescribed by and consistent with costs and expenses attendant to international investing. The Mutual Fund may, where necessary, appoint other intermediaries of repute as advisors, custodian/sub-custodians, etc. for managing and administering such investments. The appointment of such intermediaries shall be in accordance with the applicable requirements of SEBI and within the permissible ceilings of expenses.
 - To the extent that the assets of the Scheme will be invested in Foreign Securities denominated in foreign currencies, the Indian Rupee equivalent of the net assets, distributions and income may be adversely affected by changes in the value of certain foreign currencies relative to the Indian Rupee. The repatriation of capital to India may also be hampered by changes in regulations concerning exchange controls or political circumstances as well as the application to it of other restrictions on investment.
- j) Risks associated with Investing in Securitized Debt
 - **Liquidity risk:** There is no assurance that a deep secondary market will develop for the instrument. This could limit the ability of the investor to resell them.
 - **Limited Recourse:** The instruments represent an undivided beneficial interest in the underlying receivables and do not represent an obligation of either the Issuer or the Seller or the originator, or the parent or any affiliate of the Seller, Issuer and Originator. No financial recourse is available to the buyer of the security against the Investors' Representative.
 - **Delinquency and Credit Risk:** Delinquencies and credit losses may cause depletion of the amount available under the Credit Enhancement and thereby the Monthly Investor Payouts to the Holders may get affected if the amount available in the Credit Enhancement facility is not enough to cover the shortfall. On persistent default of an Obligor to repay his obligation, the Servicer may repossess and sell the Vehicle/Asset. However many factors may affect, delay or prevent the repossession of such Vehicle/Asset or the length of time required to realize the sale proceeds on such sales. In addition, the price at which such Vehicle/Asset may be sold may be lower than the amount due from that Obligor.
 - **Risks due to possible prepayments:** Full prepayment of a contract may lead to an event in which investors may be exposed to changes in tenor and yield.

- **Bankruptcy of the Originator or Seller:** If the service provider becomes subject to bankruptcy proceedings and the court in the bankruptcy proceedings concludes that either the sale from each Originator was not a sale then an Investor could experience losses or delays in the payments due under the instrument.

k) Risk factors associated with Trading in Derivatives:

- a) The AMC, on behalf of the Scheme may use various derivative products, from time to time, in an attempt to protect the value of the portfolio and enhance Unit holders' interest. Investors should understand that derivative products are specialized instruments that require investment techniques and risk analysis different from those associated with underlying instruments. The use of a derivative requires an understanding not only of the underlying instrument but of the derivative itself. Other risks include but are not limited to the risk of mispricing or improper valuation and the inability of derivatives to correlate perfectly with underlying assets, rates and indices. There may be a cost attached to selling or buying futures or other derivative instrument. Further there could be an element of settlement risk, which could be different from the risk in settling physical shares. The possible lack of a liquid secondary market for a futures contract or listed option may result in inability to close futures or listed option positions prior to their maturity date.
- b) Derivatives are high risk, high return instruments as they may be highly leveraged. A small price movement in the underlying security could have a large impact on their value and may also result in a loss.
- c) Derivative products are leveraged instruments and can provide disproportionate gains as well as disproportionate losses to the investor. Execution of such strategies depends upon the ability of the fund manager to identify such opportunities. Identification and execution of the strategies to be pursued by the fund manager involve uncertainty and decision of fund manager may not always be profitable. No assurance can be given that the fund manager will be able to identify or execute such strategies.
- d) The risks associated with the use of derivatives are different from or possibly greater than, the risks associated with investing directly in securities and other traditional investments.
- e) The fund may use derivative instruments like Interest Rate Swaps, Forward Rate Agreements or other fixed income derivatives.
- f) Credit Risk: The credit risk in a derivative transaction is the risk that the counter party will default on its obligations and is generally low, as there is no exchange of principal amounts in a derivative transaction.
- g) Market risk: Derivatives carry the risk of adverse changes in the market price.
- h) Illiquidity risk: The risk that a derivative cannot be sold or purchased quickly enough at a fair price, due to lack of liquidity in the market.
- i) Floating Leg Risk: The fund pays the daily compounded rate. In practice however there can be a difference in the actual rate at which money is lent in the call market and the benchmark, which appears and is used
- j) It may be mentioned here that the guidelines issued by Reserve Bank of India from time to time for forward rate agreements and interest rate swaps and other derivative products would be adhered to.

l) Risk factors associated with repo transactions in corporate debt securities:

Corporate Bond Repo transactions are currently done on OTC basis and settled on non guaranteed basis. Credit risks could arise if the counterparty does not return the security as contracted on due date. The liquidation of underlying bonds in case of counterparty default would depend on the liquidity of the bond and market conditions at that time. This risk is largely mitigated, as the choice of counterparties is largely restricted and also haircuts are applicable on the underlying bonds depending on credit ratings. Also operational risks are lower as such trades are settled on a DVP basis.

In the event of the scheme being unable to pay back the money to the counterparty as contracted in case of

transactions as a borrower, the counter party may dispose of the assets (as they have sufficient margin) and the net proceeds may be refunded to the Mutual Fund. Thus, the scheme may in remote cases suffer losses. This risk is normally mitigated by better cash flow planning to take care of such repayments.

m) Risk factors associated with investments in REITs AND InvITS:

Risk of lower than expected distributions: The distributions by the REIT or InvIT will be based on the net cash flows available for distribution. The amount of cash available for distribution principally depends upon the amount of cash that the REIT/INVIT receives as dividends or the interest and principal payments from portfolio assets. The cash flows generated by portfolio assets from operations may fluctuate primarily based on the below, among other things:

- success and economic viability of tenants and off-takers
- economic cycles and risks inherent in the business which may negatively impact valuations, returns and profitability of portfolio assets
- force majeure events related such as earthquakes, floods etc. rendering the portfolio assets inoperable
- debt service requirements and other liabilities of the portfolio assets
- fluctuations in the working capital needs of the portfolio assets
- ability of portfolio assets to borrow funds and access capital markets
- changes in applicable laws and regulations, which may restrict the payment of dividends by portfolio assets
- amount and timing of capital expenditures on portfolio assets
- insurance policies may not provide adequate protection against various risks associated with operations of the REIT/InvIT such as fire, natural disasters, accidents
- taxation and other regulatory factors

Price-Risk: The valuation of the REIT/InvIT units may fluctuate based on economic conditions, fluctuations in markets (eg. real estate) in which the REIT/InvIT operates and the resulting impact on the value of the portfolio of assets, regulatory changes, force majeure events etc. REITs & InvITs may have volatile cash flows. As an indirect shareholder of portfolio assets, unit holders rights are subordinated to the rights of creditors, debt holders and other parties specified under Indian law in the event of insolvency or liquidation of any of the portfolio assets

Interest-Rate Risk: Generally, there would be an inverse relationship between the interest rates and the price of units. Generally, when the interest rates rise, prices of units fall and when interest rates drop, such prices increase.

Liquidity Risk: This refers to the ease with which REIT/InvIT units can be sold. There is no assurance that an active secondary market will develop or be maintained. Hence there would be time when trading in the units could be infrequent. The subsequent valuation of illiquid units may reflect a discount from the market price of comparable securities for which a liquid market exists

n) Risks associated with short selling and securities lending

The Scheme shall not engage in short selling and Securities lending.

o) Risks associated with segregated portfolio

Different types of securities in which the scheme would invest carry different levels and types of risk as given in the Scheme Information Document of the scheme. In addition to the same, unitholders are requested to also note the following risks with respect to Segregated Portfolio:

1. Investor holding units of segregated portfolio may not be able to liquidate their holding till the time there is recovery of money from the issuer.
2. Listing of units of segregated portfolio in recognized stock exchange does not necessarily guarantee their liquidity, as there may not be active trading of units in the stock market. Further trading price of units on the stock market may be at a significant discount compared to the prevailing NAV.
3. Securities which are part of the segregated portfolio may or may not recover any money, either fully or partially.

p) Risks associated with Backstop facility in form of investment in Corporate Debt Market Development Fund (CDMDF):

CDMDF is set up as a Trust registered as an Alternative Investment Fund ('AIF') in accordance with the SEBI (Alternative Investment Funds) Regulations, 2012 ("AIF Regulations"). The objective of the CDMDF is to help develop the corporate debt market by providing backstop facility to instill confidence amongst the market participants in the corporate debt/bond market during times of market dislocation and to enhance the secondary market liquidity. In times of market dislocation, CDMDF shall purchase and hold eligible corporate debt securities from the participating investors (i.e., specified debt-oriented MF schemes to begin with) and sell as markets recover. The CDMDF will thus act as a key enabler for facilitating liquidity in the corporate debt market and to respond quickly in times of market dislocation. The trigger and period for which the backstop facility will be open shall be as decided by SEBI Board. Thus this backstop facility will help fund managers of the aforementioned Schemes to better generate liquidity during market dislocation to help the schemes fulfill liquidity obligations under stress situation.

In accordance with the requirement of regulation 43A of SEBI (Mutual Funds) Regulations, 1996 read with SEBI circular no. SEBI/HO/IMD/PoD2/P/CIR/2023/129 dated July 27, 2023 on Investment by Mutual Fund Schemes in units of Corporate Debt Market Development Fund, the aforementioned schemes shall invest 25 bps of its AUM as on December 31, 2022 in the units of the Corporate Debt Market Development Fund ('CDMDF'). An incremental contribution to CDMDF shall be made every six months to ensure 25 bps of scheme AUM is invested in units of CDMDF. However, if AUM decreases there shall be no return or redemption from CDMDF. Contribution made to CDMDF, including the appreciations on the same, if any, shall be locked-in till winding up of the CDMDF.

Investments in CDMDF units shall not be considered as violation while considering maturity restriction as applicable for various purposes (including applicable Investment limits) and the calculations of Potential Risk Class (PRC) Matrix, Risk-o-meter, Stress testing and Duration for various purposes shall be done after excluding investments in units of CDMDF.

q) Risks associated with investment in units of mutual fund:

Investment in Mutual Fund Units involves investment risks, including but not limited to risks such as liquidity risk, volatility risk, default risk including the possible loss of principal.

- Liquidity risk – The liquidity of the scheme's investments is inherently restricted by trading volumes and settlement periods. In the event of an inordinately large number of redemption requests, or of a restructuring of the scheme's investment portfolio, these periods may become significant. In view of the same, the Trustees may limit redemptions (including suspending redemptions) under certain circumstances as specified under the Scheme Information Document.
- Volatility risks: There is the risk of volatility in markets due to external factors like liquidity flows, changes in the business environment, economic policy etc. The scheme will manage volatility risk through diversification across companies and sectors within PSUs.
- Default risk - Credit risk is risk resulting from uncertainty in counterparty's ability or willingness to meet its contractual obligations. This risk pertains to the risk of default of payment of principal and interest. Government Securities have zero credit risk while other debt instruments are rated according to the issuer's ability to meet the obligations.

RISK CONTROL STRATEGIES:

The Scheme will predominantly invest in corporate debt securities and will also invest in money market instruments which carry various risks such as inability to sell securities, trading volumes and settlement periods, market risk, interest rate risk, liquidity risk, default risk, reinvestment risk etc. Whilst such risks cannot be eliminated, they may be mitigated by diversification and hedging.

In order to mitigate the various risks, the portfolio of the Scheme will be constructed in accordance with the investment restriction specified under the Regulations which would help in mitigating certain risks relating to

investments in securities market.

Further, the AMC has necessary framework in place for risk mitigation at an enterprise level. The Risk Management division is an independent division within the organization. Internal limits are defined and judiciously monitored. Risk indicators on various parameters are computed and are monitored on a regular basis. There is a Board level Committee, the Risk Management Committee of the Board, which enables a dedicated focus on risk factors and the relevant risk mitigants.

For risk control, the following may be noted:

Liquidity risks:

The liquidity of the Scheme's investments may be inherently restricted by trading volumes, transfer procedures and settlement periods. Liquidity Risk can be partly mitigated by diversification, staggering of maturities as well as internal risk controls that lean towards purchase of liquid securities.

Interest Rate Risk:

Changes in interest rates affect the prices of bonds. If interest rates rise the prices of bonds fall and vice versa. A well-diversified portfolio may help to mitigate this risk. Hence, while the interim NAV will fluctuate in response to changes in interest rates, the final NAV will be more stable. To that extent the interest rate risk will be mitigated at the maturity of the scheme. Further, the Scheme may use Interest rate derivatives to mitigate the interest rate risks and rebalance the portfolio

Credit Risks

Credit risk shall be mitigated by investing in rated papers of the companies having the sound back ground, strong fundamentals, and quality of management and financial strength of the Company.

Volatility risks:

There is the risk of volatility in markets due to external factors like liquidity flows, changes in the business environment, economic policy etc. The scheme will manage volatility risk through diversification. To that extent the Volatility risk will be mitigated in the scheme.

Further, the Investment Manager endeavours to invest in REITs/InvITs, where adequate due diligence and research has been performed by the Investment Manager. The Investment Manager also relies on its own research as well as third party research. This involves one-to-one meetings with the managements, attending conferences and analyst meets and also tele-conferences. The analysis will focus, amongst others, on the predictability and strength of cash flows, value of assets, capital structure, business prospects, policy environment, strength of management, responsiveness to business conditions, etc.

Liquidity Risk Management Framework:

The scheme adopts the Liquidity Risk Management Framework (LRM) as mandated by SEBI and AMFI, which requires Scheme Portfolio to maintain certain portion of their investments in liquid assets. This portion as required to be kept, is ascertained basis the scheme's liability profile, i.e investor profile. This framework seeks to estimate a likely quantum of redemption that the scheme is expected to face over the next 30 days and requires the scheme to maintain liquid assets to that extent as a minimum requirement. The Framework also enumerates corrective actions to be taken in the event of any shortfall owing to higher redemption than estimated. The Investment Manager also have in place an Asset Liability Mismatch (ALM) Framework which monitors similar aspects for a longer tenure of 90 days and ensures that schemes assets are always adequate to cater to liabilities.

Stress Testing:

The Investment Manager conducts Stress Tests on the Asset side, i.e. Portfolio assets on key aspects like

Interest Rate Risk, Credit Risk and Liquidity Risk. These are done at an aggregate portfolio level to evaluate the impact of NAV from each of these risks. These NAV impact figures are then compared to Thresholds as laid out by AMFI and by AMC for monitoring and any action, if deemed necessary. The stress test is performed using the methodology and periodicity as mandated by AMFI in consultation to SEBI, as amended from time to time.

II. Information about the scheme:

A. Where will the scheme invest –

I. Debt Instruments & Money Market Instruments:

Debt securities and Money Market Instruments will include but will not be limited to:

1. Certificate of Deposits (CDs)
2. Commercial Paper (CPs)
3. Treasury Bills (T-Bills)
4. Triparty Repo
5. Central Government/State Government securities created and issued by the Central Governments and/or State Governments as may be permitted by RBI, securities guaranteed by the Central Governments (including but not limited to coupon bearing bonds, zero coupon bonds and treasury bills). Such securities could be fixed rate, fixed interest rate with put/call option, zero coupon bond, floating rate bonds, capital indexed bonds, fixed interest security with staggered maturity payment etc.
6. Non-convertible Debentures as well as bonds issued by companies / institutions promoted / owned by the Central Governments and statutory bodies, which may or may not carry a Central Government guarantee, public and private sector banks, all India financial institutions, private sector companies. These instruments may be secured or unsecured against the assets of the Company and generally issued to meet the short term and long-term fund requirements. These instruments include fixed interest security with/without put/call option, floating rate bonds, zero coupon bonds.
7. Floating rate debt instruments issued by Central Government, corporates, PSUs etc. with coupon reset periodically. The Fund Manager will have the flexibility to invest the debt component into floating rate debt securities to reduce the impact of rising interest rate in the economy.
8. Repo (Repurchase Agreement) or Reverse Repo
9. Securitised Debt (SD)/Pass Through Certificate (PTC).
10. Debt derivative instruments like Interest Rate Futures (IRFs), Interest Rate Options (including Call and Put options), Interest Rate Swaps, Credit Default Swaps (CDS)
11. Bill Rediscounting (BRDs) is the rediscounting of trade bills which have already been discounted by banks with their customers. BRDs is an approved money market instrument of tenure less than 90 days and are issued by banks as per the applicable RBI guidelines. These instruments may supplement other short-term investments.

II. Foreign Securities - Foreign securities including ADRs / GDRs / Foreign equity and debt securities as may be permitted by SEBI/RBI from time to time.

III. Real Estate Investment Trusts (REITs) & Infrastructure Investment Trusts (InvITs)

IV. Mutual Fund units

V. Fixed Deposit

Any other instruments / securities, which in the opinion of the fund manager would suit the investment objective/asset allocation of the scheme subject to compliance with extant Regulations. The Scheme may invest in other Schemes managed by the AMC or in the Schemes of any other Mutual Fund(s), provided such investment is in conformity to the investment objectives of the Scheme and in terms of the prevailing Regulations.

VI. Investment in CDMDF

In accordance with the requirement of regulation 43A of SEBI (Mutual Funds) Regulations, 1996 read with SEBI circular no. SEBI/HO/IMD/PoD2/P/CIR/2023/129 dated July 27, 2023 on Investment by Mutual Fund Schemes and AMCs in units of Corporate Debt Market Development Fund, scheme shall invest 25 bps of its AUM.

DEBT MARKET IN INDIA

The Indian debt markets are one of the largest and rapidly developing markets in Asia. Government and Public Sector enterprises are the predominant borrowers in the market. The debt markets have received lot of regulatory and governmental focus off late and are developing fast, with the rapid introduction of new instruments including derivatives. Foreign Portfolio Investors are also allowed to invest in Indian debt markets subject to ceiling levels announced by the government. There has been a considerable increase in the trading volumes in the market. The trading volumes are largely concentrated in the Government of India Securities, which contribute a significant proportion of the daily trades.

The money markets in India essentially consist of the call money market (i.e. market for overnight and term money between banks and institutions), repo transactions (temporary sale with an agreement to buy back the securities at a future date at a specified price), commercial papers (CPs, short term unsecured promissory notes, generally issued by corporates), certificate of deposits (CDs, issued by banks), Treasury Bills (issued by RBI) and the Triparty Repo.

Government securities are largely traded on a Negotiated Order Matching system (NDS OM) apart from the OTC market. The settlement of trades both in the Gsec markets and the overnight repo and Triparty Repo are guaranteed and done by a central counterparty, the Clearing corporation of India (CCIL). Money market deals involving CD's and CP's are traded and settled on an OTC basis. The clearing and settlement of corporate bond deals are now routed through a central counterparty established by the exchanges BSE (ICCL) and NSE (NSCCL) which settles deals on a DVP (Delivery versus payment) non guaranteed basis.

The current market yields of various instruments and the factors affecting prices of such securities are given hereunder. The securitized instruments of higher ratings generally offer yields which are 50-75 basis points higher than the comparable normal debt instruments.

Following are the yield matrix of various debt instruments as on October 31, 2024:

Instruments	Indicative yield range
Overnight rates	6.55-6.60
90 day Commercial Paper	7.45-7.50
91-day T-bill	6.50-6.55
1 year G-Sec	6.55-6.60
5 year G – Sec	6.70-6.75
10 year G-Sec	6.80-6.85
1 year AAA Bond	7.45-7.50
5 year AAA Bond	7.30-7.35

The interest rate market conditions are influenced by the Liquidity in the system, Credit growth, GDP growth, Inflows into the Country, Currency movement in the Forex market, demand and supply of issues and change in investors' preference. Generally when there is a rise in interest rates the price of securities fall and vice versa. The extent of change in price shall depend on the rating, tenor to maturity, coupon and the extent of fall or rise in interest rates. The Government securities carry zero credit risk, but they carry interest rate risk like any other Fixed Income Securities. Money market instruments such as CP's and CD's which are fairly liquid are not listed in exchanges. The impact cost of offloading the various asset classes differ depending on market conditions and may impair the value of the securities to that extent. Further, investments in securitized instruments or structured obligation papers carry a higher illiquidity risk. They also carry limited recourse to the originator, delinquency risk out of the defaults on the

receivables and prepayment risk which affects the yields on the instruments.

B. What are the investment restrictions?

The investment policies of the scheme comply with the rules, regulations and guidelines laid out in SEBI (Mutual Funds) Regulations, 1996. As per the Regulations, specifically the Seventh Schedule, the following investment limitations are applicable to schemes of Mutual Funds.

1. The scheme shall not invest more than 10% of its NAV in debt instruments comprising money market instruments and non-money market instruments issued by a single issuer, which are rated not below investment grade by a credit rating agency authorized to carry out such activity under the Act. Such investment limit may be extended to 12% of the NAV of the scheme with the prior approval of the Board of Trustees and the Board of directors of the Asset Management Company.

Provided that such limit shall not be applicable for investments in government securities, treasury bills, and triparty repo on Government securities or treasury bills :

Provided further that investments within such limit can be made in mortgaged backed securitised debt which are rated not below investment grade by a credit rating agency registered with the Board:

Provided further that such limit shall not be applicable for investments in case of debt exchange traded funds or such other funds as may be specified by the Board from time to time.

A mutual fund scheme shall not invest more than:

- a. 10% of its NAV in debt and money market securities rated AAA; or
- b. 8% of its NAV in debt and money market securities rated AA; or
- c. 6% of its NAV in debt and money market securities rated A and below issued by a single issuer.

The above investment limits may be extended by up to 2% of the NAV of the scheme with prior approval of the Board of Trustees and Board of Directors of the AMC, subject to compliance with the overall 12% limit specified in clause 1 of Seventh Schedule of MF Regulation

2. A mutual fund scheme shall not invest in unlisted debt instruments including commercial papers, except Government Securities and other money market instruments.

Provided that Mutual Fund Schemes may invest in unlisted non-convertible debentures up to a maximum of 10% of the debt portfolio of the scheme subject to such conditions as may be specified by the Board from time to time

The mutual fund scheme shall comply with the norms under this clause within the time and in the manner as may be specified by SEBI.

The investment in unrated debt and money market instruments shall be as per the norms specified by SEBI from time to time.

3. The Fund shall ensure that total exposure of the Scheme, in a particular sector (excluding investments in Bank CDs, triparty repo, G-Secs, T-Bills, short term deposits of scheduled commercial banks and AAA rated securities issued by Public Financial Institutions and Public Sector Banks) shall not exceed 20% of the net assets of the scheme;

Provided that an additional exposure to financial services sector (over and above the limit of 20%) not exceeding 10% of the net assets of the scheme shall be allowed only by way of increase in exposure to Housing Finance Companies (HFCs); Further, an additional exposure of 5% of the net assets of the scheme has been allowed for investments in securitized debt instruments based on retail housing loan portfolio and/or affordable housing loan portfolio.

Provided further that the additional exposure to such securities issued by HFCs are rated AA and above and these HFCs are registered with National Housing Bank (NHB) and the total investment/ exposure in HFCs shall not exceed 20% of the net assets of the scheme

4. The Fund shall ensure that total exposure of debt schemes of mutual funds in a group (excluding investments in securities issued by Public Sector Units, Public Financial Institutions and Public Sector Banks) shall not exceed 20% of the net assets of the scheme. Such investment limit may be extended to 25% of the net assets of the Scheme with the prior approval of the Board of Trustees.

The investments by debt mutual fund schemes in debt and money market instruments of group companies of both the sponsor and the asset management company shall not exceed 10% of the net assets of the scheme. Such investment limit may be extended to 15% of the net assets of the scheme with the prior approval of the Board of Trustees.

For this purpose, a group means a group as defined under regulation 2 (mm) of SEBI (Mutual Funds) Regulations, 1996 (Regulations) and shall include an entity, its subsidiaries, fellow subsidiaries, its holding company and its associates.

5. Debentures, irrespective of any residual maturity period (above or below one year), shall attract the investment restrictions as applicable for debt instruments.
6. Transfer of investments from one scheme to another scheme, including this scheme, under the Mutual Fund shall be allowed only if:
 - a) Such transfers are done at the prevailing market price for quoted securities on spot basis; explanation - "spot basis" shall have the same meaning as specified by the stock exchange for spot transactions, and
 - b) The securities so transferred shall be in conformity with the investment objective of the scheme to which such transfer has been made.
 - c) For meeting liquidity requirement in a scheme in case of unanticipated redemption pressure
 - d) For Duration/ Issuer/ Sector/ Group rebalancing
7. The Mutual Fund shall buy and sell securities on the basis of deliveries and shall in all cases of purchases, take delivery of relative securities (except in case of derivatives) and in all cases of sale, deliver the securities and shall in no case put itself in a position whereby it has to make short sale.
8. The scheme shall provide that the securities be purchased or transferred in the name of the Mutual Fund for the relevant scheme, wherever the investments are intended to be of a long-term nature.
9. Pending deployment of funds of the Scheme, the AMC may invest funds of the Scheme in short-term deposits of scheduled commercial banks, subject to the following conditions as per the paragraph 12.16 of the SEBI Master Circular for Mutual Funds dated June 27, 2024, as may be amended from time to time:
 - i. "Short Term" for parking of funds shall be treated as a period not exceeding 91 days.
 - ii. Such short-term deposits shall be held in the name of the Scheme.
 - iii. The Scheme shall not park more than 15% of their net assets in the short term deposit(s) of all the scheduled commercial banks put together. However, it may be raised to 20% with the prior approval of the Trustee. Also, parking of funds in short term deposits of associate and sponsor scheduled commercial banks together shall not exceed 20% of total deployment by the Mutual Fund in short term deposits.
 - iv. The Scheme shall not park more than 10% of their net assets in short term deposit(s) with any one scheduled commercial bank including its subsidiaries.
 - v. The Trustee / AMC shall ensure that the funds of the Scheme are not parked in the short term deposits of a bank which has invested in the Scheme.
 - vi. AMC will not charge any investment management and advisory fees for parking of funds in short term deposits of scheduled commercial banks.
 - vii. The Trustee / AMC shall also ensure that the bank in which a scheme has short term deposits do not invest in the scheme until the scheme has short term deposits with such bank.

The above provisions do not apply to term deposits placed as margins for trading in cash and derivative market.

10. The assets of the scheme shall not in any manner be used in short selling or carry forward transactions.
11. The scheme may invest in another scheme under the same asset management company or any other mutual fund without charging any fees, provided that aggregate inter-scheme investment made by all schemes under the same management or in schemes under the management of any other asset management company shall not exceed 5% of the net asset value of the mutual fund.
12. The mutual fund will enter into derivatives transactions in recognized stock exchange for the purpose of hedging and portfolio balancing, in accordance with the guidelines issued by the Board.
13. The scheme shall not make any investment in;
 - a) any unlisted security of an associate or group company of the sponsor; or
 - b) any security issued by way of private placement by an associate or group company of the sponsor; or
 - c) The listed securities of group companies of the sponsor which is in excess of 25% of the net assets.
14. The scheme shall not make any investment in any Fund of Funds scheme.
15. The scheme shall not advance any loan for any purpose.
16. SBI Mutual Fund will invest in the units of REITs and InvITs subject to the following:
 - (a) SBI Mutual Fund under all its schemes shall not own more than 10% of units issued by a single issuer of REIT and InvITs; and
 - (b) SBI Corporate Bond Fund shall not invest –
 - (i) more than 10% of its NAV in the units of REIT and InvITs; and
 - (ii) more than 5% of its NAV in the units of REIT and InvITs issued by a single issuer.
17. The investment in unrated debt and money market instruments, other than government securities, treasury bills, derivative products such as Interest Rate Swaps (IRS), Interest Rate Futures (IRF), etc. by mutual fund schemes shall be subject to the following:
 - a. Investments should only be made in such instruments, including bills re-discounting, usance bills, etc., that are generally not rated and for which separate investment norms or limits are not provided in SEBI (Mutual Fund) Regulations, 1996 and various circulars issued thereunder.
 - b. Exposure of mutual fund schemes in such instruments, shall not exceed 5% of the net assets of the schemes.
 - c. All such investments shall be made with the prior approval of the Board of AMC and the Board of trustees.
18. Pursuant to para 12.2 of SEBI Master Circular for mutual funds dated June 27, 2024, no Mutual Fund under all its schemes shall own more than 10% of debt instruments with special features issued by a single issuer

The scheme shall not invest –
 - a. more than 10% of its NAV of the debt portfolio of the scheme in such instruments; and
 - b. more than 5% of its NAV of the debt portfolio of the scheme in such instruments issued by a single issuer.
The above investment limit for a mutual fund scheme shall be within the overall limit for debt instruments issued by a single issuer, as specified at clause 1 of the Seventh Schedule of SEBI (Mutual Fund) Regulations, 1996, and other prudential limits with respect to the debt instruments.
19. Pursuant to paragraph 4.6 of SEBI Master Circular for mutual funds dated June 27, 2024 the Scheme shall hold at least 10% of their net assets in liquid assets. For this purpose, 'liquid assets' shall include Cash, Government Securities, T-bills and Repo on Government Securities.

20. The scheme may invest in Credit default swaps upto 10% of AUM of the scheme and shall be within the overall limit of the derivatives.

The AMC/Trustee may alter these above stated restrictions from time to time to the extent the SEBI (MF) Regulations change, so as to permit the Scheme to make its investments in the full spectrum of permitted investments for mutual funds to achieve its respective investment objective. The AMC/Trustee may from time to time alter these restrictions in conformity with the SEBI (MF) Regulations. Further, apart from the investment restrictions prescribed under SEBI (MF) Regulations, the Fund may follow any internal norms vis-à-vis limiting exposure to a particular scrip or sector, etc.

C. Fundamental Attributes

Following are the Fundamental Attributes of the scheme, in terms of Regulation 18 (15A) of the SEBI (MF) Regulations:

i. Type of the Scheme

An open-ended debt scheme predominantly investing in AA+ and above rated corporate bonds. A relatively high interest rate risk and moderate credit risk

ii. Investment Objective

To provide the investors an opportunity to predominantly invest in corporate bonds rated AA+ and above to generate additional spread on part of their debt investments from high quality corporate debt securities while maintaining moderate liquidity in the portfolio through investment in money market securities.

- Main Objective – Income
- Investment Pattern - The indicative portfolio break-up with minimum and maximum asset allocation, while retaining the option to alter the asset allocation for a short term period on defensive considerations. For detailed asset allocation pattern refer Section II – C above.

iii. Terms of Use

- **Liquidity Provisions:** Liquidity provisions such as repurchase/redemption of units - Being an open ended Scheme under which Sale and Repurchase of Units will be made on continuous basis by the Mutual Fund.
- **Aggregate Fee and Expenses**
Would be restricted to the ceilings of recurring expenses stated in Regulation 52(6) of the SEBI (Mutual Funds) Regulation. The fee and expenses proposed to be charged by the scheme is detailed in Section Fee and Expenses.

iv. Any Safety Net or Guarantee provided

This Scheme does not provide any guaranteed or assured return to its Investors.

In accordance with Regulation 18(15A) of the SEBI (MF) Regulations, the Trustee shall ensure that no change in the fundamental attributes of the Scheme there under or the trust or fee and expenses payable or any other change which would modify the Scheme and affect the interests of unit holders is carried out unless: -

- A written communication about the proposed change is sent to each Unit holder and an advertisement is given in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of the region where the Head Office of the Mutual Fund is situated; and

- The Unit holders are given an option for a period of atleast 30 calendar days to exit at the prevailing Net Asset Value without any exit load.
- Comments are taken from SEBI before making changes in Fundamental Attributes of the Scheme

D. Index methodology (for index funds, ETFs and FOFs having one underlying domestic ETF)- Disclosures regarding the index, index eligibility criteria, methodology, index service provider, index constituents, impact cost of the constituents - **Not Applicable**

E. Principles of incentive structure for market makers (for ETFs)

Not Applicable

F. Floors and ceiling within a range of 5% of the intended allocation against each sub class of asset, as per clause 13.6.2 of SEBI master circular for mutual funds dated June 27, 2024 (only for close ended debt schemes) - Not Applicable

G. Other Scheme Specific Disclosures:

Listing and transfer of units	The Scheme being open-ended, the Units are not proposed to be listed on any stock exchange. However, the AMC may, at its sole discretion, list the Units on one or more stock exchanges at a later date. The Units under the Scheme are transferable, however, additions/deletion of names will not be allowed under any folio of the Scheme. The above provisions in respect of deletion of names will not be applicable in case of death of Unit Holder (in respect of joint holdings) as this will be treated as transmission of Units and not transfer. The Units held in dematerialized form can be transferred and transmitted in accordance with the provisions of SEBI (Depositories and Participants) Regulations, 2008, as may be amended from time to time. The delivery instructions for transfer of Units will have to be lodged with the Depository Participant in the prescribed form and transfer will be effected in accordance with such rules/regulations as may be in force governing transfer of securities in dematerialized form. The Units held in demat mode can be pledged and hypothecated as per the provisions of Depositories Act and Rules and Regulations framed by Depositories. Units in SOA may be transferred subject to prevailing AMFI/SEBI guidelines from time to time
Dematerialization of units	Pursuant to paragraph 14.4.2 of the SEBI Master Circular for Mutual Funds dated June 27, 2024; the unit holders of the scheme shall be provided an option to hold units in demat form in addition to physical form. Unit Holders opting to hold the Units in Demat form must provide their Demat Account details in the specified section of the Application Form. The Unit Holder intending to hold the

	units in Demat form is required to have a beneficiary account with the Depository Participant (DP) registered with NSDL/CDSL and will be required to indicate in the Application Form, the DP's name, DP ID Number and the beneficiary account number of the applicant with the DP. In case of Unit Holders who do not provide their Demat Account details, an Account Statement shall be sent to them. The Unit holders would have an option to hold the Units in dematerialized form. Accordingly, the Units of the Scheme will be available in dematerialized (electronic) form. The Applicant intending to hold Units in dematerialized form will be required to have a beneficiary account with a Depository Participant (DP) of the NSDL/CDSL and will be required to mention in the application form DP's Name, DP ID No. and Beneficiary Account No. with the DP at the time of purchasing Units during the NFO. Further, investors also have an option to convert their physical holdings into the dematerialised mode at a later date. Each Option held in the dematerialised form shall be identified on the basis of an International Securities Identification Number (ISIN) allotted by National Securities Depositories Limited (NSDL) and Central Depository Services Limited (CDSL). The ISIN No. details of the respective option can be obtained from your Depository Participant (DP) or you can access the website link www.nsdl.co.in or www.cdslindia.com. The holding of units in the dematerialised mode would be subject to the guidelines/ procedural requirements as laid by the Depositories viz. NSDL/CDSL from time to time.
Minimum Target amount (This is the minimum amount required to operate the scheme and if this is not collected during the NFO period, then all the investors would be refunded the amount invested without any return.)	Not Applicable
Maximum Amount to be raised (if any)	No upper limit.
Dividend Policy (IDCW)	The Trustee reserves the right to declare Income Distribution cum capital withdrawal (IDCW) under the IDCW option of the Scheme depending on the net distributable surplus available under the Scheme. The procedure and manner of payment of IDCW shall be in line with Chapter 11 of SEBI Master Circular for Mutual Funds dated June 27, 2024, as amended from time to time. Investors are requested to note that amounts can be distributed out of investors capital (Equalization Reserve), which is part of sale price of the unit that represents realized

	gains.
Allotment	The scheme is offered on an ongoing basis. Allotment will be made to all eligible applicants provided the applications are complete in all respects and are in order and funds are realised. The allotment confirmation will be sent to the investors / unit holders registered email address and / or mobile number. The allotment details shall get reflected in the Consolidated Account Statement (CAS) sent by email / mail on or before 15th of the succeeding month. Application for issue of Units will not be binding on the fund and may be rejected on account of failure to fulfill the requirements as specified in the application form. Dispatch of Unit statements of account will be made as soon as possible and in accordance with the SEBI Mutual Fund Regulations.
Refund	Not Applicable. This is not a new fund offer.
Who can invest This is an indicative list and investors shall consult their financial advisor to ascertain whether the scheme is suitable to their risk profile.	Prospective investors are advised to satisfy themselves that they are not prohibited by any law governing such entity and any Indian law from investing in the Scheme and are authorized to purchase units of mutual funds as per their respective constitutions, charter documents, corporate / other authorisations and relevant statutory provisions. The following is an indicative list of persons who are generally eligible and may apply for subscription to the Units of the Scheme: Indian resident adult individuals, either singly or jointly (not exceeding three); Minor through parent / lawful guardian; (please see the note below) Companies, bodies corporate, public sector undertakings, association of persons or bodies of individuals and societies registered under the Societies Registration Act, 1860; Religious and Charitable Trusts, Wakfs or endowments of private trusts (subject to receipt of necessary approvals as required) and Private Trusts authorised to invest in mutual fund schemes under their trust deeds; Partnership Firms constituted under the Partnership Act, 1932; A Hindu Undivided Family (HUF) through its Karta; Banks (including Co-operative Banks and Regional Rural Banks) and Financial Institutions; Non-Resident Indians (NRIs) / Persons of Indian Origin (PIO) on full repatriation basis or on non-repatriation basis; Prospective investors are advised to note that the SID / SAI/ KIM does not constitute distribution, an offer to buy or sell or solicitation of an offer to buy or sell Units of the Fund in any jurisdiction in which such distribution, sale or offer is not authorized per applicable law. Any investor by making investment in SBI Mutual Fund confirms that he is an eligible

	investor to make such investment(s) and confirms that such investment(s) has been made in accordance with applicable law. Foreign Portfolio Investor Army, Air Force, Navy and other para-military funds and eligible institutions; Scientific and Industrial Research Organisations; Provident / Pension / Gratuity and such other Funds as and when permitted to invest; International Multilateral Agencies approved by the Government of India / RBI; and The Trustee, AMC or Sponsor or their associates (if eligible and permitted under prevailing laws). A Mutual Fund through its schemes, including Fund of Funds schemes. Note: Following is the process for investments made in the name of a Minor through a Guardian: Payment for investment by means of Cheque, Demand Draft or any other mode shall be accepted from the bank account of the minor or from a joint account of the minor with the guardian only. Mutual Fund will send an intimation to Unit holders advising the minor (on attaining majority) to submit an application form along with prescribed documents to change the status of the account from 'minor' to 'major'. All transactions / standing instructions / systematic transactions etc. will be suspended i.e. the Folio will be frozen for operation by the guardian from the date of beneficiary child completing 18 years of age, till the status of the minor is changed to major. Upon the minor attaining the status of major, the minor in whose name the investment was made, shall be required to provide all the KYC details, updated bank account details including cancelled original cheque leaf of the new bank account. No investments (lumpsum/SIP/ switch in/ STP in etc.) in the scheme would be allowed once the minor attains majority i.e. 18 years of age. Notes : Non Resident Indians and Persons of Indian Origin residing abroad (NRIs) / Foreign Portfolio Investors (FPIs) have been granted a general permission by Reserve Bank of India [Schedule 5 of the Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) Regulations, 2000 for investing in / redeeming units of the mutual funds subject to conditions set out in the aforesaid regulations. In case of application under a Power of Attorney or by a limited company or a corporate body or an eligible institution or a registered society or a trust fund, the original Power of Attorney or a certified true copy duly notarised or the relevant
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	resolution or authority to make the application as the case may be, or duly notarised copy thereof, alongwith a certified copy of the Memorandum and Articles of Association and/or bye-laws and / or trust deed and / or partnership deed and Certificate of Registration should be submitted. The officials should sign the application under their official designation. A list of specimen signatures of the authorised officials, duly certified / attested should also be attached to the Application Form. In case of a Trust / Fund it shall submit a resolution from the Trustee(s) authorizing such purchases. Applications not complying with the above are liable to be rejected. Returned cheques are liable not to be presented again for collection, and the accompanying application forms are liable to be rejected.
Who cannot invest	It should be noted that the following entities cannot invest in the scheme(s) : Any individual who is a Foreign National, except for Non – Resident Indians and Persons of Indian Origin (who are not residents of United States of America or Canada), provided such Foreign National has procured all the relevant regulatory approvals applicable and has complied with all applicable laws, including but not limited to and pertaining to anti money laundering, know your customer (KYC), income tax, foreign exchange management (the Foreign Exchange Management Act, 1999 and the Rules and Regulations made thereunder) , in the sole discretion and to the sole satisfaction of SBI Funds Management Limited. SBI Funds Management Limited in its capacity as an asset manager to the SBI Mutual Fund reserves the right to amend/terminate this facility at any time, keeping in view business/operational exigencies. Overseas Corporate Bodies (OCBs) shall not be allowed to invest in the Scheme. These would be firms and societies which are held directly or indirectly but ultimately to the extent of at least 60% by NRIs and trusts in which at least 60% of the beneficial interest is similarly held irrevocably by such persons (OCBs). Residents of United States of America and Canada. SBIMFTCPL reserves the right to include / exclude new / existing categories of investors to invest in the Scheme from time to time, subject to SEBI Regulations and other prevailing statutory regulations, if any. Subject to the Regulations, any application for Units may be accepted or rejected in the sole and absolute discretion of the Trustee. For example, the Trustee may reject any application for the Purchase of Units if the application is invalid or

	incomplete or if, in its opinion, increasing the size of any or all of the Scheme's Unit capital is not in the general interest of the Unit holders, or if the Trustee for any other reason does not believe that it would be in the best interest of the Scheme or its Unit holders to accept such an application. The AMC / Trustee may need to obtain from the investor verification of identity or such other details relating to a subscription for Units as may be required under any applicable law, which may result in delay in processing the application. Applications not complete in any respect are liable to be rejected.
How to Apply and other details	Please refer to the SAI and Application form for the instructions. However, investors are advised to fill up the details of their bank account numbers on the application form in the space provided which is mandatory. In order to protect the interest of the Unit holders from fraudulent encashment of cheques, SEBI has made it mandatory for investors in mutual funds to state their bank account numbers in their applications. It may be noted that, in case of those unit holders, who hold units in demat form, the bank mandate available with respective Depository Participant will be treated as the valid bank mandate for the purpose of payout at the time of maturity or at the time of any corporate action. Investors are requested to note that application form is available with Investor Service Centres(ISCs)/Official Points of Acceptance (OPAs) of SBI Mutual Fund or can be downloaded from https://www.sbimf.com/forms. The list of the Investor Service Centres (ISCs)/Official Points of Acceptance (OPAs) is also available on https://www.sbimf.com/contact-us. SEBI has also made it mandatory for investors to mention their Permanent Account Number (PAN) transacting in the units of SBI Mutual Fund, irrespective of the amount of transaction. Please also note that the KYC is compulsory for making investment in mutual funds schemes irrespective of the amount, for details please refer to SAI. Please note that Applications complete in all respects together with necessary remittance may be submitted before the closing of the offer at any OPAT of SBIMF as may be designated by AMC. The application amount in cheque shall be payable to “SBI Corporate Bond Fund” The Cheques should be payable at the Centre where the application is lodged. No outstation cheques or stock invests will be accepted
The policy regarding reissue of repurchased units, including the maximum extent, the manner of reissue, the entity (the scheme or the AMC) involved in the same.	Not Applicable

Restrictions, if any, on the right to freely retain or dispose of units being offered.	Not Applicable
Cut off timing for subscriptions/ redemptions/ switches This is the time before which your application (complete in all respects) should reach the official points of acceptance.	3.00 pm
Minimum amount for purchase/redemption/switches (mention the provisions for ETFs, as may be applicable, for direct	Minimum Amount for purchase: - Rs. 5000 and in multiples of Re. 1/- thereof. Minimum Amount for additional purchase: - Rs. 1000 and in multiples of Re. 1/- thereof. Minimum Amount for redemption: - Rs. 500/- or 1 Unit or account balance whichever is lower The Mutual Fund reserves the right to alter the minimum subscription amount under the scheme. Note – For investments made by designated employees of SBI Funds Management Limited in terms of paragraph 6.10 of the SEBI Master Circular for Mutual Funds dated June 27, 2024, requirement for minimum application/ redemption amount will not be applicable.

subscription/redemption with AMC.	
Accounts Statements	Pursuant to Regulation 36 of the SEBI Regulation, the following shall be applicable with respect to account statement: An applicant in a scheme whose application has been accepted shall have the option either to receive the statement of accounts or to hold the units in dematerialised form and the asset management company shall issue to such applicant, a statement of accounts specifying the number of units allotted to the applicant or issue units in the dematerialized form not later than five working days from the date of closure of the initial subscription list or from the date of receipt of the application, as applicable The asset management company shall ensure that consolidated account statement for each calendar month is issued, on or before fifteenth day of succeeding month, detailing all the transactions and holding at the end of the month including transaction charges paid to the distributor, across all schemes of all mutual funds, to all the investors in whose folios transaction has taken place during that month: Provided that the asset management company shall ensure that a consolidated account statement every half yearly (September/ March) is issued, on or before twenty first day of succeeding month, detailing holding at the end of the six months, across all schemes of all mutual funds, to all such investors in whose folios no transaction has taken place during that period. Provided further that the asset management company shall identify common investor across fund houses by their permanent account number for the purposes of sending consolidated account statement. As the Units of the Scheme are in demat, the holding statement issued by the Depository Participant would be deemed to be adequate compliance with requirements of SEBI regarding dispatch of statements of account. In terms of SEBI Circular No. IR/MRD/DP/31/2014 dated November 12, 2014 on Consolidated Account Statement, investors having Demat account has an option to receive consolidated account statement: • Investors having MF investments and holding securities in Demat account shall receive a single Consolidated Account Statement (CAS) from the Depository. • Consolidation of account statement shall be done on the basis of Permanent Account Number (PAN). In case of multiple holding, it shall be PAN of the first holder and pattern of holding. The CAS shall be generated on a monthly basis. • If there is any transaction in any of the Demat accounts of the

	investor or in any of his mutual fund folios, depositories shall send the CAS within fifteen days from the month end. In case, there is no transaction in any of the mutual fund folios and demat accounts then CAS with holding details shall be sent to the investor on half yearly basis. • In case an investor has multiple accounts across two depositories, the depository with whom the account has been opened earlier will be the default depository. For further details, refer SAI.
Dividend/ IDCW	The payment of dividend/IDCW to the unitholders shall be made within seven working days from the record date.
Redemption	The redemption or repurchase proceeds shall be dispatched to the unitholders within three working days from the date of redemption or repurchase. For list of exceptional circumstances refer para 14.1.3 of SEBI Master Circular for Mutual Funds dated June 27, 2024
Bank Mandate	As per the directives issued by SEBI it is mandatory for an investor to declare his/her bank account number. To safeguard the interest of Unitholders from loss or theft of their refund orders/redemption cheques, investors are requested to provide their bank details in the Application Form. The Bank Account details as mentioned with the Depository should be mentioned. If depository account details furnished in the application form are invalid or not confirmed in the depository system, the application may be rejected.
Delay in payment of redemption / repurchase proceeds/dividend	The Asset Management Company shall be liable to pay interest to the unitholders at rate as specified vide clause 14.2 of SEBI Master Circular for Mutual Funds dated June 27, 2024 by SEBI for the period of such delay presently @ 15% per annum).
Unclaimed Redemption and Income Distribution cum Capital Withdrawal Amount	[Saturday 13:31] Prafullata Shinde-SBIMF In line with SEBI master circular dated June 27, 2024, unclaimed redemption and IDCW amounts are being deployed by the mutual funds in call money market or money market instruments only and the investors who claim these amounts during a period of three years from the due date shall be paid at the prevailing Net Asset Value. After a period of three years, this amount is being transferred to a pool account and the investors can claim the amount at NAV prevailing at the end of the third year. The income earned on such funds may be used for the purpose of investor education. The AMC would make continuous effort to remind the investors through letters to take their unclaimed amounts. The investment management fee charged by the AMC for managing unclaimed amounts shall not exceed 50 basis

	points. Further in accordance with SEBI master Circular no. dated May 31, 2023, list of Investors in whose folios there are unclaimed IDCW / redemption amount is disclosed on the website of SBI MF (www.sbimf.com).
Disclosure w.r.t investment by minors	Payment for investment by means of Cheque, or any other mode shall be accepted from the bank account of the minor or parent or legal guardian of the minor, or from a joint account of the minor with parent or legal guardian.. Mutual Fund will send an intimation to Unit holders advising the minor (on attaining majority) to submit an application form along with prescribed documents to change the status of the account from 'minor' to 'major'. All transactions / standing instructions / systematic transactions etc. will be suspended i.e. the Folio will be frozen for operation by the guardian from the date of beneficiary child completing 18 years of age, till the status of the minor is changed to major. Upon the minor attaining the status of major, the minor in whose name the investment was made, shall be required to provide all the KYC details, updated bank account details including cancelled original cheque leaf of the new bank account. No investments (lumpsum/SIP/ switch in/ STP in etc.) in the scheme would be allowed once the minor attains majority i.e. 18 years of age
Any other disclosure in terms of Consolidated Checklist on Standard Observations	NA
Plans and Options	The Scheme would have two plans viz. Regular plan & Direct plan. Direct Plan: Direct Plan is only for investors who purchase /subscribe Units in a Scheme directly with the Mutual Fund or through Registered Investment Advisor (RIA) and is not available for investors who route their investments through a Distributor. All the features of the Direct Plan under Scheme like the investment objective, asset allocation pattern, investment strategy, risk factors, facilities offered, load structure etc. will be the same except for a lower expense ratio as detailed in Section Annual Recurring Expenses. Brokerage/Commission paid to distributors will not be paid / charged under the Direct Plan. Both the plans shall have a common portfolio. Eligible investors: All categories of investors as permitted under the Scheme Information Document of the Scheme are eligible to subscribe under Direct Plan. Modes for applying: Investments under Direct Plan can be made through various modes offered by the Mutual Fund for investing directly with the Mutual Fund. How to apply:

Investors desirous of subscribing under Direct Plan of a Scheme will have to ensure to indicate “Direct Plan” against the Scheme name in the application form.

Investors should also indicate “Direct” in the ARN column of the application form.

Regular Plan:

This Plan is for investors who wish to route their investment through any distributor.

In case of Regular and Direct plan the default plan under following scenarios will be:

Scenario	Broker Code mentioned by the investor	Plan mentioned by the investor	Default Plan to be captured
1	Not mentioned	Not mentioned	Direct Plan
2	Not mentioned	Direct	Direct Plan
3	Not mentioned	Regular	Direct Plan
4	Mentioned	Direct	Direct Plan
5	Direct	Not Mentioned	Direct Plan
6	Direct	Regular	Direct Plan
7	Mentioned	Regular	Regular Plan
8	Mentioned	Not Mentioned	Regular Plan

In cases of wrong/ invalid/ incomplete ARN codes mentioned on the application form, the application shall be processed under Direct Plan.

Both plans provide two options for investment – Growth Option and Income Distribution cum capital withdrawal (IDCW) Option. Under the IDCW option, Reinvestment of Income Distribution cum capital withdrawal option (IDCW Re-investment), Payout of Income Distribution cum capital withdrawal option (IDCW Payout) & Transfer of Income Distribution cum capital withdrawal plan (IDCW Transfer) is available. Between “Growth” or “IDCW” option, the default will be treated as “Growth”. In “IDCW” option between “IDCW Reinvestment”, “IDCW Payout” or “IDCW Transfer”, the default will be treated as “IDCW Payout”.

Investor can select only one option either IDCW Payout or IDCW Re-investment in IDCW plan at a Scheme and folio level. Any subsequent request for change in IDCW option viz. IDCW Payout

	to IDCW Re-investment or vice-versa would be processed at the Folio / Scheme level and not at individual transaction level. Accordingly, any change in IDCW option (IDCW Re-investment/ IDCW Payout) will reflect for all the units held under the scheme / folio. Note - If the payable IDCW amount is less than or equal to Rs. 500/-, the same will be compulsorily reinvested in the respective Scheme(s)/Plan(s)/Option(s) irrespective of the IDCW facility selected by investor. If the IDCW amount payable is greater than Rs. 500/- then it will be either reinvested or paid as per the mandate selected by the investor.
Special Products available	(i) Systematic Investment Plan For investors, the fund offers a Systematic Investment Plan (SIP) at all our Official point of acceptance of SBI MF's locations. Under this Facility, an investor can invest a fixed amount per frequency. This facility will help the investor to average out their cost of investment over a period of six months or one year and thus overcome the short-term fluctuations in the market. The Scheme offers Daily, weekly, Monthly, Quarterly, Semi-Annual and Annual Systematic Investment Plan. a) Terms and conditions for Daily SIP are as follows: Minimum Investment Amount: INR 500 and multiples of INR 1 thereafter. Minimum number of instalments would be 12. SIP Top up facility would not be available under this facility Investors enrolling for Daily SIP should select "As & when presented" as payment frequency in the OTM. b) Terms & conditions for Monthly, Quarterly, Semi-Annual and Annual Systematic investment plan are as follows: Monthly – Minimum Rs. 1000 & in multiples of Re. 1 thereafter for minimum 6 months or Minimum Rs. 500 & in multiples of Re. 1 thereafter for minimum 12 months Quarterly - Minimum Rs. 1500 & in multiples of Re. 1 thereafter for minimum 1 year Semi-annual - Minimum amount of investment will be Rs. 3,000 and in multiples of Re.1 thereafter. Minimum number of installments will be 4. Annual - Minimum amount of investment will be Rs. 3,000 and in multiples of Re.1 thereafter for Semi-Annual SIP & Rs. 5,000 and in multiples of Re.1 thereafter. Minimum number of installments will be 4. c) Weekly Systematic Investment Plan The terms & conditions for the weekly SIP are as follows: Minimum amount for weekly SIP – Rs. 1000 and in multiples of Re.1 thereafter and Rs. 500 and in multiples of Re.1 thereafter.

	Minimum number of installments will be 6 (for Rs.1000 weekly SIP mentioned above) and 12 (for Rs. 500 weekly SIP mentioned above). Date based feature - Weekly SIP will be done on 1st, 8th, 15th & 22nd of the month In case the date of SIP falls on a Non-Business Day, then the immediate following Business Day will be considered for the purpose of transfer. In Day based feature, investors may select any Day of the Week viz. Monday/ Tuesday/ Wednesday/ Thursday/ Friday on which Weekly SIP/STP/SWP instalment shall be processed and in case any of these days is a non-business day then the immediate next business day will be considered for processing. In case investor selects Weekly frequency and also selects both Day based and Date -based Weekly SIP, default will be considered as 'Day based Weekly SIP. In case investor selects Weekly frequency and does not select Day based or Date -based Weekly SIP, default will be considered as 'Day based Weekly SIP. If investor selects Day based Weekly SIP but does not mention 'Day' on which the Weekly SIP instalment to be processed, then 'Wednesday' will be considered as the default Day. In case start date is mentioned but end date is not mentioned, the application will be registered for perpetual period. Default option between Daily, weekly, monthly, quarterly, semi-annual and annual SIP will be Monthly. The Trustees / AMC reserve the right to modify or discontinue this facility at any time in future on prospective basis. d) Any Day SIP' Facility Under 'Any Day SIP facility', investor can register SIP for any day for the frequencies i.e. Monthly, Quarterly, Semi-Annual and Annual through electronic mode like OTM / Debit Mandate. Accordingly, under 'Any Day SIP facility', investors can select any date from 1st to 30th of a month as SIP date (for February, the last business day would be considered if SIP date selected is 29th & 30th of a month). Default SIP date will be 10th. In case the SIP due date is a Non Business Day, then the immediate following Business Day will be considered for SIP processing. The AMC provides SIP debit facility through NACH participating banks and select direct debit banks Completed application form, SIP debit mandate form and the first cheque should be submitted at least 20 days before the
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	transaction date. Investors should mandatorily give a cheque for the first transaction drawn on the same bank account. The application form, mandate form along with the cancelled cheque / photocopy of the cheque should be sent to Official point of acceptance of SBI MF. Existing investors are required to submit only the SIP Auto Debit mandate form indicating the existing folio number and the investment details as in the SIP Auto debit form along with the first cheque and the Cancelled cheque / Photocopy of the cheque. The AMC provides SIP debit facility through NACH participating banks and select direct debit banks Completed application form, SIP debit mandate form and the first cheque should be submitted at least 20 days before the transaction date. Investors should mandatorily give a cheque for the first transaction drawn on the same bank account. The application form, mandate form along with the cancelled cheque / photocopy of the cheque should be sent to Official point of acceptance of SBI MF. Existing investors are required to submit only the SIP Debit mandate form indicating the existing folio number and the investment details as in the SIP debit form along with the first cheque and the Cancelled cheque / Photocopy of the cheque. <u>Fixed-end Period SIP</u> Investors can opt for a SIP for a period of 3 years, 5 years, 10 years, and 15 years in addition to the existing end date & perpetual SIP options. Terms and conditions of Fixed-end period for SIP are as follows: If the investor does not specify the end date of SIP, the default period for the SIP will be considered as perpetual. If the investor does not specify the date of SIP, the default date will be considered as 10th of every month. If the investor does not specify the frequency of SIP, the default frequency will be considered as Monthly. If the investor does not specify the plan option, the default option would be considered as Growth option. If investor specifies the end date and also the fixed end period, the end date would be considered. Top-up SIP Facility: Top-up SIP is a facility whereby an investor has an option to increase the SIP instalment by a fixed amount or based on a fixed percentage at pre-defined intervals. This will enhance the
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	flexibility of the investor to invest higher amounts during the tenure of the SIP. Terms and conditions of Top-up SIP facility are as follows: Investors can either opt for fixed amount SIP Top-up or percentage SIP Top-Up option. In case investors selects both the options, percentage based SIP Top-Up option would be made applicable. In case the investor selects multiple percentage SIP Top-up options under percentage based SIP Top-Up option, the lower percentage would be considered. The minimum SIP Top-up amount under fixed amount SIP Top-up is Rs. 500 and in multiples of Rs. 500. The minimum Top-up percentage would be 5% of the SIP amount and in multiples of 5% thereof. If the Top-up % is not in multiples of 5, it will be rounded down to nearest multiple of 5. The Top-up amount would be rounded off to the nearest Rs. 10. Percentage SIP Top-up would be computed on the immediately preceding SIP instalment value as on the SIP Top-Up trigger date. The Top-up details cannot be modified once enrolled. In order to make any changes, the investor must cancel the existing SIP and enroll for a fresh SIP with Top-up option. In case of Monthly SIP, Half-yearly as well as Yearly frequency are available for Top-up. If the investor does not specify the frequency, the default frequency for Top-up will be considered as Half-yearly. In case of Quarterly SIP, only the Yearly frequency is available for Top-up. Top up facility will not be applicable for SIP frequencies other than Monthly & Quarterly. SIP Top-up facility will be allowed in all schemes in which SIP facility is being offered. All other terms & conditions applicable for regular SIP will also be applicable to Top-up SIP. The AMC/Trustee reserves the right to terminate or modify the conditions of the Facility at its discretion. Top-up SIP Cap Facility: Under this option, post selecting SIP Top-up option, the investor can define the maximum SIP Top-up Cap, beyond which the SIP instalment will not increase in future. The investor shall have the flexibility to choose either Top-Up SIP Cap amount or Top-Up SIP Cap Month-Year. In case of multiple selection, Top-Up SIP Cap amount will be considered as default selection. Terms and conditions of Top-up SIP Cap facility are as follows: 1. Top-up SIP Cap Amount: Investor has an option to fix the Top-up SIP amount i.e. maximum SIP instalment including Top-Up amount. The pre-defined amount should be equal to or lesser than the maximum amount mentioned by the investor in One
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	Time Mandate Form (OTM). The instalment amount after Top-up shall not exceed the amount mentioned in OTM at any given time. 2. In case of difference between the Top-Up SIP Cap Amount & OTM Debit Mandate, then amount which is lower of the two shall be considered as the Top-up SIP Cap amount. 3. If SIP amount (including SIP Top-up amount) reaches the Top-up Cap before the end of SIP tenure, the SIP Top up will cease and SIP instalment amount will remain constant for remaining SIP Tenure. 4. Top-up SIP Cap Month-Year: It is the month from which SIP Top-up amount will cease and last SIP instalment including Top-Up amount will remain constant till the end of SIP tenure. 5. If none of the above options is selected by the investor, the SIP Top-up will continue as per the SIP end date subject to the maximum amount mentioned in OTM Form. 6. The AMC/Trustee reserves the right to terminate or modify the conditions of the Facility at its discretion. (ii) Systematic Withdrawal Plan Under SWP, a minimum amount of Rs. 500/- can be withdrawn every month or quarter or weekly or half yearly or on an annual basis by indicating in the application form or by issuing advance instructions to the Registrar at any time. Investors may indicate the month and year from which SWP should commence along with the frequency. SWP can be processed on any day of the month in case of all the other frequencies other than weekly SWP and 1st / 8th / 15th / 22nd of every month in case of Weekly SWP (date based feature) and payment would be credited to the registered bank mandate account of the investor through Direct Credit or cheques would be issued. In case any of these days is a non-business day then the immediately next business day will be considered. If no date is mentioned, 10th will be considered as the default date. In Day based feature, investors may select any Day of the Week viz. Monday/ Tuesday/ Wednesday/ Thursday/ Friday on which Weekly SWP instalment shall be processed and in case any of these days is a non-business day then the immediate next business day will be considered for processing. In case investor selects Weekly frequency and also selects both Day based and Date -based Weekly SWP, default will be considered as 'Day based Weekly SWP'. In case investor selects Weekly frequency and does not select Day based or Date -based Weekly SWP, default will be considered as 'Day based Weekly SWP'. If investor selects Day based Weekly SWP but does not mention
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	'Day' on which the Weekly SWP instalment to be processed, then 'Wednesday' will be considered as the default Day. If no frequency mentioned, 'Monthly' will be considered as the default frequency. If 'End date' not mentioned, the same will be considered as 'Perpetual'. SWP entails redemption of certain number of Magnums / Unit that represents the amount withdrawn. Thus, it will be treated as capital gains for tax purposes. The complete application form for enrolment / termination for SWP should be submitted, at least 10 days prior to the desired commencement/ termination date. <u>Any Day SWP' Facility:</u> Investors are requested to note that it is decided to introduce 'Any Day SWP facility' in all the eligible open-ended schemes of SBI Mutual Fund. Under 'Any Day SWP facility', investor can register SWP for any day for the frequencies i.e. Monthly, Quarterly, Semi-Annual and Annual. Accordingly, under 'Any Day SWP facility', investors can select any date from 1st to 30th of a month as SWP date (for February, the last business day would be considered if SWP date selected is 29th & 30th of a month). In case the SWP due date is a Non Business Day, then the immediate following Business Day will be considered for SWP processing. For weekly frequency, SWP will continue to remain available only on 1st / 8th / 15th / 22nd of every month. (iii) Systematic Transfer Plan Systematic Transfer Plan is a combination of systematic withdrawal from one scheme and systematic investment into another scheme. Therefore, the minimum amount of withdrawals applicable under SWP would be applicable to STP also. Similarly, the minimum investments applicable for each scheme under SIP would be applicable to STP. The complete application form for enrolment / termination for STP should be submitted, at least 10 days prior to the desired commencement/ termination date. STP facility would allow investors to transfer a predetermined amount or units from one scheme of the Mutual Fund to the other. The transfer would be effected on any business day as decided by the investor at the time of opting for this facility. STP would be permitted for a minimum period of six months between two schemes. The transfer would be affected on the same date of every month (or on the subsequent business day, if the date of first transfer is a holiday) on which the first transfer was affected. STP can be terminated by giving advance notice to the Registrars. Terms and conditions of monthly & quarterly STP: STP would be permitted for a minimum period of six months between two schemes. The transfer would be affected on the same date of every month (or on the subsequent business day,
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	if the date of transfer is a holiday) on which the first transfer was affected. STP can be terminated by giving advance notice of minimum 7 days to the Registrars. In respect of STP transactions, an investor would now be permitted to transfer any amount from the switch-out scheme, subject to: Monthly – Minimum Rs. 1000 & in multiples of Re. 1 thereafter for minimum 6 months or Minimum Rs. 500 & in multiples of Re. 1 thereafter for minimum 12 months Quarterly - Minimum Rs. 1500 & in multiples of Re. 1 thereafter for minimum 1 year STP can be done without any restriction on maintaining the minimum balance requirement as stipulated for the switch out scheme. Terms and conditions of daily & weekly STP: 1. Under this facility, investor can transfer a predetermined amount from one scheme (Source Scheme) to the other scheme (Target Scheme) on daily basis / weekly basis. 2. Minimum amount of STP for SBI Long Term Equity Fund will be Rs. 500 & in multiples of Rs. 500 for both daily & weekly STP and for other funds the minimum amount of STP will be Rs. 500 & in multiple of Re. 1 for daily STP & Rs. 1000 & in multiple of Re. 1 for weekly STP. 3. Minimum number of installments will be 12 for daily STP & 6 for weekly STP. Where SBI Long Term Equity Fund is the target scheme, Minimum number of installments for daily STP & for weekly STP shall be 6. 4. Weekly STP will be done on 1st, 8th, 15th & 22nd of every month (date based STP). In case any of these days is a non business day then the immediate next business day will be considered. 5. The complete application form for enrolment / termination for STP should be submitted, at least 10 days prior to the desired commencement/ termination date. 6. Exit load shall be as is applicable in the target/source schemes. 7. In Day based feature, investors may select any Day of the Week viz. Monday/ Tuesday/ Wednesday/ Thursday/ Friday on which Weekly STP instalment shall be processed and in case any of these days is a non-business day then the immediate next business day will be considered for processing. 8. In case investor selects Weekly frequency and also selects both Day based and Date -based Weekly STP, default will be considered as 'Day based Weekly STP'. 9. In case investor selects Weekly frequency and does not select Day based or Date -based Weekly STP, default will be considered as 'Day based Weekly SIP/STP/SWP'. 10. If investor selects Day based Weekly STP but does not mention 'Day' on which the Weekly STP instalment to be processed, then 'Wednesday' will be considered as the default Day.
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	STP is available in all open-ended schemes as source and target schemes (except Daily/Weekly IDCW Options of all schemes as both source and target schemes) for STPs of all available frequencies .Default frequency for STP is Monthly & default date for the start of STP is 10th <u>Flex Systematic Transfer Plan in all the open-ended schemes of SBI Mutual Fund offering Systematic Transfer Plan (STP) facility:</u> Flex Systematic Transfer Plan is a facility wherein an investor under a designated open-ended Scheme can opt to transfer variable amounts linked to the value of his investments on the date of transfer at pre-determined intervals from designated open-ended scheme (source scheme) to the Growth option of another open-ended scheme (target scheme). Terms and conditions of Flex STP are as follows: The amount to be transferred under Flex STP from source scheme to target scheme shall be calculated using the below formula: Flex STP amount = [(fixed amount to be transferred per installment x number of installments already executed, including the current installment) - market value of the investments through Flex STP in the Transferee Scheme on the date of transfer] The first Flex STP installment will be processed for the fixed installment amount specified by the investor at the time of enrolment. From the second Flex STP installment onwards, the transfer amount shall be computed as per formula stated above. Flex STP would be available for Weekly, Monthly and Quarterly frequencies. Weekly Flex STP can be done on 1st/8th/15th/22nd of every month. Flex STP is available from “Daily/Weekly” IDCW plans of the source schemes. Flex STP is available only in “Growth” option of the target scheme. If there is any other financial transaction (purchase, redemption or switch) processed in the target scheme during the tenure of Flex STP, the Flex STP will be processed as normal STP for the rest of the installments for a fixed amount. A single Flex STP Enrolment Form can be filled for transfer into one Scheme/Plan/Option only. In case the date of transfer falls on a Non-Business Day, then the immediate following Business Day will be considered for the purpose of determining the applicability of NAV. In case the amount (as per the formula) to be transferred is not available in the source scheme in the investor’s folio, the residual amount will be transferred to the target scheme and Flex STP will be closed.
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The complete application form for enrolment / termination for Flex STP should be submitted, at least 10 days prior to the desired commencement/ termination date.

All other terms & conditions of Systematic Transfer Plan are also applicable to Flex STP.

Swing STP

Swing STP is a facility wherein investor can opt to transfer an amount at regular intervals from source scheme of SBI Mutual Fund (SBIMF) to a target scheme of SBIMF including a feature of reverse transfer from target scheme into the source scheme, in order to achieve the targeted market value on each transfer date in the target scheme. This ensures that the market value on each date of the transfer rises by a specified amount at every frequency irrespective of the market price. For example if investor decides that the value of their investment in the target scheme should appreciate by Rs. 1000 per month, then each month investor will invest only to the extent of the shortfall. If appreciation in the target scheme is higher than the target value then this excess value is reverse transferred to the source scheme. Thus the amount to be transferred will be arrived at on the basis of the difference between the target market value and the actual market value of the holdings in the target scheme on the date of transfer.

Terms & conditions of Swing STP are as follows:

Source scheme: All open ended schemes (Excluding SBI Long Term Equity Fund and ETF schemes) of SBI Mutual Fund.

Target scheme: Growth option in all open-ended schemes (Excluding SBI Long Term Equity Fund and ETF schemes) of SBI Mutual Fund.

Frequency: Weekly, Monthly and Quarterly intervals. In case the Frequency is not indicated, Monthly frequency shall be treated as the Default Frequency.

Dates: The dates of transfers/ default dates shall be as under:

Frequency	Dates of Transfers	Default Date
Weekly Interval	1 st , 8 th , 15 th & 22 nd of every month	-
Monthly Interval	1 st , 5 th , 10 th , 15 th , 20 th , 25 th & 30 th In case of February last working day)	10 th of every month
Quarterly Interval	1 st , 5 th , 10 th , 15 th , 20 th , 25 th & 30 th (In case of February last working day) The beginning of the quarter could be any month e.g. January, May, November, etc.	10 th of every quarter

case the date of transfer falls on a non-Business Day, the immediate next Business day will be considered for the purpose of determining the applicability of NAV and processing the

	transaction. The minimum amount for the first installment shall be as follows: Weekly & Monthly frequency: Rs. 1,000 and in multiples of Re. 1 Quarterly frequency: Rs. 3,000 and in multiples of Re. 1 Minimum number of installments Weekly: 6 & Monthly frequency: 12 Quarterly frequency: 4 If there is any other financial transaction (purchase / redemption / switch / SIP / DTP etc.) processed in the target scheme/plan/option during the tenure of Swing STP, the Swing STP will be processed as normal STP for the rest of the installments for the fixed amount. Amount of transfer: The first Swing STP installment will be processed for the installment amount specified by the investor at the time of enrollment. From the second Swing STP installment onwards, the transfer amount will be derived by the following formula: $\text{First installment amount} \times \text{Number of installments including the current installment} - \text{Market Value of the investments through Swing STP in the target scheme/plan/option on the date of transfer.}$ In case on the STP date, the amount (as specified above) to be transferred is not available in the source scheme/plan/option in the investor's folio, the residual amount will be transferred to the target scheme/plan/option and Swing STP will be closed. Investors have an option to consider earlier investments in the target scheme for calculating Swing STP amount. Reverse Transfer: On the date of transfer, if the market value of the investments in the target scheme/plan/option through Swing STP is higher than the target market value (first installment amount $\times$ number of installments including the current installment), then a reverse transfer will be effected from the target scheme/plan/option to the source scheme/plan/option to the extent of the difference in the amount, in order to arrive at the target market value. Top-up option: Investor can choose Swing STP based on fixed amount installment and additionally investor has an option to choose top-up option. Under this, investor can indicate an absolute amount or percentage (in annualized terms) by which each installment amount will be increased. Amount of transfer will be calculated by taking into consideration of the target market value (including top-up amount) and actual market value of the investments in the target scheme. Amount of transfer: The first Swing STP installment will be processed for the first installment amount specified by the investor at the time of enrollment. From the second Swing STP installment onwards, the transfer amount will be derived by the following formula: In case Top-up amount mentioned as absolute amount: Target market value Minus Market Value of the investments through Swing STP in the target scheme/plan/option on the date of transfer. $\text{Target market value} = (\text{Target market value at the time of last installment} + \text{First installment amount} + (\text{Top-up absolute amount} \times \text{Number of installments including the current installment}))$
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	X Number of installments excluding the current installment)). Minimum amount for Top-up (absolute amount): Weekly & Monthly frequency: Rs. 50 per installment and in multiples of Re. 1 Quarterly frequency: Rs. 100 per installment and in multiples of Re. 1 In case Top-up amount mentioned in percentage: Target Market Value less Market Value of the investments through Swing STP in the target scheme on the date of transfer. get Market Value = (Target market value at the time of last installment + First installment amount + (Target value at the time of last installment X Top-up percentage/ No. of periods)) of periods will be considered as below: For weekly frequency – 48 • For monthly frequency – 12 For quarterly frequency – 4 Minimum percentage for Top-up (percentage option): 12% per annum A single STP enrolment Form can be submitted for transfer into one Scheme/Plan/Option only. The redemption/switch-out of units allotted in the target scheme shall be processed on First In First Out (FIFO) basis. The provision of 'Minimum Redemption Amount' as specified in the Scheme Information Document of the source scheme (target scheme in case of Reverse Transfer) and 'Minimum Purchase Amount' specified in the Scheme Information Document of the target scheme (source scheme in case of Reverse Transfer) will not be applicable for Swing STP. The application for enrollment / termination for Swing STP should be submitted at least 10 days before the desired commencement / termination date. In case the Start Date is not mentioned, the application will be registered after expiry of 10 days from submission of the application as per the default date i.e. 10th of each month / quarter (or the immediately succeeding Business Day). In case the End Date is not mentioned, the application will be registered for perpetual period. Load structure prevalent in source & target schemes (for reverse transfer) at the time of Swing STP registration will be applicable during the tenure of the Swing STP. Swing STP will be automatically terminated if balance is not available in the source scheme/plan/option on the date of Swing STP installment processing. The Swing STP Facility is available only for units held in Non - demat Mode in the source and target schemes. The Trustees/AMC reserves the right to change / modify the terms and conditions of the Swing STP or withdraw the Swing STP facility at the later date. <u>Capital Appreciation Systematic Transfer Plan (CASTP):</u> Under this facility investors can transfer capital appreciation from their invested scheme (source scheme) to another open-ended
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	scheme (target scheme). The salient features and terms & conditions of CASTP are given below: Source scheme: This facility is available under Growth option of all open ended schemes [except Equity Linked Savings Scheme & Exchange Traded Funds (ETFs)] of SBI Mutual Fund. Target scheme: All open ended schemes except ETFs and daily IDCW options. Frequency: CASTP offers transfer facility at weekly (1st, 8th, 15th & 22nd), monthly & quarterly intervals. Amount to be transferred: Capital appreciation, if any, will be transferred to the target Scheme, subject to minimum of Rs. 100 on any business day. Minimum number of installments: Weekly & monthly frequency – six installments Quarterly frequency - four installments. Capital appreciation, if any, will be calculated from the enrolment date of the CASTP under the folio, till the first transfer date. Subsequent capital appreciation, if any, will be the capital appreciation between the previous CASTP date (where CASTP has been processed and transferred) and the current CASTP date. The application for enrolment / termination for CASTP should be submitted, at least 10 days prior to the desired commencement/ termination date. In case Start Date is mentioned but End Date is not mentioned, the application will be registered for perpetual period. In case End Date is mentioned but Start Date is not mentioned, the application will be registered after the expiry of 10 days from the submission of the application for the date of the transfer mentioned in the application, provided the minimum number of installments is met. Minimum investment requirement in the target scheme and minimum redemption amount in the source scheme is not be applicable for CASTP. Default options: Between Regular STP, Flex STP and CASTP – Regular STP Between weekly, monthly & quarterly frequency – Monthly frequency Default date for monthly and quarterly frequency – 10th Investor can register only one CASTP for transfer from a source scheme. In case the date of transfer falls on a Non-Business Day, then the immediate following Business Day will be considered for the purpose of transfer. Exit load shall be as applicable in the target/source schemes. The Trustees / AMC reserve the right to modify or discontinue this facility at any time in future on prospective basis. <u>Switchover facility</u> Unit holders under the scheme will have the facility of switchover between the two Options in the scheme at NAV. Switchover between this scheme and other scheme of the Mutual Fund would be at NAV related prices. Switchovers would be at par with redemption from the outgoing option/Plan/scheme and would attract the applicable tax provisions and load at the time of
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	switchover.
Trigger facilities in all the open-ended schemes of SBI Mutual Fund	Trigger is an event on happening of which the funds from one scheme will be automatically redeemed and/or switched to another scheme as specified by the investor. A trigger will activate a transaction/alert when the event selected for, has reached a value equal to or greater than (as the exact trigger value may or may not be achieved) the specified particular value (trigger point). Types of Triggers: 1. NAV Appreciation / Depreciation Trigger: Under this facility, Investor can indicate NAV appreciation or depreciation in percentage terms for exit trigger. The minimum % NAV appreciation or depreciation is 5% and in multiples of 1% thereafter. On activation of the trigger the applicable NAV for the transaction will be of the day on which the trigger has been activated. 2. Index Level Appreciation / Depreciation Trigger: Under this facility, investor would indicate the Sensex level as the trigger to redeem/ switch from one scheme to another. The Sensex level to be indicated in multiples of 100 only. In case indicated otherwise, it will be rounded off to nearest 100 points. The investor may choose the Sensex level above or below the current level. 3. Capital Appreciation / Depreciation: Under this facility, investors will be given the option to indicate the capital appreciation / depreciation in monetary terms to activate the trigger. Minimum Capital Appreciation / Depreciation should be Rs. 10,000 & in multiples of Rs. 1000 thereafter. <u>Terms and conditions of Trigger facility are as follows:</u> 1. Trigger facility is available only in "Growth" option of the source scheme. 2. Trigger facility is not available in "Daily/Weekly" options of the target scheme. 3. Investor has the option to select the entire amount/appreciation to be processed on the activation of trigger. 4. The Trigger option mandate will be registered on T+10 basis. 5. Minimum investment amount under the "Trigger Facility" is Rs. 25,000/- and in multiples of Rs. 1 thereafter. 6. Combination of trigger facilities is not permitted. The investor may choose only one of the available triggers. 7. The specified trigger will fail, if the investor(s) do not maintain sufficient balance in source scheme(s) on the trigger date. Trigger will also not get executed in case units are under pledge / lien. 8. Trigger facility shall be applicable subject to exit load, if any, in the transferor schemes.

	9. Investor cannot modify a Trigger registration once submitted. Investor must cancel the existing Trigger option and enroll for a fresh Trigger option. 10. In case Trigger is not activated within one year of application, the Trigger registration will cease to exist. In such cases, investor(s) would have to register fresh trigger mandates. If any financial transaction (purchase, redemption or switch) processed in the source scheme, the trigger will be cancelled automatically.
Transfer of Income Distribution cum capital withdrawal plan	Transfer of Income Distribution cum capital withdrawal plan is a facility wherein the IDCW declared under an open-ended Scheme (Source Scheme) will be allowed for investment in all open-ended schemes as target schemes (except Daily/Weekly IDCW Options of all schemes as both source and target schemes) Terms and conditions for availing the above facility is detailed below: 1. Minimum amount of Income Distribution cum capital withdrawal (IDCW) eligible for transfer is Rs.500. If the IDCW in the source scheme happens to be less than Rs.500, then such IDCW will be automatically reinvested in the source scheme irrespective of the option selected by the investor. 2. Investment in the target scheme will be done at the NAV as applicable for switches, with record date being the transaction day. 3. Investor wishing to select Transfer of Income Distribution cum capital withdrawal plan will have to opt for all units under the respective plan/option of the source scheme. 4. Investors opting for Transfer of Income Distribution cum capital withdrawal plan has to specify each scheme/plan/option separately & not at the folio level. 5. Minimum investment amount requirement in the target scheme/s will not be applicable for Transfer of Income Distribution cum capital withdrawal plan. 6. Request for enrollment must be submitted at least 15 days before the IDCW record date. 7. Investors can terminate this facility by giving a written request at least 15 days prior to the IDCW record date under the source scheme. The Trustees / AMC reserve the right to modify or discontinue this facility at any time in future on prospective basis.
SBI MULTI SELECT facility	With a view to provide convenience and promote diversification benefits to investor(s), SBI Mutual Fund (SBIMF) has introduced a new facility i.e. SBI MULTI SELECT through which an investor can invest in multiple schemes of SBI Mutual Fund with a single cheque / demand draft. Minimum subscription amount in a scheme would be as per the Scheme Information Document of the respective scheme. However, minimum total investment in the facility shall be INR 20,000. The facility is also available through Systematic Investment Plan (SIP). Minimum investment amount in a Scheme would be as per the existing details pertaining to monthly SIP as stated in Scheme Information Document of the respective scheme(s) . Top-up facility will not

	be available under this facility. All the terms and conditions pertaining to SIP shall also be applicable to SIP through SBI MULTI SELECT facility. Investors are requested to visit www.sbimf.com for detailed terms & conditions of the facility. The Trustees / AMC reserve the right to modify or discontinue this facility at any time in future.
SIP Pause facility	Under SIP pause facility, the investor shall have option to discontinue their SIP temporarily for specific number of instalments. The terms and conditions of SIP Pause facility shall be as follows: 1. Investors can pause their SIP at any time by filling SIP pause form and submitting the same at any branch of SBIMF/CAMS. Pause request should be received 15 days prior to the subsequent SIP date. 2. SIP Pause facility is available for SIP registration with Weekly, Monthly, Quarterly, Semi-Annual, and Annual frequency. 3. SIP shall restart immediately after the completion of Pause period. 4. SIP Pause facility will allow investor to 'Pause' their existing SIP during the tenure of SIP across all frequencies for a period upto one year. The actual number of instalments that will get paused will be as per the SIP frequency. 5. Investors can avail this facility multiple times in the tenure of the existing SIP. 6. SIP Pause facility will not be available for the SIPs sourced/registered through MFU, Exchange & Channel platforms as the mandate is registered by them. 7. If the SIP Pause period is coinciding with the Top-Up facility, the SIP instalment amount post completion of pause period would be inclusive of SIP Top-up amount. For e.g. SIP instalment amount prior to Pause period is Rs. 2,000/- and Top-up amount is Rs. 1,000/-. If the pause period is completed after date of Top-up, then the SIP instalment amount post completion of pause period shall be Rs.3,000/-. 8. In case of multiple SIPs registered in a scheme, SIP Pause facility will be made applicable only for those SIP instalments whose SIP date, frequency, amount and Scheme/Plan is specified in the form. Further for different or multiple SIP mandate in the same scheme, separate SIP Pause Forms are required to be submitted for each SIP mandate. 9. The AMC reserves the right to terminate this facility or modify the conditions of the SIP Pause facility at its discretion. 10. In case of discrepancies in the information provided in the SIP Pause Form and the details registered with the AMC, the details registered with the AMC shall be considered for processing or in case of ambiguity in the SIP Pause Form, the AMC reserves the right to reject the SIP Pause Form. 11. Investor cannot cancel the SIP Pause once registered.

III. Other Details

A. In case of Fund of Funds Scheme, Details of Benchmark, Investment Objective, Investment Strategy, TER, AUM, Year wise performance, Top 10 Holding/ link to Top 10 holding of the underlying fund should be provided - Not Applicable

B. Periodic Disclosures such as Half yearly disclosures, half yearly results, annual report: Please refer to our website: <https://www.sbimf.com/annual-financial-reports>

(i) Half Yearly disclosure of Un-Audited Financials:

Before expiry of one month from the close of each half year i.e. on March 31 or September 30, the Fund shall host a soft copy of half – yearly unaudited financial results on the website of the Fund i.e. www.sbimf.com and that of AMFI www.amfiindia.com. A notice advertisement communicating the investors that the financial results shall be hosted on the website shall be published in one national English daily newspaper and in a newspaper in the language of the region where the Head Office of the fund is situated.

(ii) Half Yearly disclosure of Scheme's Portfolio:

In terms of SEBI notification dated May 29, 2018 read with paragraph 5.1 of the SEBI Master Circular for Mutual Funds dated June 27, 2024, on half year basis (i.e. March 31 & September 30), the portfolio of the Scheme shall be disclosed as under:

1. The Fund shall disclose the scheme's portfolio (alongwith the ISIN) in the prescribed format as on the last day of the half year for all the Schemes of SBI Mutual Fund on its website i.e. www.sbimf.com and on the AMFI's website i.e. www.amfiindia.com within 10 days from the close of the half-year.
2. A Statement of Scheme portfolio shall be emailed to those unitholders whose email addresses are registered with the Fund within 10 days from the close of each half year.
3. The AMC shall publish an advertisement every half year, in the all India edition of at least two daily newspapers, one each in English and Hindi; disclosing the hosting of the half yearly schemes portfolio statement on its website viz. www.sbimf.com and on the website of AMFI i.e. www.amfiindia.com and the modes through which a written request can be submitted by the unitholder for obtaining a physical or electronic copy of the statement of scheme portfolio.
4. The AMC shall provide physical copy of the statement of scheme portfolio, without charging any cost, on receipt of a specific request from the unitholder.

(iii) Monthly Disclosure of Schemes' Portfolio Statement

The fund shall disclose the scheme's portfolio in the prescribed format along with the ISIN as on the last day of the month for all the Schemes of SBI Mutual Fund on its website www.sbimf.com and on the AMFI's website i.e. www.amfiindia.com within 10 days from the close of the month. Further, the Statement of Scheme portfolio shall be emailed to those unitholders whose email addresses are registered with the Fund within the above prescribed timeline. Further, the AMC shall provide physical copy of the statement of scheme portfolio, without charging any cost, on receipt of a specific request from the unitholder.

(iv) Annual Report

Scheme wise Annual Report or an abridged summary thereof shall be provided to all unitholders within four months from the date of closure of the relevant accounts year i.e. 31st March each year as follows:

1. The Scheme wise annual report / abridged summary thereof shall be hosted on website of the Fund i.e., www.sbimf.com and on the website of AMFI i.e. www.amfiindia.com. The

physical copy of the scheme-wise annual report or abridged summary shall be made available to the unitholders at the registered office of SBI Mutual Fund at all times.

2. The scheme annual report or an abridged summary thereof shall be emailed to those unitholders whose email addresses are registered with the Fund.
3. The AMC shall publish an advertisement on annual basis, in the all India edition of at least two daily newspapers, one each in English and Hindi; disclosing the hosting of the scheme wise annual report on its website viz. www.sbimf.com and on the website of AMFI i.e. www.amfiindia.com and the modes through which a written request can be submitted by the unitholder for obtaining a physical or electronic copy of the scheme-wise annual report or abridged summary.
4. The AMC shall provide physical copy of the abridged summary of the Annual report, without charging any cost, on receipt of a specific request from the unitholder.

(v) Product Labelling

The Risk-o-meter shall have following six levels of risk:

- i. Low Risk
- ii. Low to Moderate Risk
- iii. Moderate Risk
- iv. Moderately High Risk
- v. High Risk and
- vi. Very High Risk

The evaluation of risk levels of a Scheme shall be done in accordance with Paragraph 17.4 of SEBI Master Circular for mutual funds dated June 27, 2024, as amended from time to time.

Any change in risk-o-meter shall be communicated by way of Notice cum Addendum and by way of an e-mail or SMS to unitholders. The risk-o-meter shall be evaluated on a monthly basis and the risk-o-meter alongwith portfolio disclosure shall be disclosed on the www.sbimf.com as well as AMFI website within 10 days from the close of each month. The risk level of the Scheme as on March 31 of every year, along with number of times the risk level has changed over the year shall be disclosed on www.sbimf.com and AMFI website. Risk-o-meter details shall also be disclosed in scheme wise Annual Reports and Abridged summary.

(vi) Benchmark Riskometer

Pursuant to extant SEBI regulations, AMCs shall disclose the following in all disclosures in which the unit holders are invested as on the date , including promotional material or that stipulated by SEBI:

- a. risk-o-meter of the scheme wherever the performance of the scheme is disclosed
- b. risk-o-meter of the scheme and benchmark wherever the performance of the scheme vis-à-vis that of the benchmark is disclosed.

Further, the portfolio disclosure in terms of para 5.17 of SEBI Master Circular for Mutual Funds dated June 27, 2024 shall also include the scheme risk-o-meter, name of benchmark and risk-o-meter of benchmark.

(vii) Scheme Summary Document

The AMC has provided on its website a standalone scheme document for all the Schemes which contains all the details viz. Scheme features, Fund Manager details, investment details, investment objective, expense ratios, portfolio details, etc.

Scheme Summary Documents shall be disclosed on www.sbimf.com, www.amfiindia.com and stock exchange website in 3 data formats i.e. PDF, Spreadsheet and a machine readable format (either JSON or XML). on a monthly basis or whenever there is changes in any of the specified field, whichever is earlier.

(viii)Mandatory Swing pricing for market dislocation

Disclosures pertaining to NAV adjusted for swing factor shall be made in the prescribed format in the SID, scheme wise Annual Reports and Abridged summary thereof and on the website i.e. www.sbimf.com in case swing pricing framework has been made applicable.

C. Transparency/NAV Disclosure

The NAV will be calculated and disclosed on every business day. NAVs will also be displayed on the website of the Mutual Fund.

NAV will be calculated and disclosed in the manner as may be specified under SEBI (Mutual Funds) Regulations, 1996. NAV can also be viewed on www.sbimf.com and www.amfiindia.com.

The AMC shall update the NAVs on the website of Association of Mutual Funds in India - AMFI (www.amfiindia.com) and on website of the Mutual Fund (www.sbimf.com) by 11.00 p.m. Further, the Mutual Fund shall send the latest available NAVs to unitholders through SMS, upon receiving a specific request in this regard.

Whenever the Scheme also invests in foreign securities, the NAVs of Scheme shall be updated on daily basis on the website of the AMC and on the website of AMFI by 10:00 a.m. of the following business day in line with Paragraph 8.2 of Master Circular for mutual funds dated June 27, 2024.

In case of non-availability of price/valuation for the underlying overseas investments before aforementioned timeline, consequent to which there would be inability in capturing same day price/valuation for such underlying investments, then NAV of the Scheme will be declared as and when the price/valuation for such underlying securities/ Funds is available.

In case NAV of Corporate Debt Market Development Fund ('CDMDF') units is not available by 9:30 p.m. of same Business Day, NAV declaration timing for Mutual Fund Schemes holding units of CDMDF shall be 10 a.m. on next business day instead of 11 p.m. on same Business Day.

The Mutual Fund shall disclose portfolio (along with the ISIN) as on the last day of the month/half year for all their respective Schemes on its website viz. www.sbimf.com and on the website of AMFI within 10 days from the close of each month/ half-year respectively, in the prescribed format.

D. Transaction charges and stamp duty-

Transaction charges – No transaction charges will be charged. Hence, not applicable

Stamp duty :

Pursuant to Notification issued by Department of Revenue, Ministry of Finance, Government of India, a stamp duty of 0.005% would be levied on applicable mutual fund transactions. Accordingly, pursuant to levy of stamp duty, the number of units allotted on applicable transactions (Purchase, Switch-in, IDCW Reinvestment & Systematic transactions viz. SIP / STP-in etc.) to the unit holders would be reduced to that extent

Please refer SAI for details.

E. Associate Transactions- Please refer to Statement of Additional Information (SAI)

Taxation- For details on taxation please refer to the clause on Taxation in the SAI apart from the following:

Tax	Resident Investors	Non-Resident Investors	Mutual Fund
Tax on Income Distribution under IDCW Option²	Taxable at normal tax rates applicable to investor ^{3 5}	20% ^{3 5}	Nil ¹
Capital Gains a) Short Term Capital Gains on investments in Specified Mutual Funds ⁴ <i>(irrespective of period of holding)</i> b) Short Term Capital Gains on Non-Equity Funds (other than Specified Mutual Funds) ⁴ <i>(period of holding: Listed – up to 12 months, Unlisted – up to 24 months)</i> c) Long Term Capital Gains on Non-Equity Funds (other than Specified Mutual Funds) ⁴ <i>(period of holding: Listed – up to 12 months, Unlisted – up to 24 months)</i>	Normal tax rates applicable to investor ³ Normal tax rates applicable to investor ³ 12.50% ³ (without indexation benefit)	Normal tax rates applicable to investor ^{3 5} Normal tax rates applicable to investor ^{3 5} FII: 10% ^{3 5} (without indexation and foreign exchange fluctuation benefit) <u>Non-Residents (other than FII):</u> 12.50% ^{3 5} (without indexation and foreign exchange fluctuation benefit)	Nil ¹

1. SBI Mutual Fund is registered with Securities and Exchange Board of India (SEBI) and is as such eligible for benefits u/s. 10(23D) of the Income-tax Act, 1961. Accordingly, the entire income of SBI Mutual Fund is exempt from income-tax. SBI Mutual Fund will receive all its income without deduction of tax at source as per provisions of Section 196 of the said Act.
2. With effect from April 1, 2020, income distributed by a mutual fund in respect of units of mutual funds is taxable in the hands of the unitholders at normal tax rates (plus applicable surcharge and cess).
3. Basic Tax shall be increased by surcharge as per applicable rate and Health & Education Cess at the rate of 4% on aggregate of basic tax & surcharge.
4. Non-Equity Funds are those funds wherein equity exposure is less than 65% of total proceeds of such fund.

As per Section 50AA of the Income-tax Act, 1961, investments in Specified Mutual Funds on or after April 1, 2023 shall be deemed to be short term capital assets irrespective of holding period.

- a. Up to 31st March 2025, a “Specified Mutual Fund” means a Mutual Fund by whatever name called, where not more than 35% of its total proceeds is invested in the equity shares of domestic companies. The percentage of equity shareholding held in respect of the Specified Mutual Fund shall be computed with reference to the annual average of the daily closing figures. It is possible that an “equity-oriented fund” which invests in units of another equity fund instead of investing directly in equity shares of domestic company may be regarded as “specified mutual fund” and taxed accordingly.
- b. From 1st April 2025 onwards, a “Specified Mutual Fund” means: (a) a Mutual Fund by whatever name called, which invests more than 65% of its total proceeds in debt and money market instruments; or (b) a fund which invests 65% or more of its total proceeds in units of a fund referred to in (a). The percentage

of investment in debt and money market instruments or in units of a fund, as the case may be, in respect of the Specified Mutual Fund, shall be computed with reference to the annual average of the daily closing figures.

5. The Mutual Fund will pay/deduct taxes as per the applicable tax laws on the relevant date considering the provisions of the Income-tax Act, 1961 read with the Income-tax Rules, 1962 and any circulars or notifications or directives or instructions issued thereunder. Please note that grant of DTAA benefit, if any, is subject to fulfilment of stipulated conditions under the provisions of the Income-tax Act, 1961 and the relevant DTAA as well as interpretation of relevant Article of such DTAA.

In case of Resident Investors: TDS is applicable at the rate of 10% on income distributed in excess of Rs.5,000 by a mutual fund.

In case of Non-Resident Investors: TDS is applicable on any income in respect of units of a Mutual Fund at lower of 20% (plus applicable surcharge and cess) or rate of income-tax provided in the relevant DTAA (read with CBDT Circular no. 3/2022 dated 3rd February 2022), provided such investor furnishes valid Tax Residency Certificate (TRC) for concerned FY. Tax will be deducted on Short-term/Long-term capital gains at the tax rates (plus applicable Surcharge and Health and Education Cess) specified in the Finance (No. 2) Act 2024 at the time of redemption of units in case of Non-Resident investors (other than FIIs) only.

TDS at higher rates: TDS at twice the applicable rate in case of payments to specified persons (excluding non-resident who does not have a Permanent Establishment in India) who has not furnished the Income Tax Return (ITR) for the assessment year relevant to previous year immediately preceding the financial year in which tax is required to be deducted, for which time limit for filing ITR has expired and the aggregate of TDS in his case is Rs.50,000 or more in the said previous year. In case PAN is not furnished, then TDS at higher of the rates as per Section 206AB or Section 206AA would apply. In case PAN is inoperative, then TDS as per Section 206AA would apply, subject to Rule 37BC of the Income-tax Rules, 1962.

The above income-tax/TDS rates are in accordance with the provisions of the Income-tax Act, 1961 as amended by Finance (No. 2) Act 2024. The above rates are based on the assumption that the mutual fund units are held by the investors as capital assets and not as stock in trade.

Investors are requested to note that the tax position prevailing at the time of investment may change in future due to statutory amendment(s). The Mutual Fund will pay/deduct taxes as per the applicable tax laws on the relevant date considering the provisions of the Income-tax Act, 1961. Additional tax liability, if any, imposed on investors due to such changes in the tax structure, shall be borne solely by the investors and not by the AMC or Trustee.

The above information is provided for only general information purposes and does not constitute tax or legal advice. In view of the individual nature of tax benefits, each investor is advised to consult with his/ her tax consultant with respect to the specific direct tax implications arising out of their transactions.

F. Rights of Unitholders- Please refer to SAI for details.

G. List of official points of acceptance: Please refer to our website: <https://www.sbimf.com/contact-us>

H. Penalties, Pending Litigation or Proceedings, Findings of Inspections or Investigations For Which Action May Have Been Taken Or Is In The Process Of Being Taken By Any Regulatory Authority

Please refer to our website: <https://www.sbimf.com/offer-document-sid-kim>

Notwithstanding anything contained in this Scheme Information Document, the provisions of the SEBI (Mutual Funds) Regulations, 1996 and the guidelines there under shall be applicable.

Date of Approval of SBI Corporate Bond Fund by SBI Mutual Fund Trustee Company Private Limited is June 06, 2018.

For and on behalf of the Board of Directors,

**SBI Funds Management Limited
(The Asset Management Company for SBI Mutual Fund)**

Place: Mumbai
Date: November 29 , 2024

sd/-
Name: Nand Kishore
Managing Director & CEO

SBI FUNDS MANAGEMENT LTD - BRANCHES

AHMEDABAD: SBI Funds Management Ltd, 5 & 6 Ground Floor, Majestic, Panchvati Law Garden Road, Opposite Law Garden BRTS Bus Stand, Near Panchvati Circle, Ahmedabad – 380 006, Gujarat. **Phone No:** 079 – 26423060/70 **Email ID:** cs.ahmedabad@sbimf.com. , Silvercrest Ramkrushna Building, Ground Floor, Shop A1/2, Opposite Deputy Collector Bungalow, Below Shreedeeep Hospital, Station Road, Ahmednagar - 414001. **Phone no:** 0241-2354555 **Email id:** idswapnil.rakecha@sbimf.com **AGARTALA:** SBI Funds Management Limited Shri Maa Mansion, 3rd Floor, Colonel Mahim Thakur Sarani, Above SBI PBB Branch, Agartala -799001, Tripura. **Email Id:** cs.agartala@sbimf.com **Phone No:** 0381-2324107. **Agra:** SBI Funds Management Ltd, 101, Prateek Tower, Opposite MD Jain College, Sanjay Place, Agra-282002, Uttar Pradesh, **Tel :** (0562) 2850239/37, **Email Id:** cs.agra@sbimf.com **AJMER:** SBI Funds Management Ltd, C/O SBI Special Branch, Ajmer - 305001, Tel: (0145)2426284. **AKOLA:** SBI Funds Management . Ltd. Yamuna Tarang Complex, First Floor - Shop No 16,17,18 and 19, Murtijapur, Opposite Gadpal Hospital, Akola – 444001, Maharashtra. **Phone no:** 8956868990 **Email:** salesakola@sbimf.com **ALAPPUZHA:** SBI Funds Management Limited, Niza Centre, New General Hospital Junction, Stadium Ward, Beach Road, Alappuzha – 688001, Kerala **ALIBAG:** SBI Funds Management Limited, Shop no.104, 1st Floor, Horizon Building, Shribag no.3, Alibag, Raigad – 4022021, Maharashtra. **Phone No:** 02141225555 **Email Id:** cs.alibag@sbimf.com **ALIGARH :** SBI Funds Management Ltd, State Bank of India, Main Branch, Aligarh – 202001, Uttar Pradesh, **ALWAR :** SBI Funds Management Ltd, Ground Floor, Soni Tower, Road No - 2, Alwar - 301001 **Email Id:** CS.Alwar@SBIMF.COM **Phone No:** 0144-2332035 **AMBALA :** SBI Funds Management Limited Punjabi Mohalla, Cross Road No. 2, Near Central Bank of India Ambala Cantt – 133001, Haryana. **Phone No:** - 0171-4503971/2653400 **Email id:** cs.ambala@sbimf.com **AMRAVATI :** SBI Funds Management Ltd, 1st Floor, Malviya Complex, Malviya Chowk, Opposite YES Bank, Amravati - 444601. **Email id :** cs.amravati@sbimf.com **Phone No :** 0721-2560291 **AMRITSAR:** SBI Funds Management Ltd, C/O State Bank of India, SCO-5, District Shopping Centre, Ranjit Avenue, B Block, Amritsar - 143001., Tel: 0183-2221755 / 0183 – 5158415, **Email id:** cs.amritsar@sbimf.com. **ANANTAPUR:** 10-515-1, 2nd Floor, Opposite Upadhya Bhavan, Gildoff Service School Road, Anantapur-515001, Andhra Pradesh. **Phone no:** 08554294489, **ANAND :** SBI Funds Management Ltd, 102, 10 & 11, First Floor, Chitrangana Complex, Anand Vidhyanagar Road, Anand Gujarat Tel: (02692)- 246210. **ANANDNAGAR:** SBI Funds Management Ltd , Ground Floor, Unit No. 12, Safal Pegasus, Opposite Venus Atlantis, Near Shell Pertol Pump, Behind Mcdonalds, Prahladnagar, Satellite, Ahmedabad – 380015 **Phone No:** 9925660299, **Email Id :** cssghighway@sbimf.com **ANNA NAGAR:** SBI Funds Management Ltd, Ground Floor, Intec Castle, No-12, F Block, 2nd Main Road, Anna Nagar East, Chennai – 600 102. **Phone no:** 044 48626775, **ANDHERI :** SBI Funds Management Ltd, Office No.402, Beeta CHSL, 4th Floor, DLH Plaza, 54-A Road, S.V. Road, Andheri (West), Mumbai 400058, **Phone no:** 022 – 26200221/ 231 **Email ID:** cs.andheri@sbimf.com **ANGUL:** SBI Funds Management Ltd, Amlapada, Lane-6, Above State Bank of India, Personal Banking Branch, Angul, Odisha - 759122 **Phone no:** 06764-234201 **Email id:** CS.Angul@sbimf.com **ARAMBAGH:** Mukherjee Building, First Floor, Beside MP Jewelers, Next to Mannapuram Ward No 5 Link Road, Arambagh, Hoogly-712601, West Bengal **Phone No 07548048948. Email Id:** camsabh@camsonline.com **ASANSOL :** SBI Funds Management Ltd, 3 RD Floor, Block A, P. C. Chatterjee Market, Rambandhu Tala, G.T. Road. Asansol – 713303, West Bengal, Tel no. 629497006, **Email id:** cs.asansol@sbimf.com. **AURANGABAD:** SBI Funds Management Ltd, 1st Floor Viraj Complex, Opp; Big Cinema, Above SBI ATM, Khadkeshwar, Aurangabad-431001, Tel: 0240-3244781. **AURANGABAD:** Plot No.138, Ground Floor, Cyber mall, Samarth Nagar, Aurangabad, Maharashtra-431005, **Phone No.** 0240 2341460/0240 2351460, **Email Id:** cs.aurangabad@sbimf.com. **AYODHYA :** SBI Funds Management Ltd, 1/13/328 Station Road, Pushpraj Chouraha Civil Lines, Ayodhya - 224001, Uttar Pradesh. **Email Id:** cs.faizabad@sbimf.com **Phone No:** : 05278-312899 / 9554165444, **Alipurduar:** SBI Funds Management Limited, Ground Floor, Sedan Square Building, Barungoli Bye Lane, Devinagar, Bhanga-pool, Ward No.-XIV, Near 11 Hat Kalibari & IDBI Bank, Alipurduar-736121, West Bengal, **Phone no:** 03564-351132 / 03564-352950 **Phone no:** 03564-351132 / 03564-352950 **BADDI:** SBI Funds Management Ltd, 1st Floor, Above ICICI Bank, Kapoor complex, The mall, Solan-173212, Himachal Pradesh, **Email id:** cs.baddi@sbimf.com **BANGALORE :** SBI Funds Management Ltd, #501, 5th Floor, 16 & 16/1, Phoenix Towers, Museum Road, Bangalore–560001, Tel : (080)25580014/25580051/22122507, 22272284, 22123784. **BHOPAL :** SBI Funds Management Ltd, Manav Niket, 30, Indira Press Complex, Near Dainik Bhaskar Office, M.P. Nagar, Zone-1, Bhopal (MP) – 462011 Tel No.: 0755-2557341, 4288276. **BANGALORE (JAYANAGAR) -** 1st Floor, Baba Towers, No. 162/158 – 1, 6th Main, Diagonal Road, Jayanagar, 4th Block, Bangalore – 560 011. Tel: 080-26540014. **BANGALORE (MALLESHWARAM):** SBI Funds Management Limited, First floor, 79/1, West park Road, 18th cross, Malleshwaram, Bangalore - 560055. **BANGALORE (WHITEFIELD):** SBI Funds Management Limited, 2nd Floor, No.183, Opposite Forum Value Mall, Whitefield Main Road, Whitefield, Bangalore - 560066

Phone No: 9108522463 **Email Id:** cs.whitefieldbangalore@sbimf.com **BANKURA :** SBI Funds Management Limited, 80/1/A Nutanchati Mahalla, Raghunathpur Main Road, 1st Floor, Nutanchati State Bank Building Bankura -722101. **BHUBANESHWAR:** SBI Funds Management Ltd, SBI LHO Bldg, Ground Floor, Pt. Jawaharlal Nehru Marg, Bhubaneshwar-751001, Tel : (0674)2392401/501. **BALASORE:** SBI Funds Management Ltd, 1st Floor, Plot no 327/1805, FM College Road, Balasore - 756003, Odisha. **BARASAT:** SBI Funds Management . Ltd. Nibedita Place, Taki Road (North), Post Office & Police station: Barasat, North 24 Parganas, Kolkata -700124. **Phone No:** 9830979009 **Email Id:** cs.barasat@sbimf.com **BAREILLY:** SBI Funds Management Ltd, C/o State Bank of India, Main Branch, Opp Katchery, Civil Lines, Bareilly- 243001. **BELAGAVI:** SBI Funds Management Ltd, Classic Complex, No 103, First Floor, Saraf Colony, RPD Cross, Behind Ajanta Hotel, Belagavi – 590006. **Phone no:** 08312422463 **Email id:** cs.belgaum@sbimf.com **BHAGALPUR :** SBI Funds Management Ltd, G.C.Banerjee Road, Beside Samsung, Service Center, Near Trimurti Chowk, Bhikhanpur, Bhagalpur 812001, Bihar, **Phone no:** 0641-24206, **Email id:** cs.bhagalpur@sbimf.com **BHARUCH :** SBI Funds Management Ltd, 101-105, 1st Floor, Glacier Complex, Near Pizza Inn Restaurant, Jetalpur Road, Vadodara - 390007, Gujarat. **BHARUCH:** SBI Funds Management Limited 113/114, Nexus Business Hub, Maktampur Road, Near Gangotri Hotel, Bharuch-392001 **Email Id:** Cs.bharuch@sbimf.com **Phone No:** 02642-247550 **BHILWARA:** SBI Funds Management Ltd, c/o State Bank of India, Bhopalganj Branch, 1st Floor Dumas Presedency, Basant Vihar, Bhilwara – 311001, Rajasthan. **Phone No:** 01482- 240144 **BONGAIGAON:** SBI Funds Management . Ltd. Shyam Market Complex, Paglasthan, Chapaguri Road, Ward No.10. Shop no.03, Post Office & Police Station – Bongaigaon – 783380, Assam. **BATHINDA:** SBI Funds Management Ltd Shop No: 3 - 4, Ground Floor, Zila Parishad Complex, Bhatinda - 151001. **Phone No:** 0164 – 2218415, **Email id:** cs.bhatinda@sbimf.com **BEHALA:** SBI Funds Management Limited 6 D H Road, Beside Anjali Jewellers Silpara, Post office - Barisha, Police Station -Thakurpukur, Kolkata - 700008 **Phone No:** 9674725441 **Email ID:** cs.behala@sbimf.com **BERHAMPORE:** SBI Funds Management Limited, 1st Floor, 46/12, Amar Chakraborty Road, PO: Khagra, DIST : Murshidabad, West Bengal – 742103. **BHUJ:** SBI Funds Management Ltd, Pooja Complex, A Wing, Shop No, 1, Ground Floor, Near ICICI Bank, Station Road, Bhuj – 370001, Gujarat. **Phone No:** 02832 – 250900 **Email id.:** cs.bhuj@sbimf.com **BOKARO:** Plot No.-G-A/5, Ground Floor, City Centre, Sector- IV, Bokaro Steel City, Bokaro – 827004 **Email ID:** cs.bokaro@sbimf.com **Phone No:** 9304823011, 06542-232561 **BORIVALI :** SBI Funds Management Ltd, Shop No. 3&4, Natraj CHS Ltd, Sodawala Lane, Near Chamunda Circle, Borivali (West), Mumbai – 400092, Tel No.: 022-28927551/28922741. **BURDWAN:** SBI Funds Management Ltd, 1st floor of Debbhumi, G.T. Road, Perbirhata near Santoshi Mandir, Post Office - Sripally, Burdwan District - 713103, West Bengal. **BAVNAGAR:** SBI Funds Management Ltd, C/o SBI Darbargadh Branch. 2nd Floor. Amba Chowk. Bhavnagar 364001, Tel: 0278-2523788,. **BHAVNAGAR:** SBI Funds Management Limited. 101, First Floor, Anjaneya Prime, Opposite Blue Club Showroom, Waghawadi Road, Bhavnagar -364001, Gujrat **Phone No** 0278-2523788 **Email ID:** cs.bhavnagar@sbimf.com **BAGALKOT:** SBI Funds Management Limited, First Floor, TP No.48/11/B, Shop No.FF67, Block "G", Melligeri Towers, Station Road, Bagalkot- 587101. **Phone No :** 7619652463 **Email Id:** cs.bagalkot@sbimf.com **BELGAUM:** SBI Funds Management Ltd, C/o.SBI Main Branch, Near Railway Station Camp, Belgaum-590001, Tel: 0831-2422463. **BELLARY:** SBI Funds Management Ltd, 1st Link road, 2nd Main, Near Gopi Blood Bank, Parvati Nagara, Bellary -583103, Karnataka, **Email id:** cs.bellary@sbimf.com **Tel:** 08392-294323, 7022606363. **BIRBHUM :** 1st Floor, Basundhara Bhavan, Masjid Road, Bolpur, District- Birbhum - 731204, West Bengal. **BIDHANNAGAR:** SBI Funds Management . Ltd. SBI Bidhannagar Zonal Office ,1st Floor, 1/16 VIP Road, Kolkata – 700054. **Phone No:** 8274004546 **Email Id:** cs.bidhannagar@sbimf.com **BHILAI:** SBI Funds Management Ltd, Plot no.21, Nehru Nagar East, Commercial Complex, Near Bhilai Scan, Bhilai-490020, Tel No.: 0788-4010955, 0788 – 6940010/11/12/13/14/15/16/17. **BIHARSHARIF:** SBI Funds Management . Ltd., SBI Main Branch, 1st floor, counter no 9 & 10 Naisarai, Nalanda Bihar Sharif – 803101. **Phone no:** 9264427300 **Email id:** cs.biharsharif@sbimf.com **BILASPUR:** SBI Funds Management Ltd, SBI, Main Branch, Old Highcourt Road, Bilaspur-495001, Tel: 07752) 495006. **BIKANER :** SBI Funds Management, 1 A, Vijay Vihar, Tulsi Circle, Sadul colony, Bikaner – 334001, Rajasthan **Phone No :** 0151 3500257, **Email ID:** CS.BIKANER@SBIMF.COM **BASTI:** 201, SBI Court Area Building, Near Ayodhya Eye Hospital, Basti-272001, Uttar Pradesh. **Phone no:** 9918001822, 05542-297888 **Email id:** csbasti@sbimf.com **BOKARO:** SBI Funds Management Ltd, C/o State Bank of India, Sector – 4, Main Branch, Bokaro Steel City, Bokaro – 827004, Tel: 9304823011. **BULDHANA:** Ground Floor, Shop No. 16, Jijamata Stores and Commercial Complex, Buldhana - 443001. **Phone No :** 07262-299037 **Email ID :** cs.buldhana@sbimf.com **CHANDIGARH :** SBI Funds Management Ltd, C/o State Bank of India, SCO-107-108, 2nd Floor, Administrative Office, Sector 17-B, Chandigarh-160017, Tel No.: 0172-2703380. **CHAPRA:** SBI Funds Management . Ltd. C/o State Bank of India, Chapra Bazar Branch, Sahebganj, Chapra, Saran – 841301, Bihar. **CHAIBASA:** 1st Floor, Bhagwati Centre, Sadar Bazar, Chaibasa, West Singhbhum – 833201, Jharkhand. **Phone no:** 9262999173 **Email id:** CS.Chaibasa@sbimf.com **CHENNAI :** SBI Funds Management Ltd, Sigapi Achi Building, Floor, 18/3, Marshalls Road, Rukmani Lakshmipathy Road, Egmore,

Chennai - 600 008, Tel : 044 2854 3382 / 3383, 044 2854 3384 / 3385. **COIMBATORE** :SBI Funds Management Ltd, 1st Floor, Above SBI R.S Puram Branch, 541, D.B Road, R.S Puram, Coimbatore- 641 002, Tel : (0422) 2541666. **CALICUT** : 2nd Floor, Josela's Galleria, Opp. Malabar Christian College Higher Secondary School, Wayanad Road, Calicut-673001, Tel no: 0495-2768270, 4020079, 4020080..**CHEMBUR**: SBI Funds Management Limited Office No.101, Saikiran Apartments, A Wing,1st Floor, Plot No.217, Central Avenue, 11th Road Junction, Chembur, Mumbai – 400 071. Phone no: 022 – 25226058 / 022 - 25226059 Email id: cs.chembur@sbimf.com **CHINCHWAD** : SBI Funds Management Ltd, Shop No. 1. Ratnakar Bldg, Pavan Nagar, Opp P N Gadgil Showroom, Chapekar Chowk, Chinchwad Pune-411033, Tel : 020-27355721. **CHANDRAPUR**: Ground Floor, Riddhi Builder building, in front of TVS Showroom, Vivek Nagar, Mul road, Chandrapur-442401, Maharashtra, **Tel no**: 07172429547 / 8956397292 **Email Id**: cs.chandrapur@sbimf.com **CUTTACK**: SBI Funds Management Ltd, 515, Jagannath Bhawan Complex, Ground Floor, BK - Professor pada road, PO - A.D. Market PS – Badambadi, Cuttack – 753012 , **Tel**: 0671-2422792 **Email ID** : cs.cuttack@sbimf.com **DADAR**: SBI Funds Management Ltd, Shree Samarth Heights, Shop No.11, Ground Floor, Gokhale Road North, Dadar (West), Mumbai - 400028. **Phone no**: 24322446 / 7. **Email id**: cs.dadar@sbimf.com **DAVANGERE** : SBI Funds Management Ltd, Eshwar Complex, PJ Extension, Davangere - 577002, Karnataka. **DARBHANGA** : SBI Funds Management Ltd, Ground Floor, Shyam Kunj, 2- Girindra Mohan Road, Near Radio Station, Darbhanga-846004 Bihar, **Phone No**: 06272245004, **Email ID**: CS.Darbhanga@sbimf.com **DALTONGANJ**: SBI Funds Management Ltd , Mahendra Arcade, First Floor, Zila School Road, Near Post Office, Daltonganj – 822101, Jharkhand, Phone no: 8877976333, **DEHRADUN**: SBI Funds Management Ltd, Ground floor, Neshvilla Court, Tower No. 2, 1-Neshvilla Road, Dehradun-248001, Uttarakhand **Phone No** : 0135-2741719/ 0135-2749913 **Email ID**: cs.dehradun@sbimf.com **DHANBAD**: SBI Funds Management Ltd, 112 Shree Ram Plaza, 1st Floor, Bank More, Dhanbad -826001, Jharkhand. **Phone No**: 0326-2301545,9304823015, **Email Id**: Cs.dhanbad@sbimf.com **DHARAMSHALA**: SBI Funds Management Ltd, 1st floor, SBI Main Branch, Kotwali Bazar, Dharamshala – 176215, Himachal Pradesh, Tel: 9418028624/01892-225814. **DIMAPUR**: SBI Funds Management Ltd, C/o State Bank of India, Old Market Branch, Kalibari Road, Old Daily Market (Near Durga Market), Dimapur- 797112, Nagaland. **DILSUKHNAGAR** - 1st Floor, 13-2-42/6/d/10, Vijetha Classic Empire, Above DCB Bank, Chaitanyapuri, Dilsukhnagar, Hyderabad 500060, Tel No – 04035165251. **DEOGHAR**: SBI Funds Management Ltd, 722 & 723 SSM Jalan Road, Castair Town , Opposite IDBI Bank, Deoghar – 814112, Jharkhand. Phone no: 8986614868 / 9570378333 **Durgapur**: SBI Funds Management Ltd, 4/23, Suhatta Mall, Sahid Khsudiram Sarani, City Centre, Durgapur – 713216, Tel: 0343-2544191. **DUMKA**:SBI Funds Management Limited. Plot No. - 510, First Floor, Sri Ram Para Chowk Teen Bazar, Near Andhra Bank, Dumka - 814101, Jharkhand. **Phone No**: 06434350008 **Email Id**: cs.dumka@sbimf.com **ERODE**: SBI Funds Management Limited, 1st Floor, 1/1, Poosari Chennimalai Street, Near EVN Road, Surampatti, Erode - 638001 Phone No.: 0424 2211755 Email ID: cs.erode@sbimf.com **ERNAKULAM** : First Floor, Chakiat Estate, Church Landing Road, Pallimukku, Cochin – 682 016,Kerala. Phone No: 0484 – 4011605 / 4011606 Email :ernakulam@sbimf.com. **ETAWAH**: Ground Floor, Shop No. 4, BABA The Mall, Mohalla Prem Nagar, Near Shastri Chauraha, Etawah-206001, Uttar Pradesh, **Phone no**: 9935131119 **FARIDABAD** : SBI Funds Management Ltd, C/o. SBI Commercial Br.1ST Floor, SCO-3, Sector 16, Faridabad-121002 Tel No.: 0129 – 4030661 **FEROZEPUR**: SBI Funds Management Ltd, c/o State Bank OF India RBO, 120 Church Road Ferozepur Cantonment Ferozepur - 152001, Tel: 9855008415. **GANGTOK**: SBI Funds Management Ltd , Ground Floor, Lama Building, Near Namthang Road & National Highway Junction, Deorali Bazar, Gangtok - 737102. **Phone No**: 03592-280051 **Email Id**: cs.gangtok@sbimf.com **MANAGARIA**: Ground Floor, 111/4 Raja S C Mullick Road, Garia, Post Office - Naktala, Kolkata 700047 **Phone no**: 9874772626 **Email id**: Cs4.Kol@sbimf.com **GANDHINAGAR**: SBI Funds Management Ltd Shop No.6, Ground Floor, Skyline, Plot No. 23, Sector 11, Gandhinagar – 382 011 **Phone No**: 7935336678 **Email ID**: cs.gandhinagar@sbimf.com **GOA** : SBI Funds Management Ltd, Agva House, Ground Floor, Near Mahalaxmi Temple, Dr. Dada Vaidya Road, Panaji Goa 403001 **Tel No.**: 0832-2421806 **Email id**: cs.goa@sbimf.com. **GOA (VASCO-DA-GAMA)** Shop No.2, Ground Floor, Anand Chambers, F L Gomes Road, Near SBI Bank, Vasco Da Gama South Goa – 403802, Goa **Tel No.**: 0832-2500636, **Email ID**: cs.vasco@sbimf.com **GURGAON** :SBI Funds Management Ltd, 24, Vipul Agora Building, Ground Floor, M.G. Road, Near Sahara Mall, Gurgaon-122002, Tel : (0124) 4200828, Email id: cs.gurgaon@sbimf.com. **GUWAHATI** :SBI Funds Management Ltd, Sethi Trust Building,Unit-III, Above State Bank of India-GMC Branch, G.S.Road, Bhangagarh, Guwahati-781005, Tel : (0361)2463704. **GANDHIDHAM** :SBI Funds Management Ltd, C/o State Bank of India, Adinath Arcade, Office No. 6, Police Station Road, Gandhidham – 370201, Gujarat. **GAYA**: SBI Funds Management Ltd, Nandan Niketan, Ground Floor, Nagmatia Road, Gaya-823001, Bihar, **Phone No**: 8252934222, 0631-2222405, **Email Id**:cs.gaya@sbimf.com. **GHATKOPAR** : Shop No - 1 & 2, Atlantic Towers, R B Mehta Road, Near Railway Station, Ghatkopar – East, Mumbai – 400077. Tel No.: 022 – 25012227 / 28. **GHAZIABAD**: SBI Funds Management Ltd, C – 40, RDC, Raj Nagar, Ghaziabad, Uttar Pradesh - 201002 **Phone No**: 0120 – 4217338 **Email id**:

cs.ghaziabad@sbimf.com **GIRIDIH:** Shanti Heights, 1st Floor, Above Hero Showroom, Whitty Bazar, Giridih - 815301. **Phone No:** 06532-296009 **Email id:** cs.giridih@sbimf.com **GORAKHPUR:** Shop No – 6 & 7, Upper Ground Floor, Cross Mall The Road, AD Chowk, Bank Road, Gorakhpur – 273001, Uttar Pradesh, Tel: 0551-2203378. **GWALIOR:** SBI Funds Management Ltd, Ground Floor, Uma Plaza 83 / 84, Kailash Vihar, Near City Centre, Ward No.30, Gwalior-474001, Tel: 0751-2447272, Madhya Pradesh, Email Id: cs.gwalior@sbimf.com. **GUNTUR:** SBI Funds Management Ltd, C/o State Bank of India, Brodipet Branch, #4/11, Master Minds Building Brodipet, Guntur - 522002, Andhra Pradesh. **Guna:** SBI Funds Management Limited, 156/1, Hanuman Colony Infront of IDBI Bank, AB Road, Guna -473001, Madhya Pradesh, **Phone no:** 07542-462999 **Email id:** cs.guna@sbimf.com **HYDERABAD:** SBI Funds Management . Ltd., 1st Floor, Shivalik Plaza, 8-2-629/K, Road Number 1, Banjara Hills, Hyderabad 500034, Telangana. **Phone no:** 8121018378 **Email id:** cs.banjara@sbimf.com **HAMIRPUR:** SBI Funds Management Ltd, c/o State Bank of India, Main Branch, 1st floor, Hamirpur – 177001, Himachal Pradesh. **Phone no:** 01972-224799 **Email id:** cs.hamirpur@sbimf.com **HALDIA:** SBI Funds Management . Ltd. Akash Ganga Commercial Complex, 3rd Floor, Manjushree, Village Basudevpur, Post Office – Khanjanchak, Police Station- Durgachak, Haldia - 721602, Purba Medinipur **Phone No:** 9073641484 **Email Id:** cs.haldia@sbimf.com **HALDWANI:** SBI Funds Management Ltd, Upper Ground Floor, Guru Nanak Tower, Durga City Center, Nainital Road, Haldwani - 263139 Uttarakhand, Tel: 05946-220526/222925 **Mobile No:** 9412084061 / 9105562000 / 9105573000 **Email ID:** cs.haldwani@sbiml.com. **HAZARIBAGH:** SBI Funds Management Ltd, Prabhu Niwas Market, Ananda Chowk, Guru Govind Singh Road, Hazaribagh – 825301, Jharkhand. **HASAN:** 1st Floor, Sri Charana Complex, Above SBI Main Branch, Behind Suvarna Residency, BM Road, Hassan - 573201. **Phone No:** 8976920387 **Email Id:** cs.hassan@sbimf.com **HISSAR:** SBI Funds Management Ltd, 42, Red Square Market, Nr. Hotel Regency, Hisar -125001, Haryana, Tel: 01662 238415. **HUBLI:** SBI Funds Management Ltd, c/o: State Bank of India, Market Branch, Laxmi Complex, Near Court Circle, Hubli-580029, Tel: 0836-2368477. **HOSHIARPUR:** SBI Funds Management Limited Ground Floor, Opposite Green View Park Near SBI Main Branch, Hoshiarpur-146001 Email ID: cs.hoshiarpur@sbimf.com Phone No.: 01882-228415 **INDORE:** SBI Funds Management Ltd, 215-216 City Centre, 2nd floor, 570 M.G. Road, Indore – 452001, Tel : 0731 -2541141/4045944/4991080/4991081/4991082/4991083. **IMPHAL:** SBI Funds Management Ltd, C/o State Bank of India, Imphal Branch, M. G. Avenue, Imphal – 795001, Manipur. **ITANAGAR:** SBI Funds Management Ltd, C/o State Bank of India, Personal Banking Branch, Ziro Point, Itanagar – 791111, Arunachal Pradesh. **JABALPUR:** SBI Funds Management Ltd, G-2, Ground Floor, Rajleela Tower, Wright Town, Jabalpur – 482002, Tel No.: 0761–2410042. **JAIPUR:** SBI Funds Management Ltd, 1st Floor, SBI Tonk Road Branch, Near Times of India Building, Tonk Road, Jaipur–302015, Tel : (0141) 2740016/2740061. **JALANDHAR:** SBI Funds Management Ltd, SCO – 14, Ground Floor, P.U.D.A Complex Jalandhar – 144001. **Email Id:** CS.Jalandhar@SBIMF.COM **Phone No:** 0181 - 2238415. **JALGAON:** SBI Funds Management Ltd., 2nd floor, Opp. SBI Main Branch, Stadium Complex, Jilha Peth, Jalgaon - 425001, Maharashtra. **JAMMU:** First Floor, A1 North Block, Bahu Plaza, Jammu-180012 **Phone No:** 0191-2474975 **Email ID:** cs.jammu@sbimf.com **JAMMU:** SBI FUNDS MANAGEMENT LIMITED 115, FIRST FLOOR, A 1 NORTH BLOCK, BAHU PLAZA, JAMMU-180012 EMAIL ID: CS.JAMMU@SBIMF.COM PHONE NO.: 0191-2474975 **JAMNAGAR:** SBI Funds Management Ltd, C/o SBI Ranjit Road Branch, Ranjit Road, Jamnagar, -361001, Tel: 0288-2660104. **JAMNAGAR:** 105, First Floor, Neo Atlantic, Opposite Amber Cinema, Jamnagar – 361 002, Gujarat. **Phone No:** 0288 - 2660104 **Email ID:** cs.jamnagar@sbimf.com **JAMSHEDPUR:** SBI Funds Management Ltd, Fairdeal Complex Unit, 2 M, M Floor, Opposite Ram Mandir, Bistupur, Jamshedpur - 831001 **Tel no.:** 0657-2320447, **Email ID:** cs.jamshedpur@sbimf.com **JHANSI:** 649-650 Ground Floor, Near Tulsi Hotel, Chitra Chauraha, Jhansi - 284001, Uttar Pradesh, **Tel no.:** 0510 – 3548113, 0510 – 3500103, **Email ID:** CS.JHANSI@SBIMF.COM **JODHPUR:** SBI Funds Management Limited PRM Palza, Plot No. 947, 10th D Road, Sardarpura, Jodhpur-342001 Phone No: 9829123397 Email ID : cs.jodhpur@sbimf.com. **JORHAT:** C/O Rajarshi Barua, 1st Floor, Above SBI ATM, Barpatra Ali Road, Near JB College, Beside ICICI Bank, Jorhat – 785001, Assam **Email Id:** cs.jorhat@sbimf.com **Phone No:** 6913120050. **JUNAGADH:** SBI Funds Management Ltd, Balaji Avenue, First Floor, Shop No 7 & 8, Near Reliance Mall, Opposite Rajlaxmi Park, Motibaug to Sardarbaug Road, Junagadh – 362001, Gujarat. **Phone No:** 0285 – 2670350 **Email:** csjunagadh@sbimf.com **Jaunpur:** SBI Funds Management Limited, First Floor, Dulari Complex, 478 Civil Court Road, Miyajpur, Jaunpur, Uttar Pradesh-222002, **Email Id:** CS.JAUNPUR@SBIMF.COM, **Phone No:** 9984070444, 05452-350064. **JALPAIGURI:** SBI Funds Management Limited, Sunny Apartment, Ground Floor, Club Road, Opp. of State Bank of India - Jalpaiguri Branch, Jalpaiguri-735101 West Bengal, **Phone No:** 03561-454009 / 9775277614, **Email:** csjalpaiguri@sbimf.com; **KADAPA:** SBI Funds Management Limited, 1 / 725, 2nd Floor, Mareddy Ananda Reddy Towers, Above HDFC Bank, Railway Station Road, Yerramukkapalli, Kadapa, Andhra Pradesh – 516001. **Phone No:** 08562-355418 **Email Id:** cs.kadapa@sbimf.com **KALABURAGI:** SBI Funds Management Ltd, 1st floor, Arihant Towers 8-1234 / SF, Asif Gunj, Kalaburagi – 585104. **Email Id:** cs.gulbarga@sbimf.com **Phone No:** 7337877350 **KANPUR:** SBI Funds

Management Ltd, 207, 2nd Floor, Sai Square, 16/ 116 (45), Bhargava Estate, Civil Lines, Kanpur- 208001, Tel No.: 0512- 6900314/15. **KARAIKUDI:** Door No. 79, Koppu Nilayam, First Floor, Above Federal Bank, Sekkalai Road, Karaikudi Sivaganga District, Karaikudi – 630001, Tamil Nadu. **Phone No :** 04565292233 **Email Id :** cs.karaikudi@sbimf.com **KARIMNAGAR:** SBI Funds Management . Ltd, 1st Floor, 2-9-13, Main Road, Geetha Bhavan Circle, Mukarrampura Street, Karimnagar - 505001. **Phone No.:** 08782931708 **Email ID:** cs.karimnagar@sbimf.com **Kharagpur:** SBI Funds Management . Ltd, Khan Tower, 1• Floor, Q.T. Road, Inda, Q.T. Road, Inda, Kharagpur, Kharagpur, West Midnapore – 721305. **Email ID:** cs.kharagpur@sbimf.com **Phone No.:** 03222-225592 **KHARGHAR:** SBI Funds Management . Ltd. Swarna CHS Ltd., Shop No.18, Ground Floor, Plot No.13 / 14, Sector 7, Kharghar, Navi Mumbai - 410210. **Phone No:** 27740359 / 69 **Email Id:** cs.kharghar@sbimf.com **Kolkatta :**SBI Funds Management Ltd, Jeevandeep Bldg, No 1, Middleton Street, 9th Floor, Kolkatta–700 001, Tel : 22882342/22883767/22883768. **KALYANI :** SBI Funds Management Ltd, Sri Tapan Krishna Dey, Sudhalaya, A 1/50, Kalyani, District Nadia - 741235, West Bengal. **KANNUR :** SBI Funds Management Ltd, C/o State Bank of India, NRI Branch, SBI Building, Fort Road, Kannur – 670001, Kerala. **KAKINADA :** SBI Funds Management . Ltd. C/o SBI Main Branch, Main Road, Kakinada - 533001, Andhra Pradesh. **Phone No:** 08842356767 **Email Id:** cs.kakinada@sbimf.com **KAKINADA:** 20-1-34/1, 1st Floor, Subhash Road (20 Block), Revenue Ward No.14, Main road, Okk Super Bazar, Kakinada -533001, Andhra Pradesh **Phone No :** 0884-2356767 **Email ID :** cs.kakinada@sbimf.com **KHAMMAM:** SBI Funds Management Limited, 3rd Floor, 15-9-540, J L Towers, Beside ICICI Bank, Wyra Road, Khammam – 507001 **Phone No :** 08742293456 **Email Id :** cskhammam@sbimf.com **KHARAGPUR :** SBI Funds Management Ltd, IndaPeerbaba, Near Ashirbad Lodge, Kharagpur, Midnapore West, West Bengal – 721301. **KOLHAPUR:** SBI Funds Management Ltd, Ground Floor, Shop No. 1 & 2, Ayodhya Tower, Dabholkar Corner, Station Road, Kolhapur – 416001 **Phone No:** 0231 2680880. **KANKAVLI:** Upper Ground Floor, Gala No. 6, Sunrise Towers, Bijali Nagar, Kankavli, Sindhudurg – 416602, Maharashtra. **PHONE NO:** 8390604632 **EMAIL:** cs@kankavli@sbimf.com **KOLLAM :** SBI Funds management Ltd, C/o State Bank of India, Kollam Branch, PB No 24, State Bank Building, Near Railway Station, Kollam - 691001, Kerala. **KOLLAM:** 1st Floor, Sree Ganesh Arcade, Thamarakulam - Kollam 691001, Kerala **Phone No:**+91 9136773494, **Email ID:** CS.Kollam@sbimf.com **KORBA :** SBI Funds Management Ltd, C/o. State Bank of India, Kutchery Branch, Kutchery Chowk, Raipur – 492001, Chattisgarh. **KOTA:** SBI Funds Management Ltd, First floor, Wonder view building (Modi Tower), Opposite Seven wonder park Kothri Circle, Kota-324007, Rajasthan, **Phone No :** 90579 03628, **Email ID:** cs.kota@sbimf.com, **KOTTAYAM:** SBI Funds Management Ltd, C/O SBI Kalathipadi Branch, Opp. Karipal Hospital, K K Road, Kalathipadi, Vadavathoor P O, Kottayam-686010, KUKATPALLY: SBI Funds Management Limited, 3rd Floor, 7 Sai Plaza, Plot No.14, Beside Chermas Showroom, Dharma Reddy Nagar Colony, Phase II, Hyder nagar, Kukatpally, Hyderabad – 500072, Telangana **Email id:** cs.kukatpally@sbimf.com **KOTHRUD:** SBI Funds Management Limited Shop No 3 & 4, Success Square, Lower Ground Floor, Kothrud, Pune - 411038, Maharashtra E-mail Id- cs.kothrud@sbimf.com **Phone No:** 9545450847 **KRISHNANAGAR:** SBI Funds Management . Ltd. 1st Floor, State Bank of India, Krishnagar Branch, Krishnagar, Nadia, 5B, D.L. Roy Road, Krishnagar, West Bengal – 741101 **Phone no:** 9836037773 **Email id:** isdkrishnanagar@sbimf.com **KURNOOL :** SBI Funds Management Ltd, Shop No 4,5 and 6, Ground Floor, Skandanshi Vyapaar Opposite Old Ediga, New Bus Stand Road, Kurnool 518003, Andhra Pradesh **Phone No:** 08518-227776 **Email Id:** cs.naz@sbimf.com **KALYAN :** SBI Funds Management Limited, Shop No. 2, 3 & 4, Shubham Apartment, Santoshi Mata Road, Kalyan (West)-421 301, Thane **Tel:** 0251-2311980 **Email:** cs.kalyan@sbimf.com. **KALYANI:** B-9/277/(CA), 1st Floor, Kalyani, District Nadia, West Bengal - 741235, Tel: 033-25827700. **KUMBAKONAM:** SBI Funds Management Limited. Old Door No.73, New Door No.46, Sarangapani South Street, Kumbakonam, Tamil Nadu – 612 001. **Phone No :** 0435 2427426 **Email Id :** Cs.kumbakonam@sbimf.com **KOLLAM:** 1st Floor, Shree Ganesh Arcade, Thamarakulam, Kollam – 691 001, **Phone No:** +91 9136773494 **Email:** CS.Kollam@sbimf.com **KORAMANGALA:** C/o. State Bank of India, Start – Up Hub Branch, #117, 1st Floor, 7th Block, Industrial Layout, Koramangala, Bengaluru - 560 095. **Phone No:** 9972302919 **Email Id :** CS.Koramangala@sbimf.com **KASARAGOD :** SBI Funds Management Limited, Municipal Door No. KMC 6/1764P1764 V, First Floor, Aishwarya Arcade, Bank Road, Kasaragod, Kerala -671121, **Phone No:** 04994-230350 **Email Id :** cs.kasaragod@sbimf.com **KAITHAR:** First Floor, Daulat Ram Chowk, Near Rajshree Jeweller, Katihar – 854105, Bihar, **Phone no:** 6287042256, **Email Id:** cs.katihar@sbimf.com. **KATNI:** Ground Floor, Jeevan Savitri Complex, Near Shree Hospital, Ward No 28, Bargwan Road, Bargwan Road, Katni – 483501, Madhya Pradesh, **Phone No:** 07622-478774 / 6269111462, **Email Id:** cs.katni@sbimf.com **LATUR:** Ground Floor, Shop No. 4, Omkar Complex, Khardekar Stop, AUSA Road, Latur – 413512. **Phone no:** 02382 - 299494 **Email id:** cs.latur@sbimf.com **LUCKNOW :** SBI Funds Management Ltd, G-16, Kasmande House, 2, Park Road, Hazratganj, Lucknow-226 001, Tel : (522) 2286741, 2286742. **LUDHIANA :** SBI Funds Management Ltd, SCO-124, Ground Floor, Feroze Gandhi Market, Ludhiana - 141001, **Phone No.:** 0161-2449849, 0161-5058415. **LEH :** SBI Funds Management Ltd, C/o State Bank Of India Fire & Fury Branch, Opp.

Hall of Fame, Air Port Road Leh, Dust - Leh. – 194101, Jammu & Kashmir. **MAHABUBNAGAR:** SBI Funds Management Limited Ground Floor - #10-5-83/2A, Sara Complex, Mahabubnagar- 509001, Telangana Phone No: 08542 220091 Email Id: cs.mahabubnagar@sbimf.com **MADHAPUR:** SBI Funds Management Ltd, 1st Floor, Shristi Tower, 1-98/2/11/3, Arunodaya Colony, Madhapur, Opposite Karachi Bakery, Hyderabad – 500081, Telangana, Phone no: 040 23119010. **MANCHERIAL:** SBI Funds Management Limited. 1st Floor, House No. 12 -318 / 319, BPL 'X' Road, Mancherial, Telangana - 504208. Phone No: 08736299994 Email ID: cs.mancherial@sbimf.com **MATHURA:** Sangam Complex, 98-C Krishna Nagar, Mathura-281004, Uttar Pradesh Phone No: 8979636665 Email Id: cs.mathura@sbimf.com **MUMBAI :** SBI Funds Management Limited. Unit No. 31, CR2 Mall, Plot no. 240 & 240A, Backbay Reclamation, Block no. III, Nariman Point, Mumbai - 400021, Maharashtra. Email Id: cs.mumbai@sbimf.com Phone No: 022 – 66532800. **MADURAI:** SBI Funds Management Ltd, Ground Floor, Surya Towers, 272, Good Shed Street, Madurai - 625001 Phone No: 0452 4374242 Email id: cs.madurai@sbimf.com. **MAPUSA:** Shop no 9 & 10, Ground Floor, Garden Centre, Block A, Opposite Mapusa Police station, Mapusa - 403507, Goa. Phone No : 91 8669668965 Email Id : cs.mapusa@sbimf.com. **MALDA:** SBI Funds Management Ltd, C/o Arindam Sarkar, Vivekananda Pally, Behind Fouzder Clinic, English Bazar, Malda - 732101, West Bengal. **MANDI:** C/O State Bank of India, 2nd Floor, Near Gandhi Chowk, Teh Sadar- Himachal Pradesh, Mandi -175001, Phone No.: 08894321280. **MANGALURU:** SBI Funds Management Limited Ground Floor, Shop No.02, Door No.5-5-306/22(3), Prism Commercial Complex, PVS Kalakunja Road, M G Road (Cross Road), Kodialbail, Mangaluru – 575003, Karnataka, Phone No.: +91 9108042463. Email Id: cs.mangalore.sbimf.com **MANINAGAR:** SBI Funds Management Ltd, 3rd Floor, 301, Amruta Arcade, Above Jade Blue, Opposite Jupiter House, Maninagar Cross Road, Maninagar, Ahmedabad – 380 008 Phone No: 079 – 48442929 Email Id: csmaninagar@sbimf.com **MARGAO :** SBI Funds Management Ltd, G1 & G2, Ground Floor, Jivottam, Minguel Miranda Road, Off Abade Faria Road, Margao, Goa – 403601, Phone No: 0832-2725233 / 0832-2725234 Email Id: cs.margao@sbimf.com **MEERUT:** SBI Funds Management Ltd, Ground Floor, RS Corporate House - A Plot No 229, Mangal Pandey Nagar, Near Bhagyashree Hospital, Opposite Broadway Inn Hotel, Meerut- 250004, Uttar Pradesh, Phone No: 01214229616, 8954891572, Email ID: cs.meerut@sbimf.com **MEHSANA :** SBI Funds Management Ltd, Shop No. FF 56, Someshwar Mall, Modhera Road, Mehsana – 384002, Gujarat. **MORADABAD:** SBI Funds Management Ltd, C/o SBI Main Branch, Civil Lines, Moradabad-244001, Tel: (0591) 2411411. **MOTIHARI:** SBI Funds Management Ltd. C/o State Bank of India, Chandmari Branch, Near Petrol Pump, Chandmari, Motihari, East Champaran – 845401, Bihar **MOHALI:** SBI Funds Management Ltd, SCO 36-37, VRS District One, Above HDFC Bank Sector 68, SAS Nagar Mohali- 160062, Punjab. Phone no: 0172-5053380 , Email id: cs.mohali@sbimf.com **MUZZAFFARPUR:** SBI Funds Management Ltd, 2nd Floor, State Bank of India, Main Branch, Red cross Building, Company Bagh, Muzaffarpur – 842001. Phone No: 08252106111/06200610373 Email id: CS.Muzaffarpur@sbimf.com Tel.: **MYSORE:** SBI Funds Management Ltd, No-145, 1st Floor, 5th Cross, 5th Main, Sarswathipuram, Mysore - 570009, Tel: 0821-2424919. **MAPUSA:** Shop no 9 & 10, Ground Floor, Garden Centre, Block A, Opposite Mapusa Police station, Mapusa -403507, Goa. Phone No : 91 8669668965 Email Id : cs.mapusa@sbimf.com. **MIRZAPUR -** First Floor, Triveni Chaurasia, Triveni Campus, Ratanganj, Mirzapur- 231001, Uttar Pradesh. Phone No: 9984507831 05442-350022 Email Id: Cs.Mirzapur@Sbimf.Com. **Malappuram:** 18/484, First Floor, Thangal Shopping Complex, Kottappadi, Plaza Tower, Down Hill Area, Malappuram, Kerala 676505, Phone No: 7559046677, Email Id: cs.malappuram@sbimf.com **NAGPUR:** SBI Funds Management Ltd, 1st floor, Wardha House, Central Road, Ramdaspeth, Nagpur – 440010, Tel No.: 0712-2996170, 0712-2996160, Email Id: cs.nagpur@sbimf.com. **NEW DELHI :** SBI Funds Management Ltd, Ground Floor, Gopal Das Building, 28 Barakhamba Road, Connaught Place, New Delhi 110001 Phone No: 011-23466601-620 Email ID: cs.delhi@sbimf.com **NANDED:** SBI Funds Management Ltd, First Floor, Shop No. 16, Sanman Prestige, Station Road, Nanded – 431601. Phone No: 02462-244144 Email Id: ISC.Nanded@sbimf.com **NADIAD :** SBI Funds Management Ltd, City Point Complex, Shop # 04, Ground Floor, Opp. Ipcowala Town Hall, Near Paras Talkis, Collage Road, Nadiad – 387001, Gujarat. **NALGONDA:** SBI Funds Management Ltd, 1st Floor, NC's Sai Plaza, Door No-6-3-10/A, V T Road, Ramagiri, Nalgonda-508001, Telangana Phone no: 08682-221999 Email id: cs.nalgonda@sbimf.com **NASHIK:** SBI Funds Management Ltd, Ground Floor, Sharada Niketan, Tilak Wadi Road, Opp. Hotel City Pride, Sharanpur Road, Nashik – 422002. Tel No.: 0253-2232553 Email ID: Nasik.lsd@sbimf.com **NAVSARI :** SBI Funds Management Ltd, C/o State Bank of India, 105, Rudraksh Apt, Nr. Dhruvini Hospital, Asha Nagar Main Road, Navsari – 396445, Gujarat. **NELLORE :** SBI Funds Management Ltd, C/o. State Bank of India, Vedayapalem Branch, Nellore - 524 004, Andhra Pradesh. **NEHRU PLACE:** SBI Funds Management Ltd, 1st Floor, Shop No. 101-102 & 111 (1/2), Building No. 40 - 41, Bakshi House, Nehru Place, New Delhi – 110019 Phone No: 011 – 26224606 Email id: cs.nehruplace@sbimf.com **NIRMAN VIHAR:** SBI Funds Management . Ltd., 208, Vikasdeep Tower, Laxmi Nagar District Centre, Delhi – 110092 Phone no: 011- 46011830 Email id: cs.nirmanvihar@sbimf.com **NIZAMABAD:** SBI Funds Management. Ltd., 1st Floor, 6-2-55, Opposite Indur

High School, Subhash Nagar, Near Zilla Parishad, Nizamabad – 503002. **Phone No:** 08462-234001 **Email id:** cs.nizamabad@sbimf.com **NOIDA:** SBI Funds Management Ltd, GF-07 ansal fortune arcade K- block, Sector – 18, Noida – U P NOIDA-201301, Tel : 0120 4232214. **OOTY:** SBI Funds Management Limited, No.205, B-11, First Floor, Sri Lakshmi Complex New Agraharam, Commercial Road, Ooty – 643001 **PATNA :**SBI Funds Management Ltd, 501, Rajendra Ram Plaza, Exhibition Road, Patna- 800001 **Phone No:** 9262699197 / 9262699198 **Email id:** CS.Patna@sbimf.com patna.isc@sbimf.com **PANIPAT:** SBI Funds Management Ltd, Time Square, 27-28 BMK Market, Behind Hotel Hive, G T Road, Panipat-132103, Haryana Tel: 0180-2648415 / 0180 – 4078415 **PALAKKAD:** SBI Funds Management . Ltd.,2nd Floor, BUILTtech Building, Chittoor Road, Palakkad – 678013, Kerala **PATIALA :** SCO 14-15, Ground Floor, Opp. Kamal Laboratory, New Leela Bhawan, Patiala-147001. Tel No.: 0175-2300058. **PONDA:** hop no. G-22, Ground Floor, Rajdeep Galleria, Near Municipal Garden, Ponda-403401, Goa Email Id: cs.ponda@sbimf.com Phone No: 9145252633 **PUNE:** SBI Funds Management Ltd, Ground Floor, Pradeep Chambers, Near Idea Showroom, Bhandarkar Road, Pune – 411005 Tel No.: 022-25670961 / 25671524 / 25653398/99 **PUNE :** SBI Funds Management Limited. Ground Floor, Shop No – 32 and 33, Kumar Place CHS,2408, East Street, Pune, Maharashtra – 411001. Phone No: 9850815152 Email Id: cs.camp pune@sbimf.com **PUDUCHERRY:** SBI Funds Management . Ltd. First Floor, MPR Complex, No.152, Easwaran Koil Street, Puducherry – 605001, **Tel no.:** 0413-2222266 **Email ID:** Cs.pondy@sbimf.com **PURULIA:** Omkar Towers, 2nd Floor, Ranchi Road, Ward Number 1, Above SBI Purulia Bazar Branch, Purulia – 723101, West Bengal. Phone No : 9002039328 Email Id : Souvik.ghosh@sbimf.com **PITAM PURA :** SBI Funds Management Ltd, 112HB, 1st Floor, Twin Tower, Netaji Subhash Place, Near Max Hospital, Pitam Pura, New Delhi - 110034, Tel : 011-27351974. **PATNA:** Ground floor, Shop No. 4 & 5, Sun Rise Sai Ozone Plaza, Near RPS More, Danapur, Patna-801503, Bihar, **Tel no.:** 0612-3117266 / 0612-3127760 **Email ID:** cs.patna2@sbimf.com. **Palanpur:** 1st Floor, Shop No. 30, Sanskrut Shopping Mall, Opposite Income Tax Office, Above SBI, Abu Highway Road, Palanpur - 385 001, Gujarat. **Tel no:** 02742 – 252235 **Email ID:** cs.palanpur@sbimf.com, **PANCHKULA:** SCF-82, First Floor, Sector 12, Panchkula, Haryana -134112, **Phone no:** 01722580136, 9592008415 **Email ID:** cs.panchkula@sbimf.com **PRAYAGRAJ:** SBI Funds Management Ltd, 54E, Ground Floor, Triveni Vinayak, Tower, Opposite Auto Sales, Beside, Bank of Baroda Kanpur Road, Prayagraj – 211001, Uttar Pradesh. **Phone No:** 0532-2261028 / 8052007333 **Email Id:** cs.allahabad@sbimf.com **RAIGARH:** SBI Funds Management Limited, Plot No 957, Opposite Axis Bank, Dimrapur Road, Jagatpur, Raigarh, Chhattisgarh – 496001. **Email id:** cs.raigarh@sbimf.com **RAIPUR:** SBI Funds Management Ltd, Raj Villa, Near Raj Bhawan, Civil Lines, Ghadi Chowk, Raipur- 492001, Tel : (0771) 2543355, 4263256, 4056808. **RAMGARH:** Ground Floor, Beside Income Tax Office, Thana Chowk, Ramgarh Cantt, Ramgarh – 829122, Jharkhand. **Phone no:** 9262973777 **Email id:** CS.Ramgarh@sbimf.com **RANCHI :** Unit 104, 1st floor, Jokhram Chambers, Opposite G.E.L. Church Complex, Behind Mahabir Tower, Main Road, Ranchi - 834001, Jharkhand, Tel: 9693205026. **RAJAHMUNDRY :**SBI Funds Management Ltd, C/o, SBH Main Branch, T Nagar, Rajahmundry – 533 101, Tel: (0883)2434002. **RAJKOT:** SBI Funds Management Ltd, **SBI Funds Management Limited.** Rathod Chambers, Ground Floor, Office No.4, Opposite Shivalik-7, Beside Shell Petrol Pump, Gondal Road, Rajkot-360002. **Phone No:** 7777002460/61 **Email ID:** cs.rajkot@sbimf.com **RAEBARELI :** SBI Funds Management . Ltd. 1st Floor, 460/24, Canal Road, Raebareli-229001, Uttar Pradesh. Email Id: cs.raebareli@sbimf.com Phone No: 9984559444. **RATLAM :** SBI Funds Management Ltd, 14/1, Chhatripul, Main Road, Ratlam – 457001, Madhya Pradesh. **RATNAGIRI :** SBI Funds Management Ltd, Ground Floor, Arihant Complex, Arogya Mandir, Behind Bus Stop, Ratnagiri – 415639, Maharashtra Phone No : 7506868073. **REWA: SBI Funds Management Limited** Shop no 3, Yaduvendra Tower, Shubhash Chowk, University Road Rewa-486001 (M.P) **Phone no:** 9522202588 **Landline:** 07662-320331 **Email id:** cs.rewa@sbimf.com **ROHTAK :** SBI Funds Management Ltd, Ashoka Plaza, Ground Floor, Delhi Road, Rohtak-124001 Tel: 01262258415. **ROURKELA:** 1st Floor, Dhananjay Niwas, Udit Nagar, Rourkela, Odisha – 769012, Tel No.: 0661-2522999 **SURAT :**SBI Funds Management Ltd, International Trade Centre, Higher Ground Floor – 31, Majura Gate Crossing, Ring Road, Surat – 395002 Tel : (0261) 3994800. **SAHARANPUR :** SBI Funds Management Limited Plot No. 06, Ground floor, Avas Vikas, Delhi Road, Saharanpur -247001 Uttar Pradesh. Email Id : cs.saharanpur@sbimf.com Phone No: 8979780609. **SAGAR :** SBI Funds Management Ltd, Shop No. G-11, Dwarikaji Complex, Civil Lines, Sagar - 470 001, Madhya Pradesh. **SALEM:** SBI Funds Management Ltd. Nakshatra Trade Mall”, No.55/1, Ramakrishna Raod, Near Gopi Hospital, Salem-636007, Tel: 0427-4552289. **SAMBALPUR:** SBI Funds Management Ltd, State Bank Of India, Sambalpur Main Branch, Sambalpur, Dist. sambalpur, Orissa-768001, Tel: 0663-2410001. **SAMBALPUR:** M/S- Swagat Complex 2nd floor, Above Patra Electronics, Ainthapali , Sambalpur -768004 **Email Id:** cs.sambalpur@sbimf.com **Phone No:**0663- 2410001 **SANGRUR:** SBI Funds Management . Ltd, c/o State Bank of India, Barra Chowk Branch, Sangrur– 148023, Punjab. **Phone no:**0167-2500020 , 9855228415 **Email id:** cs.sangrur@sbimf.com **SANGLI:** SBI Funds Management . Ltd ^{1st} Floor-101, Shrilaxmi Chambers, Opposite ZP Office, Sangli - Miraj Road, Sangli – 416416. **Phone no:**

8806600921 **Email:** cs.sangli@sbimf.com **SATARA:** SBI Funds Management . Ltd, 1st Floor 287/1/J/6, Adarsh Corner, Opposite Rajtara Hotel, Radhika Road, Satara – 415001. **Phone no:** 8806009837 **Email:** cs.satara@sbimf.com; **SECUNDERABAD:** SBI Funds Management . Ltd, 403, 4th Floor, Legend Crystal, P. G. Road, Near Paradise Circle, Secunderabad – 500003, Tel No.: 040-69000541/542. **SHILLONG:** SBI Funds Management Ltd, SBI Shillong Main Branch, Shillong, Meghalaya-793001, Tel: 9436730174. **SHIMLA:** SBI Funds Management Ltd, C/o State Bank of India, New Building (2nd Floor), Kali Bari, The Mall, Shimla-171003, Himachal Pradesh, Tel: 0177-2807608. **SHIMOGA:** SBI Funds Management Ltd, SBI Shimoga Branch, Shroff Complex, Sir, M.V. Road, Tilak Nagar, Shimoga-577201, Tel: 8182222463. **SILCHAR :** SBI Funds Management Ltd, C/o State Bank of India, New Silchar Branch, Silchar – 788005, Assam. **SILIGURI:** SBI Funds Management Ltd, Ganeshayan Building -2nd Floor, Beside Sky Star Building, Sevoke Road, Siliguri-734001, Tel: 0353-2537065. **SOLAPUR :** SBI Funds Management Ltd, 71 Lokmangal Bhavan, Ground Floor, Opposite Mayor's Bungalow, Railway Lines, Solapur 413001 Maharashtra, **Phone No:** 0217 -2315292 **Email id:** cs.solapur@sbimf.com , **SIWAN:** SBI Funds Management . Ltd. C/o State Bank of India, PBB Branch, Mahadeva Road, Near Bajaj Agency, Opposite OP Thana, Siwan – 841227. **Phone no:** 7545040123 **Email id:** cs.siwan@sbimf.com **SERAMPORE :** SBI Funds Management Ltd., Sweety Villa, Ground Floor, 83, Mukherjee Para Lane, Serampore, Hooghly, West Bengal - 712201 **Phone no:** 033-26520011 **Email id:** cs.sreerampore@sbimf.com **SRIGANGANAGAR:** SBI Funds Management Ltd, N-3, Goushala Road, Sukhadia Circle, Sri Ganganagar-335001, Rajasthan. **Email id:** cs.sriganganagar@sbimf.com. **Phone no:** 0154 – 2940384. **SRIKAKULAM:** SBI Funds Management . Ltd. C/o SBI Main Branch, Grand Trunk Road, Srikakulam - 532001, Andhra Pradesh. **Phone No:** 08942228533 **Email id:** cs.srikakulam@sbimf.com **SRIKAKULAM :** Varanasi Krishna Murthy Complex, Beside Rema Gedda, Entrance to Friends Colony, Peddapadu Road, Srikakulam - 532001, Andhra Pradesh **Phone No :** 08942 – 220533 **Email id** : cs.srikakulam@sbimf.com **SRINAGAR :** SBI Funds Management Ltd., SBI Regional business Office, 2Nd Floor, M.A Road, Srinagar, Tel: 0194-2474864. **SHIMLA:** SBI Funds Management Limited, Dalziel Estate, Near State Bank of India, Main Branch, Kali Bari Temple, The Mall, Shimla 171003, Himachal Pradesh. **Phone no:** 0177-2807608 **Email id:** Cs.shimla@sbimf.com, **SURENDRANAGAR:** Office No.101, 1st Floor, Mega Mall, Main Road, Surendranagar – 363001, Gujarat, **Phone no:** 02752-299060, **Email id:** cs.surendranagar@sbimf.com. **SATNA:** First Floor, Ekta Tower, Rewa Road, Opposite CMA School, Satna- 485001, Madhya Pradesh, **Phone no:** 07672-465948 / 9977001048 **Email id:** cs.satna@sbimf.com. **SONIPAT:** 1st floor, veer complex, prem nagar ,Atlas road, near petrol pump, Sonipat, Haryana-131001, **Phone no:** 9811484860, **Email id:** cs.sonipat@sbimf.com **TEZPUR:** SBI Funds Management Ltd c/o SBI Chandmari Branch, Kumargaon Beseria Road, Chandmari, Tezpur-784001, Assam. **Phone no:** 09436290224/ 09435019671 **ROORKEE:** SBI Funds Management Ltd SBIMF-Investor Service Desk, C/o State Bank of India, Civil Lines, Roorkee – 247667 **Phone no:** 9045310073 **Email id:** cs.roorkee@sbimf.com; **RAIGANJ:** SBI Funds Management Limited, Plot No 149/23, Ground Floor, Siliguri More, Sudarshanpur, Opp. Vidya Chakra High School, Raiganj – 733134 West Bengal, **Phone no:** 03523-254253 / 9831876396, **Email id:** cs.raiganj@sbimf.com; **THRIVANTHAPURAM :** SBI Funds Management Ltd, Ground Floor, TC 25/373(9), Govt. Press Road, Near Secretariat, Trivandrum 695001, Tel : (0471) 4011590/4011591/4011592. **THANE:** SBI Funds Management Ltd, Shop No 1, Kashinath CHS, Ghantali Mandir Road Nr Ghantali Devi Mandir. Naupada, Thane-400602, Tel : 022-25401690, 25414594. **THIRUCHIRAPALLI:** SBI Funds Management Ltd, Supraja Arcade, 2nd Floor, No. 21, 6th Cross, Thillai Nagar, Tiruchirappalli – 620018, Tamil Nadu, Tel: 0431-4000667. **THISSUR :** SBI Funds Management Ltd, C/o State Bank of India, Thichur Town Branch, Poonam Complex, M G Road, Thissur – 680001, Kerala. **THRISSUR:** SBI Funds Management Ltd, First Floor, Pooma Complex, M. G. Road, Trissur – 680001 Tel: 0487-2445700. **THIRUVALLA:** SBI Funds Management . Ltd. Building Number 500/5-A, Fusion Centre, Kottuppallil Buildings, Muthoor Post Office, Ramanchira, Thiruvalla - 689107, Kerala. **TINSUKIA:** STATE BANK OF INDIA Tinsukia Bazaar Branch, 3rd Floor, Ranghar Complex, G.N.B Road, Near Thana Charali, Tinsukia - 786125, Assam. **PHONE NO:** 8135847027 **EMAIL ID:** CS.TINSUKIA@SBIMF.COM **TIRUNELVELI :** SBI Funds Management Ltd, 182 E, Shop no 7, Arunagiri Uma Complex, S.N.High Road, Tirunelveli - 627001, Tel: 0462 4220023. **TIRUPATI:** SBI Funds Management Ltd, [Door No 20](mailto:cs.tirupati@sbimf.com)-3-124 AB, 1st Floor, Penumadu Towers, Beside SBI Korlagunta Branch, Near Leela Mahal Circle, Tirupati – 517501 **Phone No:** 0877 2280208 / 2280206 **Email id:** cs.tirupati@sbimf.com. **TIRUPUR:** SBI Funds Management Ltd, 2nd Floor, S & S Arcade, Door No: 10/5, Uthukuli Road, Above Axis Bank, Tirupur – 641601, Tamil Nadu. **Phone No:** 09715111001 **Email:** pn.sadagopan@sbimf.com **TUMKUR:** 1st Floor, 3rd Cross Ashok Nagar, Opposite to Tumkur University, B H Road, Tumkur - 572101. **Phone No:** 7899732386 **Email id:** cs.tumkur@sbimf.com **TUTICORIN :** SBI Funds Management Limited, 283 B, Seethapathi Maaligai, First Floor, W.G.C. Road, Tamilnad Mercantile Bank Upstairs, Tuticorin – 628002, Tamil Nadu **Phone No.:** 0461 2334400 **Email ID:** cs.tuticorin@sbimf.com. **TAMLUK:** Ward No. 11, Padumbasan Building, Tamluk-721636, West Bengal. **Phone No :** 9147044649 **Email id :** cs.tamluk@sbimf.com, **Tezpur:** C/O Ms Rajat Saikia Complex, Ground Floor, Opposite Hotel, Susuma, Mission Charali, Tezpur-784154,

Sonitpur, Assam, **Phone no:** 03712-291135, **Email id:** cs.tezpur@sbimf.com **UDAIPUR:** SBI Funds Management Ltd, Office No. G 05-06, Ground Floor, Amrit Shree, Ashok Nagar Main Road, Udaipur - 313001 Rajasthan, **Phone No.:** 0294-2413717, **Email id:** cs.udaipur@sbimf.com, **UDUPI:** 1st Floor, Door No -13-2-1A, Vishwas Towers, Court Back Road, Udupi - 576101. **Phone No:** 9108042463 **Email id:** cs.udupi@sbimf.com **UJJAIN:** SBI Funds Management . Ltd.No.133, Santram Sindhi Colony, Opposite J K Nursing Home, Indore Road, Ujjain, Madhya Pradesh – 456010, **Phone no:** 09977719159 **VADODARA :** SBI Funds Management Ltd, 101 - 105, Glacier Complex, Near Pizza In, Jaselpur Road, Vadodara - 390007, Tel : (0265) 2323010. **VIJAYAWADA :** SBI Funds Management Ltd, 1st Floor, Datta Sai Vemuri Towers, Door No: 39-10-10, Veterinary Hospital Road, Labbipet, Vijayawada -520010, Tel : 0866 2436113 / 2438217 **VALSAD:** SBI Funds Management Ltd, 101, Amar Chambers, Near HDFC Bank, Opposite Lal School, Valsad - 396001, Tel: 02632- 245440. **VAPI :** SBI Funds Management Ltd, A-106, First Floor Sonorous Business Gateway, Opposite Circuit House, Near Railway Station, Koparli Silvassa Road, Vapi-396191, Gujarat, **Phoneno:** 0260-2400480, **Emailid:** cs.vapi@sbimf.com **VARANASI:** SBI Funds Management Ltd, 2nd Floor, Banaras TVS Bulding,, D-58/12, A-7, Sagra, Varanasi-221010, Tel: 0542-2222492. **VELLORE :** SBI Funds Management Ltd, AKT Complex , First Floor, No 1/3, New Sankaran Palayam Road, Tolgate, Vellore-632001, Tamil Nadu. Tel No-0416 - 2225005. **VERSOVA :** SBI Funds Management Limited, Shop No.12, Kabra Metro One, Pratap CHS Ltd, J. P. Road, Versova, Andheri (West), Mumbai – 400 053, **Phone no:** 022 – 26300155 / 022 – 26300156. **Email id:** cs.versova@sbimf.com **VISHAKAPATNAM:** SBI Funds Management Ltd, Ground Floor, Plot No-101, Kotu Empire, Near SBI Overseas Branch Balaji Nagar, VIP Road CBM Compound, Visakhapatnam – 530003 Andhra Pradesh, **Tel No :** 0891-2511853, **Email ID:** cs.visakhapatnam@sbimf.com **VASHI :** SBI Funds Management Ltd, Thakkar Tower, Shop no 3, Sector 17, near Saraswat Bank, Vashi, Navi Mumbai - 400703, Tel : 022-27801018 / 27801016. **VIZIANAGARAM:** SBI Funds Management . Ltd. C/o SBI Main Branch, M G Road, Vizianagaram - 535001, Andhra Pradesh. **Phone No:** 08922275439 **Email id:** cs.vizianagaram@sbimf.com, **VIZIANAGARAM:** 1st Floor, Door No. 9-6-10, Dr. Seshagiri Rao Complex, Beside Lions Club, Ananda Gajapathi Road, Vizianagaram – 535001, **Phone No:** 08922-275439, **Email ID:** cs.vizianagaram@sbimf.com **WARANGAL:** SBI Funds Management Ltd, # 2-4-646/F 23 to 25, 1st Floor, ABK Mall, Old Bus Depot Road, Ramnagar, Hanamkonda, Warangal-506001, Telangana. **Phone No:** 0870-2430307 **Email ID:** cs.warangal@SBIMF.COM **YAMUNANAGAR** 486 - L, Ground Floor, Opposite Deepak Pustak Bhandar, Model Town, Yamunanagar – 135001, Haryana. **Phone No:** 01732-295044 **Email ID:** cs.yamunanagar@sbimf.com 115, First Floor, A1 North Block, Bahu Plaza, Jammu-180012 **Phone No :** 0191-2474975 **Email ID :** cs.jammu@sbimf.com

CAMS INVESTOR SERVICE CENTRES / CAMS TRANSACTION POINTS

AHMEDABAD: 111-113, 1st Floor - Devpath Building, Off: C G Road, Behind Lal Bungalow, Ellis Bridge, Ahmedabad – 380006 Tel: 079-30082468/69. **AGARTALA: CAMS Service Centre.** Nibedita, 1st Floor, JB Road Palace Compound, Agartala, Near Babuana Tea and Snacks, Tripura West – 799001. Phone No: 9436761695 , 0381-2323009 Email id: camsaga@camsonline.com. **AGRA:** No. 8, II Floor, Maruti Tower, Sanjay Place, Agra-282002, Tel: 0562-324 2267. **AHMEDNAGAR:** B, 1+3, Krishna Enclave Complex, Near Hotel Natraj, Nagar-Aurangabad Road, Ahmednagar -414 001, Tel: 241-6450282. **AJMER:** AMC No. 423/30, Near Church, Brahampuri, Opp T B Hospital, Jaipur Road, Ajmer-305001, Tel: 0145-329 2040. **AKOLA :** Opp. RLT Science College, Civil Lines, Akola-444001, Tel: 724-3203830. **ALIGARH:** City Enclave, Opp. Kumar Nursing Home, Ramghat Road, Aligarh-202001, Tel: 571-3200301. **ALLAHABAD:** 30/2, A&B, Civil Lines Station, Besides Vishal Mega Mart, Strachey Road, Allahabad-211001, Tel: 0532-329 1274. **ALLEPPEY:** Doctor's Tower Building, Door No. 14/2562, 1st floor, North of Iorn Bridge, Near Hotel Arcadia Regency, Alleppey-688011, Tel: 477-3209718. **ALWAR:** 256A, Scheme No:1, Arya Nagar, Alwar-301001, Tel: 0144-3200451. **AMARAVATI :** 81, Gulsham Tower, 2nd Floor, Near Panchsheel Talkies, Amaravati-444601, Tel: 0721-329 1965. **AMBALA:** Shop No.4250, Near B D Senior Secondary School, Ambala Cantt, Ambala – 133001, Haryana. **Email id:** camsamb@camsonline.com **AMRITSAR:** 3rd Floor Bearing Unit no- 313, Mukut House, Amritsar – 143001. **Email Id:** camsamt@camsonline.com **Phone No:** 0183-5009990 **AMRELI:** B1, 1st Floor, Mira Arcode, Library Road, Opp SBS Bank, Amreli-365601, Gujarat. Email: camsamre@camsonline.com Phone no: 02792-220792 **ANAND:** 101, A.P. Tower, B/H, Sardhar Gunj, Next to Nathwani Chambers, Anand-388001, Tel: 02692-325071. **ANANTAPUR:** 15-570-33, I Floor, Pallavi Towers, Anantapur, Anantapur -515 001, Tel: 8554-326980, 326921. **ANGUL:** Similipada, Near Sidhi Binayak+2 Science College, Angul – 759122. **ANDHERI :** 351, Icon, 501, 5th floor, Western Express Highway, Andheri (East), Mumbai - 400069, Tel: 7303923299. **ANKLESHWAR:** Shop No - F -56, First Floor, Omkar Complex, Opp Old Colony, Nr Valia Char Rasta, GIDC, Ankleshwar- Bharuch -393002, Tel: 02646-310207. **ARAMBAGH:** Mukherjee Building, First Floor, Beside MP Jewelers, Next to Mannapuram Ward No 5 Link Road, Arambagh, Hoogly-712601, West Bengal, Phone no: 07548048948 Email id: camsabh@camsonline.com **ARRAH:** Old NCC

Office, Ground Floor, Club Road, Arrah – 802301, Email id: camsaar@camsonline.com. **ASANSOL:** Block – G 1st Floor, P C Chatterjee Market Complex, Rambandhu Talab P O Ushagram, Asansol-713303, Tel: 0341- 2316054. **AURANGABAD :** 2nd Floor, Block No. D-21-D-22, Motiwala Trade Center, Nirala Bazar, New Samarth Nagar, Opposite HDFC Bank, Aurangabad – 431001, Tel: 0240-6450226. **BAGALKOT:** 1st floor, E Block Melligeri Towers, station road, Bagalkot-587101, Tel: 8354-225329. **BAGALKOT:** Shop No.02 1st Floor, Shreyas Complex, Near Old Bus Stand, Bagalkot-587101, Karnataka. Email: camsbkt@camsonline.com Phone no: 8354-220909 **BALASORE:** B C Sen Road, Balasore-756001, Tel: 06782-326808. **BANGALORE:** Trade Centre, 1st Floor, 45, Dikensen Road, (Next to Manipal Centre), Bangalore-560 042, Tel: 080-3057 4709, 3057 4710, 30578004, 30578006. **BANGALORE:** First Floor, 17/1, (272), 12th Cross Road, Wilson Garden, Bangalore – 560027 Email: camsbwg@camsonline.com .Phone no: 09513759058. **BANKURA:** 1st Floor, Central Bank Building, Machantala, Post Office & District Bankura, West Bengal -722101. Email: camsbga@camsonline.com Tel. no. 03242 - 252668. **BAREILLY:** D-61, Butler Plaza, Civil Lines, Bareilly- 243001, Phone No.: 0581-6450121. **BARASAT:** N/39, K.N.C Road, 1st Floor, Shri krishna Apartment, Behind HDFC Bank Barasat Branch, Post Office and Police Station Barasat, 24PGS (North), West Bengal – 700124. Email Id: camsbrst@camsonline.com **BARDOLI:** F-10, First Wings, Desai Market, Gandhi Road, Bardoli-394601. Gujarat. Email: camsbrd@camsonline.com Phone no: 08000791814 **BALURGHAT:** Narayanpur, Near Balurghat Bus Stand, P.O & P.S – Balurghat, District Dakshin Dinajpur, West Bengal – 733101, Phone No.: 0967901bori3116. **BASTI:** Office no 3, 1st Floor, Jamia Shopping Complex, (Opposite Pandey School), Station Road, Basti-272002, Tel: 5542-327979. **Basirhat :** CAMS Service Center Apurba Market, Ground Floor, Vill Mirjapur, Opposite Basirhat College, Post Office at Basirhat College, North Parganas 24, Basirhat – 743412 **BELGAUM:** Classic Complex, Block no 104, 1st Floor, Saraf Colony, Khanapur Road, Tilakwadi, Belgaum - 590 006, Phone No.: 09243689047. **BELLARY:** 18/47/A, Govind Nilaya, Ward No 20, Sangankal Moka Road, Gandhinagar, Ballari - 583102 Email: camsbry@camsonline.com Phone no: 6361070264. **BERHAMPUR:** Kalika Temple Street, Besides SBI BAZAR Branch, Berhampur-760 002, Ganjam, Odisha Tel: 9238120071. **BHADRAK:** Das & Das Complex, 1st Floor, By Pass Road, Opposite to Vishal Mega Mart, Chhapulia, Bhadrak, Odisha – 756100 **Phone No – 8093319512 E-mail Id- camsbrk@camsonline.com. JEYPORE;** SBI Funds Management Limited 1/2666, Infront of Sadar Thana, NH-26, Jagadhatri pura, Jeypore, District: Koraput - 764001, Odisha. **Phone no: 06854451707 Email id: cs.jeypore@sbimf.com** **BHAGALPUR:** Ground Floor, Gurudwara Road, Near Old Vijaya Bank, Bhagalpur – 812001. Phone No: 9264499905 **email id: camsblp@camsonline.com. BHARUCH (PARENT: ANKLESHWAR TP):** A-111, 1st First Floor, R K Casta, Behind Patel Super Market, Station Road, Bharuch - 392001, Gujarat. Phone No: 098253 04183. **BHATINDA:** 2907 GH,GT Road, Near Zila Parishad, BHATINDA, BHATINDA-151001, Tel: 164-3204511. **BHAVNAGAR:** 501 – 503, Bhayani Skyline, Behind Joggers Park, Atabhai Road, Bhavnagar-364002, **Tel:0278-2225572, Email id: camsbha@camsonline.com** **BHILAI:** First Floor, Plot No. 3, Block No. 1, Priyadarshini Parisar West, Behind IDBI Bank, Nehru Nagar, Bhilai-490020, Tel: 9203900630 / 9907218680. **BHILWARA:** Indraparstha tower, Second floor, Shyamkisabjimandi, Near Mukharji garden, Bhilwara-311001, Tel: 01482-231808, 321048. **BHOPAL:** Plot no 10, 2nd Floor, Alankar Complex, Near ICICI Bank, MP Nagar, Zone II, Bhopal-462011, Tel: 0755-329 5873. **BHUBANESWAR:** Plot No - 111, Varaha Complex Building, 3rd Floor, Station Square, KharvelNagar, Unit 3, Bhubaneswar-751 001, Tel: 0674-325 3307, 325 3308. **BHUJ:** Tirthkala First Floor, Opp. BNCB Bank, New Station Road, Bhuj, Kachchh – 370001, Gujarat **Phone No: 02832-45031 Email: camsbuj@camsonline.com** **BHUSAWAL (PARENT: JALGAON TP):** 3, Adelaide Apartment, Christain Mohala, Behind Gulshan-E-Iran Hotel, Amardeep Talkies Road, Bhusawal, Bhusawal-425201, **BIHAR: C/O Muneswar Prasad, Sibaji Colony, SBI Main Branch Road, Near Mobile Tower, Purnea - 854301, Bihar.E-mail- camsbpa@camsonline.com** **BIHAR SHARIF :** R&C Palace, Amber Station Road, Opp. Mamta Complex, BiharSharif-803101, Nalanda, Tel no.- 06112–235054 **BIJAPUR:** 1st floor, Gajanan Complex, Azad Road, Bijapur-586101, Tel: 8352-259520. **BIJAPUR:** Padmasagar Complex, 1st floor, 2nd Gate, Ameer Talkies Road, Vijayapur – 586101, Bijapur **Phone No: 083 52259520. Email Id: camsbij@camsonline.com. BIKANER:** Behind Rajasthan patrika, In front of Vijaya Bank, 1404, Amar Singh Pura, Bikaner-334001, Tel: 9214245819. **BILASPUR:** Shop No. B - 104, First Floor, Narayan Plaza, Link Road, Bilaspur - 495001, Chattisgarh, Tel: 9203900626. **BOHOROMPUR:** 107/1, A C Road, Ground Floor, Bohorompur, Murshidabad, West Bengal – 742103. West Bengal. Tel: 08535855998 **BOKARO:** 1st Floor, Plot No. HE-7 City Centre, Sector 4, Bokaro Steel City, Bokaro- 827004, Jharkhand, India, Tel: 06542 – 359182 **Email Id: camsbkr@camsonline.com** **BONGAIGAON:** G.N.B.Road, Bye Lane, Prakash Cinema, PO & Dist. Bongaigaon-783380, Assam. Email: camsbon@camsonline.com Phone no: 03664-230008 **BOLPUR:** Room No. FB26, 1st Floor, Netaji Market, Bolpur, West Bengal – 731204, Phone No.: 09800988054. **BORIVALI:** 501 -Tiara CTS 617, 617/1-4, Off Chandavarkar Lane, Maharashtra Nagar, Borivali West, Mumbai - 400092. Email ID: camsbor@camsonline.com Phone No.: 022 – 28900132. **BURDWAN:** 399, G T Road, Basement, Talk of the Town, Burdwan - 713101, West Bengal, Tel: 0342- 3551397, Email ID- camsbdw@camsonline.com **CALICUT:** 29/97G 2nd Floor, Gulf Air Building, Mavoor Road, Arayidathupalam,

Calicut-673016, Tel: 0495-325 5984. **CHAIBASA** : CAMS Service Centre Gram - Gutusahi under the Nimdih Panchayat, Post office Chaibasa, Muffasil Thana, District - West Singhbhum, Jharkhand - 833201. Email ID - camscbasa@camsonline.com Phone No - 9437340883 **CHANDIGARH**: Deepak Tower, SCO 154-155, 1st Floor, Sector 17-C, Chandigarh-160 017, Tel: 0172-304 8720, 304 8721, 304 8722, 3048723. **CHANDRAPUR**: Opposite Mustafa Décor, Near Bangalore Bakery, Kasturba Road, Chandrapur-442402, Tel: 7172-253108. **CHENNAI**: Ground Floor No.178/10, Kodambakkam High Road, Opp. Hotel Palmgrove, Nungambakkam, Chennai-600 034, Tel: 044-39115 561, 39115 562, 39115 563, 39115 565. **CHENNAI**: Rayala Towers, 158, Anna Salai, Chennai – 600002 Tel: 044 30407236. **CHENNAI**: III Floor, B R Complex, No.66, Door No. 11A, Ramakrishna Iyer Street, Opp. National Cinema Theatre, West Tambaram, Chennai – 600 045. Email: camstam@camsonline.com Phone no: 044-22267030 / 29850030. **CHHINDWARA**: Shop No. 01, Near Puja Lawn, Parasia Road, Chhindwara - 480 001, Madhya Pradesh, Tel No: 9203900507. **CHIDAMBARAM**: Shop No. 1 & 2, saradaram complex door no 6-7, Theradikadai street, Chidambaram, Chidambaram-608001, Tel: 4144-221746. **CHITTORGARH**: 3 Ashok Nagar, Near Heera Vatika, Chittorgarh -312001, Tel: 1472-324810. **COCHIN**: Ittoop's Imperial Trade Center, Door No. 64/5871 – D, 3rd Floor, M. G. Road (North), Cochin-682 035, Tel: 0484-323 4658. **Cochin**: Modayil Building, Door No. 39/2638 DJ, 2nd Floor, 2A, M. G. Road, Cochin – 682 016 **COIMBATORE**: No 1334; Thadagam Road, Thirumoorthy Layout, R.S. Puram, Behind Venkteswara Bakery, Coimbatore – 641002, Tel: 0422-2434355/53. **COOCHBEHAR**: N. N. Road, Power House Choupathi, Coochbehar – 736101, West Bengal, Tel. no.: 9378451365. **CUTTACK**: Near Indian Overseas Bank, Cantonment Road, Mata Math, Cuttack-753001. **DARBHANGA**: Ground Floor, Shyam Kunj, 2- Girindra Mohan Road, Near Radio Station, Darbhanga-846004 Bihar, Tel: 06272245004, **Email ID**: CS.Darbhangasbimf.com, **DAVENEGERE**: 13, 1st Floor, Akkamahadevi Samaj Complex, Church Road, P.J.Extension, Devengere-577002, Tel: 08192-326226. **DEHRADUN**: 204/121 Nari Shilp Mandir Marg, Old Connaught Place, Dehradun-248001, Tel: 0135-325 8460. **DEOGHAR**: S S M Jalan Road, Ground floor, Opp. Hotel Ashoke, Caster Town, Deoghar-814112, Tel: 6432-320227. **DEWAS**: 11 Ram Nagar - 1st Floor, A. B. Road, Near Indian- Allahabad Bank, Dewas – 455001, Madhya Pradesh. **Phone No**: 07272 – 403382 **Email Id**: camsdew@camsonline.com **DHANBAD**: Urmila Towers, Room No: 111(1st Floor), Bank More, Dhanbad-826001, Tel: 0326-2304675. **DHARMAPURI**: 16A/63A, Pidamaneri Road, Near Indoor Stadium, Dharmapuri, Dharmapuri -636 701, Tel: 4342-310304. **DHULE**: House No. 3140, Opp Liberty Furniture, Jamnalal Bajaj Road, Near Tower Garden, Dhule – 424001, Tel No: 02562 – 640272. **DIBRUGARH**: Amba Complex, Ground Floor, H S Road, Dibrugarh-786001. **DIMAPUR**: MM Apartment, House No; 436 (Ground Floor), Dr. Hokeshe Sema Road, Near Bharat Petroleum, Lumthi Colony, Opposite T.K Complex, Dimapur – 797112, Nagaland Email: camsdmv@camsonline.com. **DURGAPUR**: Plot No. 3601, Nazrul Sarani, City Centre, Durgapur-713 216, Tel: 0343-2545420/30. **ELURU**: 22B-3-9, Karl Marx Street, Powerpet, Eluru, Andhra Pradesh - 534002. Tel: 08812 – 231381 **ERODE**: 197, Seshaiyer Complex, Agraharam Street, Erode-638001, Tel: 0424-320 7730. **FAIZABAD**: 9/1/51, Rishi Tola, Fatehganj, Ayodhya, Faizabad Uttar Pradesh-22400, **Email Id**: camsfzd@camsonline.com **FARIDHABAD**: LG3, SCO 12 Sector 16, Behind Canara Bank, Faridabad – 121002 **Phone No**: 0129-4320372 **Email id**: camsfdb@camsonline.com **FIROZABAD**: First Floor, Adjacent to Saraswati Shishu Mandir School, Gaushala, Near UPPCL Sub Station, (Gandhi Park), Company Bagh, Chauraha, Firozabad – 283203, **Email Id**: camsfrz@camsonline.com **GANDHIDHAM**: Shyam Sadan, First Floor, Plot No 120, Sector 1/A, Gandhidham - 370201 **Phone No**: 02836 233220 **Email Id**: camsgdm@camsonline.com. **GANDHINAGAR**: M-12 Mezzanine Floor, Suman Tower, Sector 11, Gandhinagar – 382011. Tel: 079-23240170. **GANGTOK**: House No: GTK /006/D/20(3), Near Janata Bhawan, Diesel Power House Road (D.P.H. Road), Gangtok - 737101, Sikkim. **Phone No**: 03592-202562 Email: camsgtka@camsonline.com **GAYA**: C/O Sri Vishwanath Kunj, Ground Floor, Tilha Mahavir Asthan, Gaya – 823001. **Phone No**: 9472179424 **Email Id**: camsgaya@camsonline.com **GHAZIABAD**: First Floor C - 10 RDC Rajnagar, Opposite Kacheri Gate No.2 Ghaziabad – 201002. **Phone No**: 0120 – 6510540 **Email Id**: camsggha@camsonline.com **GOA**: Lawande Sarmalkar Bhavan, 1st Floor, Office No. 2 Next to Mahalaxmi Temple, Panaji, Goa - 403 001, Tel: 0832- 6450439. **GODHRA**: 1st Floor, Prem Praksh Tower, B/H B.N.Chambers, Ankleshwar Mahadev Road, Godhra – 389001, Gujarat Email: camsgdh@camsonline.com Phone no: 08000724711 **GONDAL (PARENT RAJKOT)**: A/177, Kailash Complex, Opp. Khedut Decor, GONDAL-360 311, Tel: 0281-329 8158. **GORAKHPUR**: Shop No. 3, Second Floor, The Mall, Cross Road, A.D. Chowk, Bank Road, Gorakhpur-273001, Tel: 0551-329 4771. **GORAKHPUR** : CAMS SERVICE CENTRE UNIT NO-115, FIRST FLOOR, VIPUL AGORA BUILDING, SECTOR-28, MEHRAULI GURGAON ROAD, CHAKKAR PUR GURGAON - 122001 **EMAIL ID**: CAMSGUR@CAMSONLINE.COM **PHONE NO**: 0124-4048022 **GULBARGA**: Pal Complex, 1st Floor, Opp. City Bus Stop, Super Market, Gulbarga, Gulbarga-585 101, Tel: 8472-310119. **GUNTUR**: Door No 5-38-44, 5/1 BRODIPET, Near Ravi Sankar Hotel, Guntur-522002, Tel: 0863-325 2671. **GURGAON**: UNIT NO-115, First Floor, Vipul Agora Building, Sector-28, Mehrauli Gurgaon Road, Chakkar Pur Gurgaon – 122001 **Email Id**: camsgur@camsonline.com **Phone No**.0124-4048022. **GUWAHATI**: Piyali Phukan Road, K. C. Path, House No

– 1, Rehabari, Guwahati – 781008, Phone No.: 07896035933. **GWALIOR:** G-6 Global Apartment, KailashVihar Colony, Opp. Income Tax Office, City Centre, Gwalior-474002, Tel: 0751-320 2311. **HALDIA:** 2nd Floor, New Market Complex, 2nd Floor, New Market Complex, Durgachak Post Office, PurbaMedinipur District, Haldia, Haldia-721 602, Tel: 3224-320273. **HALDWANI:** Durga City Centre, Nainital Road, Haldwani, Haldwani -263139, Tel: 5946-220526/222925 Email: cs.haldwani@sbimf.com. **HARIDWAR:** F – 3, Hotel Shaurya, New Model Colony, Haridwar, Uttarkhand – 249408, Email id: camshwr@camsonline.com. **HASSAN:** 'PANKAJA', 2nd Floor, Near Hotel Palika, Race Course Road, Hassan-573201, Karnataka. Email: camshas@camsonline.com Phone no: 08172-297205. **HAZARIBAG:** Municipal Market, AnnandaChowk, Hazaribagh, Hazaribagh-825301, Tel: 6546-320250. **HIMMATNAGAR:** Unit No. 326, Third Floor, One World-1,Block-A,Himmatnagar-383001,Gujarat,Phone No: 02772244332,Email id:camshim@camsonline.com **HISAR:** 12, Opp. Bank of Baroda, Red Square Market, Hisar, Hisar-125001, Tel: 1662-329580. **HOSHIARPUR :**NearArchies Gallery, Shimla PahariChowk, Hoshiarpur, Hoshiarpur-146 001, Tel: 1882-321082. **HOSUR:**No.9/2, 1st Floor,Attibele Road, HCF Post,Behind RTO Office, Mathigiri, Hosur – 635110,Tel: 04344-645010. **HUBLI:** No.204 - 205, 1st Floor, ' B ' Block, Kundagol Complex, Opp. Court, Club Road, Hubli-580029, Tel: 0836-329 3374. **HYDERABAD:** 208, II Floor, Jade Arcade, Paradise Circle, Secunderabad-500 003, Tel: 040-3918 2471, 3918 2473, 3918 2468, 3918 2469. **INDORE:** 101, Shalimar Corporate Centre, 8-B, South tukogunj, Opp.Greenpark, Indore-452 001, Tel: 0731-325 3692, 325 3646. **JABALPUR:** 8, Ground Floor, Datt Towers, Behind Commercial Automobiles, Napier Town, Jabalpur-482001, Tel: 0761-329 1921. **JAIPUR:** R-7, YudhisthirMarg, C-Scheme, Behind Ashok Nagar Police Station, Jaipur-302 001, Tel: 0141-326 9126, 326 9128, 5104373, 5104372. **JALANDHAR:** 144, Vijay Nagar, Near Capital Small Finance Bank,Football Chowk, Jalandhar City – 144001 Phone No: 0181 – 2452336 Email Id: camsjal@camsonline.com **JALGAON:** RustomjiInfotech Services, 70, Navipeth, Opp. Old Bus Stand, Jalgaon-425001, Tel: 0257-3207118. **JALNA :** Shop No 6, Ground Floor, Anand Plaza Complex, Bharat Nagar,ShivajiPutla Road, Jalna, Jalna-431 203, Tel: - **JALPAIGURI :** Babu Para, Beside Meenaar Apartment, Ward No VIII, Kotwali Police Station, Post Office & District : Jalpaigur – 735101, West Bengal. **JAMMU:** JRDS Heights, Lane Opp. S&S Computers, Near RBI Building, Sector 14, Nanak Nagar, Jammu-180004, Tel: 09205432061, 2432601. **JAMNAGAR:** 217/218, Manek Centre, P.N. Marg, Jamnagar-361008, Tel: 0288-3206200. **JAMSHEDPUR:** Tee Kay Corporate Towers, Third Floor, S B Shop Area, Main Road, Bistupur, Jamshedpur-831001, Jharkhand, Tel: 0657-2320015, Email id: camsjpr@camsonline.com **JAUNPUR :**248, FORT ROAD, Near AMBER HOTEL, Jaunpur -222001, Tel: 5452-321630. **JHANSI:** 372/18 D, 1st Floor, Above IDBI Bank, Beside V-Mart, Near "RASKHAN", Gwalior Road, Jhansi – 284001, Tel: 9235402124/7850883325. **JODHPUR:** 1/5, Nirmal Tower, IstChopasani Road, Jodhpur-342003, Tel: 0291-325 1357. **JORHAT:** Jail road, Dholasatra,Near Jonaki Shangha Vidyalaya,Post Office – Dholasatra, Jorhat – 785001, Assam, Tel : 0376-2932558. **JORHAT:** Singh building, Ground Floor, C/o-Prabdeep Singh, Punjabi Gali, Opposite V-mart, Gar Ali, PO & PS, Jorhat – 785 001, Assam. Phone No: 7086113787, Email id: camsjor@camsonline.com **JUNAGADH:** "AASTHA PLUS", 202-A, 2nd floor, Sardarbag road, Near Alkapuri, Opp. Zansi Rani Statue, Junagadh – 362001, Gujarat, Tel: 0285-6540002. **KALYAN:** CAMS Service Centre. Office No 413, 414, 415, 4th Floor, Seasons Business Centre, Opposite KDMC (Kalyan Dombivli Municipal Corporation), Shivaji Chowk, Kalyan West – 421 301. Email id: camskyn@camsonline.com **KADAPA:** D.No: 3/2151/2152, Shop No: 4, Near Food Nation, Raja Reddy Street, Kadapa – 516 001, Andhra Pradesh , Tel : 08562-248695 Email: camskdp@camsonline.com . **KANGRA:** Collage Road, Kangra, District Kangra-176001, Himachal Pradesh.Email: camskan@camsonline.com Phone no:01892-260089 **KAKINADA:** D No-25-4-29,1st floor, Kommireddy Vari Street, Beside Warf Road, Opposite Swathi Medicals, Kakinada - 533001, Andhra Pradesh, Phone No.: 0884-6560102. **KANNUR:** Room No.14/435, Casa Marina Shopping Centre, Talap, Kannur, Kannur-670004, Tel: 497-324 9382. **KANPUR:** I Floor 106 to 108, CITY CENTRE Phase II, 63/ 2, THE MALL, Kanpur-208 001, Tel: 0512-3918003, 3918000, 3918001, 3918002. **KARIMNAGAR:** HNo.7-1-257, Upstairs S B H, Mangammathota, Karimnagar, Karimnagar -505 001, Tel: 878-3205752, 3208004. **KARNAL** 29, Avtar Colony,Behind Vishal Mega Mart, Karnal – 132001, **KARUR:** 126 G, V.P.Towers, Kovai Road, Basement of Axis Bank, Karur, Karur -639002, Tel: 4324-311329. **KASARAGOD :** KMC XXV/88, I, 2nd Floor, Stylo Complex, Above Canara Bank, Bank Road, Kasaragod – 671121. Tel: 04994-224326 **KASHIPUR:** Dev Bazar, Bazpur Road, Kashipur-244713 Email:camskp@camsonline.com **KATNI:** 1st FLOOR, GURUNANAK DHARMAKANTA, Jabalpur Road, BARGAWAN, KATNI-483 501, Tel: 7622-322104. **KATIHAR:** C/o, Rice Education and IT Centre, Near Wireless Gali, Amla Tola Road, Katihar, Bihar – 854105. E-mail - camskir@camsonline.com **KESTOPUR:** S.D. Tower, Sreeparna Apartment, AA-101, Prafulla Kannan (West), Shop No. 1M, Block –C (Ground Floor), Kestopur – 700101, Kolkata. **KHAMMAM :** Shop No: 11 - 2 - 31/3, 1st floor, Philips Complex, Balajinagar, Wyra Road, Near Baburao Petrol Bunk, KHAMMAM-507 001, Tel: 8742-323973. **KHARAGPUR:** Silver Palace, OT Road, Inda-Kharagpur, G.P-Barakola, P.S- Kharagpur Local – 721305, District West Midnapore, Phone No.: 9800456034. **KOLHAPUR:** 2 B, 3rd Floor, Ayodhya Towers, Station Road, Kolhapur-416001, Tel: 0231-3209 356. **KOLKATA:**CAMS COLLECTION CENTER 3/1, R.N. Mukherjee Road, 3rd Floor,

Office space -3C, "Shreeram Chambers" Kolkata -700 001. **KORBA:** KH. No. 183/2G, Opposite Blue Diamond The Hotel, T.P. Nagar, Korba, 495677 Chhattisgarh. **Phone No:** 7759 356037 **Email id:** camskrba@camsonline.com

KOTA: B-33 'KalyanBhawan, Triangle Part, Vallabh Nagar, Kota-324007, Tel: 0744-329 3202. **KOTTAYAM:** Thamarapallil Building, Door No - XIII/658, M L Road, Near KSRTC Bus Stand Road, Kottayam – 686001, Phone No.: 9207760018. **KRISHNANAGAR:** R.N Tagore Road, In front of Kotwali P. S., Krishnanagar, Nadia. Pin-741101

KUMBAKONAM: No. 28/8, 1st Floor, Balakrishna Colony, Pachaiappa Street, Near VPV Lodge, Kumbakonam, Tamil Nadu - 612001. **Email ID:** camskum@camsonline.com **Phone No.:** 0435-2403747 **KURNOOL:** Shop Nos. 26 and 27, Door No. 39/265A and 39/265B, Second Floor, Skanda Shopping Mall, Old Chad Talkies, Vaddageri, 39th Ward, Kurnool - 518001, Andhra Pradesh. Tel: 08518-650391. **KUKATPALLY:** No. 15-31-2M-1/4, 1st Floor, 14-A, MIG, KPHB Colony, Kukatpally, Hyderabad – 500072. **LUCKNOW:** Office no, 107, 1st floor, Vaishali Arcade Building, Plot no 11, 6 Park Road, Lucknow – 226001, Uttar Pradesh. **Phone No:** 0522 – 4007938 **Email id:** camsluc@camsonline.com

LUDHIANA: U/ GF, Prince Market, Green Field, Near Traffic Lights, Sarabha Nagar Pulli, Pakhowal Road, Ludhiana-141 002, Tel: 0161-301 8000, 301 8001. **MADURAI:** Shop No 3, 2nd Floor, Suriya Towers, 272/273 - Goodshed Street, Madurai - 625001. **Phone No.:** 0452- 4983515 **Email ID:** camsmdu@camsonline.com **MANDI:** 328/12, Ram Nagar, 1st Floor, Above Ram Traders, Mandi - 175001. Email: camsmmdi@camsonline.com **MANDI GOBINDGARH:** Opp State Bank Of India ,Harchand Mill Road, Motia Khan, Mandi Gobindgarh -147301, Punjab. **Email:** camsmgg@camsonline.com **Phone no:** 01765-506175

MAHABUBNAGAR: H.No: 14-3-178/1B/A/1, Near Hanuman Temple, Balaji Nagar, Boothpur Road, Mahabubnagar-509001, Telengana, Tel : 08542-222529, **Email:** camsmbrn@camsonline.com Tel : 09440033182 **MALAPPURAM:** Kadakkadan Complex, Opp central school, Malappuram-676505, Kerala. Email: camsmalp@camsonline.com Phone no: 483-2737101 **MALDA:** Daxhinapan Abasan, Opp Lane of Hotel Kalinga, SM Pally, Malda, Malda-732 101, Tel: 351- 2269071 / 03512 -214335. **MANDI GOBINDGARH:** Opp State Bank Of India ,Harchand Mill Road, Motia Khan, Mandi Gobindgarh -147301, Punjab **Email:** camsmgg@camsonline.com **Phone no:** 01765-506175 **MANGALORE:** 14-6-674/15(1), shop no -UG11-2, Maximus complex, light house hill road, Mangalore- 575 001, Karnataka, Tel: 0824-4627561, **Email id:** camsmman@camsonline.com **MANIPAL:** Shop No. A2, Basement Floor, Academy Tower, Opp. Corporation Bank, Manipal – 576104. Email id: camsmpl@camsonline.com Phone No: 9243689046

MAPUSA (PARENT ISC : GOA): Office No 503, Buildmore Business Park, New Canca By Pass Road, Ximer, Mapusa – 403 507, Goa.. **MARGAO:** F4 - Classic Heritage, Near Axis Bank, Opposite BPS Club, Pajifond, Margao, Goa - 403 601. Tel no.: 0832-6480250, **MATHURA:** 159/160 Vikas Bazar, Mathura-281001, Tel: 0565-3207007. **MEERUT:** 108 1st Floor Shivam Plaza, Opposite Eves Cinema, Hapur Road, Meerut -250002, Tel: 0121-325 7278. **MEHSANA:** 1st Floor, Subhadra Complex, Urban Bank Road, Mehsana, Mehsana-384 002, Tel: 2762-323985, 323117. **MIRZAPUR:** Ground Floor, Canara Bank Building, Dhundhi Katra, Mirzapur – 231001, Uttar Pradesh. **Phone No:** 05442 – 220282 **Email id:** camsmpr@camsonline.com **MIRAZAPUR:** First Floor, Canara Bank Building, Dhundhi Katra, Mirzapur – 231001, Uttar Pradesh. **Email:** camsmpr@camsonline.com **Phone no:** 5442 – 220282

MOGA: Gandhi Road, Opp Union Bank of India, Moga, Moga-142001, Tel: 1636-310088. **MOGA: Street No 8-9 Center, Aarya Samaj Road, Near Ice Factory. Moga -142 001, Punjab, Phone no:** 01636 – 513234, **Email:** camsmog@camsonline.com **MORADABAD:** H 21-22, 1st Floor, Ram Ganga Vihar Shopping Complex, Opposite Sale Tax Office, Moradabad - 244 001, Tel: 0591- 6450125. **MUMBAI:** Rajabhadur Compound, Ground Floor, Opp Allahabad Bank, Behind ICICI Bank, 30, Mumbai Samachar Marg, Fort, Mumbai-400 023, Tel: 022-30282468, 30282469, 30282471, 65257932. **MUZZAFARPUR:** Brahman toli, Durgasthan, Gola Road, Muzaffarpur-842001, Tel: 9386350002. **MUZAFFARNAGAR:** 235, Patel Nagar, Near Ramlila Ground, New Mandi, Muzaffarnagar-251001 Email: camsmrn@camsonline.com Phone no: 131 - 2442233/ 09027985915 **MYSORE:** No.1, 1st Floor, CH.26 7th Main, 5th Cross, (Above Trishakthi Medicals), SaraswatiPuram, Mysore-570009, Tel: 0821-3294503. **MANCHERIAL** 3 – 407 / 40 – 4, Basement Floor, Royal Enfield Show Room Building, Bellampally Road, Mancherial – 504302, Telangana. **Phone No -** 08736-356325 **E-mail -** camsmci@camsonline.com. **NADIAD (PARENT TP: ANAND TP):** F-134, First Floor, Ghantakarna Complex, Gunj Bazar, Nadiad - 387001, Gujrat. **NAGERCOIL:** 47, Court Road, Nagercoil-629 001, Tel: 4652-229549. **NAGPUR:** 145 Lendra, New Ramdaspath, Nagpur-440 010, Tel: 0712-325 8275, 3258272, 2432447. **NAGAON :** Amulapathy, V.B.Road, House No.315 ,Nagaon-782003, Assam. Email: camsnag@camsonline.com Phone no: 03672-250111 **NAMAKKAL:** 156A / 1, First Floor, Lakshmi Vilas Building, Opp. To District Registrar Office, Trichy Road, Namakkal, Namakkal-637001, Tel: 4286-322540. **NALBARI:** Ground Floor, Allahabad Bank Building, Dhamdhama Road, Nalbari – 781335, Phone No.: 09854093901/09864033980. **NALGONDA:** 6-4-80, 1st Floor, Above Allahabad Bank, Opposite To Police Auditorium, VT Road, Nalgonda – 508001. **E-mail-** camsnlg@camsonline.com **NASIK:** 1st Floor, " Shraddha Niketan ", Tilak Wadi, Opp. Hotel City Pride, Sharanpur Road, Nashik - 422 002, Phone No.: 0253 – 6450102. **NANDED:** Shop No.8,9 Cellar "Raj Mohammed Complex", Main Road, Sree Nagar, Nanded-431605, Phone No.: 9579444034. **NAVSARI:** 214-215, 2nd floor, Shivani Park, Opposite Shankheswar Complex, Kaliawadi, Navsari

– 396445, Gujarat, Tel: 02637 – 236164 Email: camsnvs@camsonline.com. **NELLORE:** Shop No. 2, 1st Floor, NSR Complex, James Garden, Near Flower Market, Nellore-524001, Tel: 0861-2302398, Email camsnel@camsonline.com. **NEW DELHI :** 7-E, 4th Floor, DeenDayaal Research Institute Building, Swami Ram Tirath Nagar, Near Videocon Tower Jhandewalan Extension, New Delhi -110 055, Tel: 011-30482468, 30588103, 30482468. **New Delhi:** Office Number 112, 1st Floor, Mahatta Tower, B Block Community Centre, Janakpuri, New Delhi -110058. Email: camsjdel@camsonline.com **Nizamabad:** 5-6-208, Saraswathi Nagar, Opposite Dr. Bharathi Rani Nursing Home, Nizamabad – 503001, Telangana. Tel: 08462 – 250018 **NOIDA:** Commercial Shop No.GF 10 & GF 38, Ground Floor, Ansal Fortune Arcade, Plot No. K-82, Sector -18, Noida – 201301 Uttar Pradesh, **Phone No:** 0120-4562490, **Email id:** camsnoi@camsonline.com **ONGOLE:** Shop No:1128, First Floor, **3rd Line, Sri Bapuji Market Complex,** Ongole – 523001, Andhra Pradesh. Tel: 08592 – 281514 Email ID : camsoge@camsonline.com **PALAKKAD:** 10 / 688, Sreedevi Residency, Mettupalayam Street, Palakkad, Palakkad-678 001, Tel: 491-3261114. **PALANPUR:** Gopal Trade Center, Shop No. 13-14, 3rd Floor, Near BK Mercantile Bank, Opposite Old Gunj, Palanpur - 385001., Tel: 9228000472 Email: camspal@camsonline.com. **PANIPAT:** 83, Devi Lal Shopping Complex, Opp ABN Amro Bank, G.T.Road, Panipat-132103, Tel: 0180-325 0525, 400 9802. **PATHANKOT:** Ground Floor, Saili Road, Adjoining Toys World, Pathankot – 145001, Punjab . **Contact no-** 9781118415 **Email ID:** cs.pathankot@sbimf.com . **PATIALA:** 35, New LalBagh Colony, Patiala-147001, Tel: 0175-329 8926, 222 9633. **PATNA:** 301B, Third Floor, Patna One Plaza, Near Dak bungalow Chowk, Patna- 800001, Bihar, **Phone No: 0612-2999153, Email id:** camspat@camsonline.com **PONDICHERRY:** S-8, 100, Jawaharlal Nehru Street, (New Complex, Opp. Indian Coffee House), Pondicherry-605001, Tel: 0413-421 0030, 329 2468. **PORT BLAIR** C-101/2, 1st Floor, Near Cottage Industries, Middle Point (Phoenix Bay), Port Blair - 744101, South Andaman, Andaman and Nicobar Islands..Phone No: 03192-230306/230506 . **Email Id:** camsptb@camsonline.com **PUNE:** Vartak Pride , 1st floor, Survy No 46, City Survy No 1477, Hingne Budruk D. P Road, Behind Dinanath Mangeshkar Hospital, Karvenagar, Pune – 411052. Email id: camspun@camsonline.com **PRATAPGARH:** **Opp Dutta Traders, Near Durga Mandir, Balipur, Pratapgarh -230001, Uttar Pradesh. Email:** camspra@camsonline.com **Phone no: 5342-221941** **PITAMPURA:** Aggarwal Cyber Plaza-li, Commercial Unit No 371, 3rd Floor, Plot No C-7, Netaji Subhash Place, Pitampura, New Delhi-110034. **PURULIA-** Anand Plaza, Shop No. 06, 2nd Floor, Sarbananda Sarkar Street, Munsifdanga, Purulia – 723101, West Bengal, E-mail Id- Camspr@Camsonline.Com **RAE BARELI:** 17, Anand Nagar Complex, Rae Bareli, Rae Bareli -229001, Tel: 535-3203360. **RAIGANJ:** Rabindra Pally, Beside Gitanjali Cinema Hall, P O & P S Raiganj, Dist - North Dijajpur, Raiganj – 733134, West Bengal. **RAIPUR:** HIG,C-23, Sector - 1, Devendra Nagar, Raipur-492004, Tel: 0771-3296 404, 3290830. **RAIGAD:** CAMS Service Centre 1st Floor, MIG - 25, Blessed Villa, Lochan Nagar, Raigarh - 496001 , Chhattisgarh E-mail Id- camsrig@camsonline.com **RAJAHMUNDY:** Door No: 6-2-12, 1st Floor, Rajeswari Nilayam, Near Vamsikrishna Hospital, NyapathiVari Street, T Nagar, Rajahmundry-533 101, Tel: 0883-325 1357. **RAJAPALAYAM:** No 59 A/1, Railway Feeder Road, Near Railway Station, Rajapalayam, Rajapalayam-626117, Tel: 4563-327520. **RAJKOT:** Office 207 - 210, Everest Building, Harihar Chowk, Opp Shastri Maidan, Limda Chowk, Rajkot-360001, Tel: 0281-329 8158. **RANCHI:** 4, HB Road, No: 206, 2nd Floor Shri Lok Complex, H B Road Near Firayalal, Ranchi-834001, Tel: 0651-329 8058. **RATLAM:** Dafria & Co, 18, Ram Bagh, Near Scholar's School, Ratlam-457001, Tel: 07412-324817. **RATNAGIRI:** Kohinoor Complex, Near Natya Theatre, Nachane Road, Ratnagiri, Ratnagiri-415 639, Tel: 2352-322950. **ROHTAK:** SCO – 34, Ground Floor, Ashoka Plaza, Delhi Road, Rohtak – 124001, Haryana, Phone No.: 09254303802. **ROORKEE:** 22 CIVIL LINES GROUND FLOOR, HOTEL KRISH RESIDENCY, Roorkee, Roorkee-247667, Tel: 1332-312386. **ROURKELA:** J B S Market Complex, 2nd Floor, Udit Nagar, Rourkela – 769012., **Email:** camsrou@camsonline.com. **SAGAR:** Opp. Somani Automobiles, Bhagwanganj, Sagar, Sagar-470 002, Tel: 7582-326894. **SAHARANPUR:** I Floor, Krishna Complex, Opp. Hathi Gate, Court Road, Saharanpur, Saharanpur-247001, Tel: 132-2712507. **SALEM:** No.2, I Floor Vivekananda Street, New Fairlands, Salem-636016, Tel: 0427-325 2271. **SAMBALPUR:** C/o Raj Tibrewal & Associates, Opp. Town High School, Sansarak, Sambalpur-768001, Tel: 0663-329 0591. **SANGLI :** Jiveshwar Krupa Bldg, Shop. No.2, Ground Floor, Tilak Chowk, Harbhat Road, Sangli – 416416, Tel: - 0233 – 6600510. **SATARA:** 117 / A / 3 / 22, Shukrawar Peth, Sargam Apartment, Satara-415002, Tel: 2162-320989. **SATNA:** 1st Floor, Shri Ram Market, Beside Hotel Pankaj, Birla Road, Satna – 485 001, Madhya Pradesh, Tel .07672 – 406996 **SATNA:** **1st Floor, Shri Ram Market, Beside Hotel Pankaj, Satna-485001, Madhya Pradesh. Email:** camssna@camsonline.com **Phone no: 07879036133** **SHAHJAHANPUR:** Bijlipura, Near Old Distt Hospital, Near Old Distt Hospital, Shahjahanpur-242001, Tel: 5842-327901. **SHILLONG:** D'Mar Shopping Complex, Lakari Building, 2nd Floor, Police Bazar, Shillong-793001, Tel. no. : 0364-2502511. **SILCHAR:** Usha Complex, Ground Floor, Punjab Bank Building, Hospital Road, Silchar-788005 , Phone No.: 03842-230407. **SHIMLA:** I Floor, Opp. Panchayat Bhawan Main gate, Bus stand, Shimla, Shimla -171001, Tel: 177-3204944. **SHIMOGA:** No.65 1st Floor, Kishnappa Compound, 1st Cross, Hosmane Extn, Shimoga - 577 201, Karnataka, Phone : 9243689049. **SIKAR:**

C/O Gopal Sharma & Company, Third Floor, Sukhshine Complex, Near Geetanjali Book depot, Tapadia Bagichi, Sikar – 332001, Rajasthan. **Email:** camssik@camsonline.com **Phone no:** 01572-240990 **SILCHAR:** House No. 18B, 1st Floor, C/o. Lt. Satyabrata Purkayastha, Opposite Shiv Mandir, Landmark: Sanjay Karate Building, Near Isckon Mandir, Ambicapatty, Silchar - 788004, Assam. **Phone No:** 03842-221228 **Email Id:** camsslc@camsonline.com **SILIGURI:** 78, Haren Mukherjee Road, 1st floor, Besides SBI Hakimpura, Siliguri – 734001, Phone: 9735316555, Tel: 9735316555. **SIRSA:** Beside Overbridge, Next to Nissan car showroom, Hissar Road, Sirsa, Sirsa -125055, Tel: 1666-327248. **SITAPUR:** Arya Nagar, Near AryaKanya School, Sitapur, Sitapur-261001, Tel: 5862-324356. **SOLAN :** 1st Floor, Above Sharma General Store, Near Sanki Rest house, The Mall, Solan, Solan -173 212, Tel: 1792-321075. **SOLAPUR:** Flat No 109, 1st Floor, A Wing, Kalyani Tower, 126 SiddheshwarPeth, Near Pangal High School, Solapur-413001, Tel: 0217-3204200. **SONEPAT:** SCO-11-12, 1st Floor, Pawan Plaza, Atlas Road, Subhash Chowk, Sonapat – 131001, Email id: camssnp@camsonline.com. **SEERAMPUR:** 47/5/1, Raja Rammohan Roy Sarani, PO. Mallickpara, Dist. Hoogly, Seerampore-712203, Tel No: 033 - 26628176. **SRIGANGANAGAR:** 18 L Block, Sri Ganganagar, Sri Ganganagar -335001, Tel: 154-3206580. **SRIKAKULAM:** Door No 10-5-65, 1st Floor, Dhanwanthri Complex, Kalinga Road, Opp. Chandramouli, Departmental Store, Near Seven Roads Junction, Srikakulam-532001, Andhra Pradesh **Tel:** 08942-228288, **Email Id:-** camssrk@camsonline.com **SULTANPUR:** 967, Civil Lines, Near Pant Stadium, Sultanpur -228 001, Tel: 09389 403149. **SURAT:** Shop No – G - 5, International Commerce Center, Near Kadiwala School, Majura Gate, Ring Road, Surat - 395002 **Email:** camssur@camsonline.com **SURENDRANAGAR:** Shop No. 12, M. D. Residency, Swastik Cross Road, Surendranagar - 363001. **Phone No:** 02752-232599 **Email Id:** camssgnr@camsonline.com **SURI:** Police Line, Ramakrishnapally, Near Suri Bus Stand, Suri, West Bengal – 731101, **Tel. no.** 09333749633. **TAMLUK:** Behind Mass Clinic Vill Padumbasan, Tamluk – 721636, **Phone No.:** 09800224303. **TAMLUK:** Holding No - 58, 1st Floor, Padumbasan, Ward No 10, Tamluk Maniktala More, Beside HDFC Bank, Tamluk, Purba Medinipur, Tamluk- 721636, West Bengal **E-mail Id** - camstmz@camsonline.com **THANE:** Dev Corpora, A Wing, 3rd floor, Office no.301, Cadbury Junction, Eastern Express way, Thane (West) - 400 601, Maharashtra **Phone No.:** 022-62791000 **Email id:** camsth@camsonline.com **THIRUPPUR:** 1(1), Binny Compound, II Street, Kumaran Road, Thiruppur-641601, Tel: 0421-3201271. **THIRUVALLA:** 24/590-14, C.V.P Parliament Square Building, Cross Junction, Thiruvalla – 689 101, Kerala, Tel no: 0469 – 6061004. **TINSUKIA:** Bangiya Vidyalaya Road, Near Old Post Office Durgabari, Tinsukia, Assam - 786 125 Tel: 7896502265 email id: : camstin@camsonline.com. **TIRUNELVELI:** No. F4, Magnem Suraksaa Apartments, Thiruvananthapuram Road, Tirunelveli - 627002. **Email :** camstrv@camsonline.com. **TIRUPATHI:** Door No : 18-1-597, Near Chandana Ramesh Showroom, Bhavani Nagar, Tirumala Bypass Road, Tirupathi-517 501, Tel: 0877-3206887. **TRICHUR:** Room No. 26 & 27, DEE PEE PLAZA, Kokkalai, Trichur-680001, Tel: 0487-325 1564. **TRICHY:** No 8, I Floor, 8th Cross West Extn, Thillainagar, Trichy-620018, Tel: 0431-329 6909. **TRIVANDRUM:** TC NO: 22/902, 1st - Floor "BLOSSOM". Building, opposite. NSS Karayogam, Sasthamangalam Village post office, Trivandrum, Kerala **Phone No:** 0471-4617690 **E-mail Id-** camstvm@camsonline.com **TUMKUR:** C695010, Co., Renuka Rashmi Nilaya, 1st Floor, Opposite Sridevi Diagnostics, 1st Cross, M G Road, Tumkur – 572101. **Email:** camstkr@camsonline.com **TUTICORIN:** Ground Floor, Mani Nagar, Tuticorin, Tuticorin, Tuticorin-628 008, Tel: 461-3209960. **TEZPUR:** Kanak Tower-1st Floor, Opposite IDBI Bank/ICICI Bank, C. K. Das Road, Tezpur Sonitpur, Assam – 784001, Phone No.: 3712 – 225252. **Tamluk:** Holding No - 58, 1st Floor, Padumbasan, Ward No 10, Tamluk Maniktala More, Beside HDFC Bank, Tamluk, Purba Medinipur, Tamluk- 721636, West Bengal. **E-mail Id-** camstmz@camsonline.com **Udaipur** 32, Ahinsapuri, Fatehpura circle, Udaipur – 313001 **Email:** camsudp@camsonline.com **Udhampur:** Guru Nanak Institute, NH-1A, Udhampur - 182101, Jammu, Tel no: 191-2432601, **UJJAIN :** 109, 1st Floor, Siddhi Vinayaka Trade Centre, Saheed Park, Ujjain -456 010, Tel: 734-3206291. **UNJHA (PARENT: MEHSANA):** 10/11, Maruti Complex, Opp. B R Marbles, Highway Road, Unjha, Unjha -384 170, Tel: -. **VADODARA:** 103 Aries Complex, BPC Road, Off R.C. Dutt Road, Alkapuri, Vadodara -390 007, Tel: 0265-301 8032, 301 8031. **VALSAD:** 3rd floor, Gita Nivas, opp Head Post Office, Halar Cross Lane, Valsad-396001, Tel: 02632-324623. **VAPI:** 208, 2nd Floor, Heena Arcade, Opp. Tirupati Tower, Near G.I.D.C, Char Rasta, Vapi, Vapi-396195, Tel: 0260 - 6540104. **VARANASI:** Varanasi- Office no. 1, Second floor, Bhawani Market, Building No. D-58/2-A1, Rathyatra, Beside Kuber Complex, Varanasi-221010, Uttar Pradesh, **VASCO(PARENT GOA):** No DU 8, Upper Ground Floor, Behind Techoclean Clinic, Suvidha Complex, Near ICICI Bank, Vasco da gama -403802, **VASHI:** BSEL Tech Park, B-505, Plot no 39/5 & 39/5A, Sector 30A, Opp. Vashi Railway Station, Vashi, Navi Mumbai – 400705, Email id: camsvsh@camsonline.com. **VELLORE:** No.1, Officer's Line, 2nd Floor, MNR Arcade, Opp. ICICI Bank, Krishna Nagar, Vellore-632 001, Tel: 0416-3209017. **VELLORE:** Door No. 86, BA Complex, 1st Floor, Shop No. 3, Anna Salai (Officer Line), Vellore – 632 001, Phone No.: 0416 2900062, **Email:** camsvl@camsonline.com **VIJAYNAGARAM:** Portion 3, First Floor No:3-16, Behind NRI Hospital, NCS Road, Srinivasa Nagar, Vijaynagaram-535003. **Email:** camsvzm@camsonline.com **VIJAYAWADA:** 40-1-68, Rao & Ratnam Complex, Near Chennupati

Petrol Pump, M.G Road, Labbipet, Vijayawada-520 010, Tel: 0866-329 9181, 329 5202. **VISAKHAPATNAM:** CAMS Service Centre, Door No 48-3-2, Flat No 2, 1st Floor, Sidhi Plaza, Near Visakha Library, Srinagar, Visakhapatnam - 530 016 , Phone No.: 0891 6502010. **VIZAG:** Flat No.GF2, Door No.47-3-2/2, Vigneswara Plaza, 5th Lane, Dwarakanagar, Visakhapatnam - 530 016, Andhra Pradesh. Phone No: 0891 – 2791940 Email id: camsviz@camsonline.com **WARANGAL:** A.B.K Mall, Near Old Bus Depot Road, F-7, 1st Floor, Ramnagar, Hanamkonda, Warangal – 506001, Tel. no. 0870 - 6560141. **WARDHA:** Opp. Raman Cycle Industries, Krishna Nagar, Wardha – 442001, Maharashtra. Email: camswar@camsonline.com Phone no: 7152-242724 **WAYANAD:** 2nd Floor, AFFAS Building, Kalpetta, Wayanad – 673121. Phone no: 04936-204248 Email: camswyd@camsonline.com **YAMUNA NAGAR:** 124-B/R Model Town, Yamunanagar, Yamuna Nagar-135 001, Tel: 1732-316770. **YAVATMAL:** Pushpam, Tilakwadi, Opp. Dr. Shrotri Hospital, Yavatma, Yavatmal-445 001, Tel: 7232-322780.s